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LOK SABHA

Friday, September 25, 1964/Asvina 3, 1886 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. Speaker in the Chair]

ORAL ANSWERS TO QUESTIONS

Trade Deficits

*398. Dr. L. M. Singhvi: Will the Minister of Commerce be pleased to state:

- (a) whether Government are aware of the conclusions reached in a recent study by the Food and Agriculture Organisation of the United Nations regarding trade deficits;
- (b) what are the main conclusions of the study; and the extent to which they are applicable to the trade deficit of India; and
- (c) whether Government have considered the recommendations made in the study and whether any of them are proposed to be implemented?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-3240/64] embodying a summary of the F.A.O. study on "Trade in agricultural commodities in the U.N. Development Decade."

As several of these studies are only in a preliminary stage and conclusions are not finalised and as the Board of Trade and Development of the United Nations is yet to begin its work on these studies, it will not be possible for us to study their impact.

Dr. L. M. Singhvi: May I know whether in the assessment of the Government these studies indicate 1229 (Ai) LSD-1.

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any pattern and, if so, whether these patterns are sufficient to cause us concern in respect of our own trade deficits?

Shri Manubhai Shah: As can seen from the statement, these are very valuable studies, and they indicate broadly the conclusion that the less developed countries have been getting a bad deal because the prices of primary commodities have continuously gone down as compared to the manufactured articles, and in a few articles where there was price rise, it was very inadequate. Therefore, the study has recommended the formation of commodity agreements and commodity arrangements on the lines of the Wheat Agreement, the Agreement and Coffee Agreement. As the House knows, in the United Nations Conference, we have now been able to get this approved that there should be a commodity commission on primary commodities.

Dr. L. M. Singhvi: May I know whether it would be correct to infer that in the light of these studies, the raw materials produced in this country are facing difficulties on account of the economic colonialism today, in the prevailing pattern, and, if so, what is being done to see that these Commissions are brought into existence soon?

Shri Manubhai Shah: The first step is that the traiff on these commodities will be reduced to zero; secondly, to see that there will be a price support, and thirdly, that there will be an international compensatory monetary system so that in case the balance of payments dwindles down in any country due to a fall in price, this Fund will compensate the country concerned.

श्री म० ला० हिवेदी: बयान में दिया गया है कि इस तमाम स्क.म का निरोक्षण करने के लिये एक समिति नियुक्त की गई थी मैं यह जानना चाहता हूं कि यह समिति कब नियुक्त की गई थी, उसने कितने समय तक काम किया और गवर्नमेंट उस पर जो विचार कर रही है, वह कब तक पूरा हो जायेगा।

भी मनुभाई झाहः प्रभी कमेटी एप्वायंट नहीं हुई है हैं। मैंने किसी कमेटी का जिक नहीं किया है।

श्री म० ला० डिवेदी: जो वक्तव्य सदन पटल पर रखा गया है, उस में कहा गया है:

"A Committee consisting of senior officers of the Central Government and the Punjab Government," etc.,

Shri Manubhai Shah: We are on Question No. 398 now.

Shrimati Savitri Nigam: May I know what would be the quantum of the monetary fund which is going to be created to assist the various commodities?

Shri Manubhai Shah: The size of the fund is not yet known, but it will be a triple variety of fund: in one it will be price fluctuations, which will be subsidised to the extent of the price support falling short; second, it will be a temporary ways-and-means advance for the balance of payments going down, and third in case of any escalation, that is, the price going above the ceiling, the rise may be mopped up and deposited into a separate account.

Loans to TISCO and IISCO

Shri S. M. Banerjee:
Shri D. C. Sharma:
Shri R. G. Dubey:
Shri P. K. Deo:
Shri Yashpal Singh:

Will the Minister of Steel and Mines be pleased to refer to the reply given to Starred Question No. 47 on the 29th May, 1964 and state the steps so far taken to realise the loan from TISCO and IISCO?

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): As a result of the discussion certain proposals are under the consideration of Government. No final decision with regard to them has been taken yet.

Shri S. M. Banerjee: In reply to a previous question, the hon. Minister stated that these discussions have proceeded satisfactorily and it is hoped to reach a final agreement shortly on the manner of payment. Now, the reply is that they have not reached a final decision. I would like to know when a final decision is likely to be taken and whether the decision is being delayed because of their arrogant and adamant attitude to pay?

Shri N. Sanjiva Reddy: The delay is because of certain new problems that have arisen because of partial decontrol over steel in view of which the retention price and the special element to be given to them which will have to be reassessed. But for this difficulty, there would have been no delay. We will now refer it perhaps to the Traiff Commission again and find out what should be done and what should be the retention price and what should be the special element in the present situation of partial decontrol and partial control over steel. These are the points which have to be clarified now.

Shri S. M. Banerjee: I would like to know the total amount due from TISCO and IISCO plus the interest, and from which date are they due.

Shri N. Sanjiva Reddy: For TISCO, it is Rs. 10 crores and for IISCO, it is Rs. 10,18,26,476.

Shri S. M. Benerjee: Interest?

Shri N. Sanjiva Reddy: Interest is to be charged at five per cent according to the recommendation, from 1958.

श्री यशपाल सिंह : क्या सरकार यह विचार रखती है कि इस लोन को शेयर कैपिटल में बदल दिया जाये ?

Shri N. Sanjiva Reddy: That perhaps will have to be considered, but all aspects will be taken into consideration.

Shri Heda: May I know why this question of the repayment of the loan is always connected with the change in policy of control, decontrol or partial control, when there is nothing of the type in any of the clauses of the agreement?

Shri N. Sanjiva Reddy: Because of the clauses in the agreement, we have to follow certain procedures. When the amount was given to them, it was agreed that a special element will be given to them and that the advances and the interest will be repaid out of the special element.

Shri Shivaji Rao S. Deshmukh: What specific reasons weighed with the Government for the proposal, for the agreement, of assisting these firms, with a clause that the Government will get only five per cent interest on the loan, while the concerns make 40 to 50 per cent profits out of sales?

Shri N. Sanjiva Reddy: I am not able to answer this question. I do not know.

Shri Heda: The dividends are more than 10 per cent.

Shri Ramanathan Chettiar: May I know, while the loans that were given to these two concerns were of interest-free nature from 1958 and the Government and these companies had come to an agreement in regard to the fixation of interest, as said by the hon. Minister, and since then there has been no agreement arrived at between the companies and the Government as to the nature of repayment of the loan,—what are the obstacles that stand in the way of coming to an agreement?

Shri N. Sanjiva Reddy: At no stage was it understood that these are interest-free loans. Interest has to be paid, but how much and from when, was the only point, and the Tariff Commission has said that five per cent interest should be charged from 1958 onward. About the repayment, as I said, there are some complications, in view of the partial control and decontrol of steel we will have to re-examine these things

Shri D. N. Tiwary: At the time of giving the loan, when was the first instalment of the loan to be paid, and what made the Government to waive the time or the period?

Shri N. Sanjiva Reddy: There was no time-limit fixed then.

Dr. M. S. Aney: May I know whether in these negotiations, the Government has found that they were arrogant and adamant and so on?

Shri N. Sanjiva Reddy: No, Sir.

श्री गुलशन : क्या मंत्री महोदय यह रुता संकेंगे कि इन दो स्टीस कम्पनियों के मलावा, जिन के जिम्मे उन्होंने यह कर्जा बताया है, कोई भीर भी ऐसी कम्पनियां हैं, जिन के जिम्मे इतना कर्जा हैं?

इस्पात भीर साम म मासय में उपमन्त्री (भी प्र० मं० सेठी) : यह भीर कम्पनियों का सवाल नहीं है। यह केवल टिस्को ग्रीर इस्को के कर्जे का सवाल है।

Shrimati Vimla Devi: May I know whether the Government can give an assurance that these loans will be recovered entirely, or, are they contemplating giving any exemption to TISCO and IISCO?

Mr. Speaker: Assurances are not ordinarily given during the Question Hour.

Shrimati Vimia Devi: I want to know whether the Government has taken a final decision to recover the whole amount?

Shri N. Sanjiva Reddy: There is no proposal to show any concession to them.

Shri A. P. Jain: In the agreement there is always a clause as to when the first instalment becomes due. I would like to know from the hon. Minister when the first instalment became due and how much is in arrears today, according to the present agreement.

Mr. Speaker: He has already replied to that. He says there was no time fixed for the first instalment. The hon. Member is saying that there is always a clause to that effect.

Shri A. P. Jain: Let him repeat that there is no such clause.

Mr. Speaker: Why repeat? All right: the Minister may reply.

Shri N. Sanjiva Reddy: There is no fixed date, but there were certain conditions as to the method of repayment.

Shri S. N. Chaturvedi: May I know if interest on the loan has been regularly paid and what is the difficulty in the repayment of the loans?

Shri N. Sanjiva Reddy: The method of payment having been fixed, the question of retention price and the special element are to be decided. That is the only obstacle.

Nepa Newsprint

+
*400.
Shri Yashpal Singh:
Shri Bagri:

Will the Minister of Industry and Supply be pleased to state:

- (a) whether the Indian Language Newspapers Association has urged the holding of a tripartite conference to inquire into the grievances of the consumers of Nepa newsprint; and
- (b) if so, the reaction of Government thereto?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Yes, Sir.

(b) The matter is under examination.

श्री यशपाल सिंह : मैं जानना चाहता हूं कि इन की शिकायतें क्या हैं श्रीर उन शिकायतों को किस हद तक दूर किया जा सका है ?

Shri Bibudhendra Misra: Their complaints are regarding the despatch of newsprint, that it does not reach them in time and also about the price and quality. Therefore, they have suggested a tripartite conference.

श्री यशपाल सिंह: ग्रब तक कितना कोटा कागज का छोटे ग्रख्नुबारों को दिया जाता है ग्रीर कितना बड़ों को दिया जाता है ? प्रोपोर्शनेटली इन में जो बड़ा गैप है, इस को कब तक पाटा जा सकेगा ?

Shri Bibudhendra Misra: I am not concerned with the quota allotted to small and big newspapers.

भी प्रकाशबीर शास्त्री: नेपा में यह जो प्रखबारी कागज तैयार होता है, क्या यह सत्य है कि उस को कुछ समय के बाद कच्चा माल मिलने में बड़ी कठिनाई हो जायगी, यदि हां, तो उस की क्या व्यवस्था की जा रही है ?

Shri Bibudhendra Misra: No, Sir; because, as a matter of fact, the capacity is being expanded from 30,000 tons per year to 75,000 tons.

Shri A. S. Saigal: May I know whether it is a fact that the grievance of the Language Newspapers' Assiciation is long-standing and how long will it take for the Government to solve it?

Shri Bibudhendra Misra: The grievance of language newspapers does not come in here at all.

श्री म० ला० द्विबेदी: नेपा मिल का जो न्यूजप्रिट है, क्या यह सच नहीं है कि वह उस क्वालिटी का नहीं होता है जिस ग्रन्छी क्वालिटी का विदेशों से ग्राता है ? यदि हां, तो इस का क्या कारण है ? इसकी क्वालिटी को इम्पूब करने के लिए, जो कंज्यूमर्ज की शिकायतें है, उन को दूर करने के लिए सरकार ने क्या कोई कदम उठाये हैं श्रीर यदि नहीं उठाये हैं, तो क्या वे उठाये जा रहे हैं ?

Shri Bibudhendra Misra: The quality is bound to be inferior because the imported paper is made from soft woods which are not available in India.

श्री य० सिं० चौधरी: प्रख्वारी कागज की कमी को देखते हुए क्या सरकार इस बात का विचार कर रही है कि नेपा की फैक्ट्री के ग्रन्दर एक ग्रीर यूनिट काम करे ग्रगले साल के ग्रन्दर जिस से कमी पूरी हो सके ?

Mr. Speaker: It is a suggestion for action.

Shri Kapur Singh: What steps, if any, are Government taking or propose to take to discover a commercially feasible dechromatising agent to bleach out the yellow strain in the Silai wood pulp used in the manufacture of Nepa newsprint?

The Minister of Heavy Engineering in the Ministry of Industry and Supply (Shri T. N. Singh): That is a technical question involving technical considerations. Full bleaching of the Salai wood pulp is difficult.

Shri Kapur Singh: Are any steps being taken to discover any scientific agent such as I mentioned?

Mr. Speaker: That is too wide a question.

Shri Kapur Singh: That is the only grievance which the newspapers have against Nepa newsprint.

Textile Control Orders

| Shrimati Savitri Nigam: | Shri N. P. Yadab: |*401. | Shri Yashpal Singh: | Shri Indrajit Gupta: | Shri Kapur Singh:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that textile control orders have not been strictly enforced in various States;
- (b) if so, the reasons therefor;and
- (c) the action being taken to see that control orders are enforced properly?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) to (c). Presumably the Hon'ble Members refer to Voluntary Price Control Scheme on cotton cloth. As the scheme was not giving full satisfaction, it is proposed to bring in statutory production and price control on certain categories of cloth of popular mass consumption.

Shrimati Savitri Nigam; May I know whether the Minister is aware that there is a lot of profiteering going on even in the coarse cloth and the price charged is much more than what is printed on the cloth?

Shri S. V. Ramaswamy: I do not think there is much profiteering in coarse cloth.

Shrimati Savitri Nigam: How long will it take to make the new arrangement and what are the details of the new arrangement which they are going to make to control it?

Shri S. V. Ramaswamy: As quickly as possible, but the details cannot be disclosed at this stage.

Shrimati Savitri Nigam: I want to know the main features of it.

The Minister of Commerce (Shri Manubhai Shah): I will be making a statement on Monday comprehending the whole control order—both production and price control—on popular varieties.

श्री यक्षपाल सिंह: क्या सरकार बता सकती है कि प्रभी तक किन स्टेट्स ने इन पर प्रमल किया है प्रोर किन किन स्टेट्स ने नहीं किया है ? क्या इसर्द्वेतरह का भी कोई भांकड़ा प्राप के पास है कि कितने मिल मालिकान के खिलाफ एक्शन लिया गया है ?

श्री मनुभाई शाह: पिछली बार मैंने बताया था कि दस मिल मालिकान ने वालेंटरी प्राइस कंट्रोल, जो स्टेचुटरी नहीं है, का उल्लंघन किया था। फौरन इस की तहकीकात की गई भीर वे फिर वालेंटरी प्राइस कंट्रोल पर ग्रा गये।

श्री यशपास सिंह : कितने मिल मालिकान के खिलाफ एकशन सिया गया है ? की मनुआई झाह: यही मैं ने बताया है। वालैंटरी प्राइस कंट्रोल है जो कानूनी नहीं था। इस बजह से जो एकशन हम ले सकते थे वह यही हो सकता था कि फौरन उन से कहते कि जो पुराना सिस्टम था, उस पर चले जाओ और वे चले गये।

Oral Answers

श्री हुकम अन्य कछवाय: केन्द्रीय सरकार द्वारा 118 करोड़ रुपये के जो टैक्स कपड़े पर लगाये गये थे, क्या यह सही नहीं है कि उन के कारण से भी हलके कपड़े की कीमतें वढी हैं।

श्री मनुभाई स्नाहः जो एक्साइज इयूटी हैं वह पार्नियामेंट ने पास की थी। वह तो लगनी ही थी।

घ्रष्यक्ष महोदय : वह तो जरूरी था।

Shri P. Venkatasubbaiah: Under the garb of voluntary price control, many malpractices are being indulged in by putting more price than is justified by the quality of the cloth. If that is so, may I know whether all these factors will be taken into consideration in the new control order that is going to be promulgated.

Shri S. V. Ramaswamy: The new control order will be made only for certain popular varieties and they will be controlled in such a manner that the malpractices will be reduced and brought under control.

Shri Kapur Singh: In addition to price control, are Government taking any steps to facilitate the production of cheap durable people's cloth?

Shri Manubhai Shah: It will be all people's cloth.

Shri Kapur Singh: He is being not only evasive but flippant. He says it will be all people's cloth. He knows what I mean by people's cloth. People's cloth is that which is cheap and durable and which is within the means of the people.

Mr. Speaker: He says that all cloth that is being referred to satisfies the description given by the hon. Member.

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Shri Kapur Singh: It wears off in the third month of its use.

Mr. Speaker: That may be a matter of argument.

श्री रामेश्वरानन्व : जो कपड़ा विदेशों को भेजा जाता है, उस के कारण भी क्या कपड़े के मूल्यों में वृद्धि हुई है ? देश की भ्रान्तरिक भ्रावश्यकताश्रों को ध्यान में रखते हुए क्या सरकार कपड़ा बाहर भेजने पर रोक लगाने का यत्न करेगी ?

श्री मनुभाई शाह: माननीय सदस्यों को पता है कि हमारे यहां कोई खेंच नहीं है। जो निर्यात किया जाता है, वह सर्पलस कपड़े में से किया जाता है। हमारा निर्यात भी बढ़ा है, ग्रन्दर का कंजम्पशन भी बढ़ा है ग्रीर उत्पादन भी बढ़ा है।

> विल्ली में यमुना पर रेलवे पुल + श्री प्रकाशबीर शास्त्री: *402. { श्री यशपाल सिंह: श्री जगदेव सिंह सिद्धान्ती:

क्या रेलवे मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली में यमुना पर बना हुआ। रेलवे पुल काफ़ी कमजोर हो गया है;
- (ख) क्या यह भी सच है कि भारी गाड़ियों तथा भ्रन्य वाहनों के इस पर गुजरने से यह हिलने लगता है ; भौर
- (ग) यदि हां, तो मामले में क्या कार्यवाही की गई है ?

रेलबे मन्त्रालय में उपमन्त्री (भी शाम नाथ) : (क) जी नहीं । पुल की निचली तामीर (substructure) या उसके गढरों में कोई खराबी नहीं पाई गई है ।

- (क) गाड़ियों भादि के गुजरते समय गड़ेर पुल में कुछ वाइबेशन का होना कुदरती बात है ।
- (ग) ऊपर भाग (क) भौर (ख) के उत्तर को देखते हुए इस मामले में कोई कार्रवाई करना चरूरी नहीं है।

श्री प्रकाशबीर शास्त्री : इस प्रकार के जो ये बड़े पुल बनते हैं, इनकी क्या कोई प्रायु भी निर्धारित की जाती है कि किस समय तक ये पुल काम देंगे ? यह पुल जब बना था तो क्या इसकी उन्न्य कोई निर्धारित की गई थी, यदि हां, तो कब तक इसका समय था ?

भी शाम नाथ: यह पुल 1867 में बना था भीर उसके बाद इसमें एडी शंख होती रहीं। इस वक्त जो हालत है पुल की, वह बिल्कुल ठीक है भीर इसकी फाऊंडे मज वगैरह की मजबूती बिल्कुल सही है। इसमें जो वाइबेशंख होते हैं, वह एक कुदरती बात है। गईर पुलों में वे होते ही हैं।

जहां तक लाइफ का ताल्लुक है, ऐसी ात नहीं है कि कोई लाइफ खास मुकर्रर की जाए किसी एक पुल की ।

की प्रकाशकीर शास्त्री: प्रापने कहा है कि श्रायु नियत नहीं की गई, लेकिन मेरी जान-कारी में वह की गई थीं। दूसरी बत में यह जानना चाहता हूं कि दिल्ली भारतवर्ष की राजधानी है भीर इसके महत्व को ध्यान में रखते हुए क्या सरकार ने कोई ऐसी वैकस्पिक व्यवस्था भाकी है कि कोई मूसरा रेलवे का पुल बना दिया जाए जिससे कभी कोई ऐसी स्थिति झा जाए कि यह पुल काम न दे ता तत्काल कोई कि की उरपन्न न हो ?

भी शाम नाथ: एक पूल इससे कोई तीन मील के फासले पर बन रहा है। जहां तक इस पूल का ताल्लुक है, जैसा मैंने कहा है, इसकी जांच होती रहती है भौर इसको हर तरह से भच्छी हालत में रखने की कोशिश की जाती है।

श्री यशपाल सिंह: क्या सरकार को यह खयाल है कि उस वक्त कितना रोड ट्रेफिक था भीर भ्रब कितना ज्यादा रोड दैफिक है। स्या इस खयाल से यह तैयार की गई है या नहीं की गई है। इस वक्त रोड ट्रैफिक दस गुना हो गया है।

श्री शाम नाष: हर चीज का खयाल किया जाता है।

श्री जगदेव सिंह सिद्धान्ती: सरकार को इस बात का पता है ि ृल पर से गमनागमन इधर से उघर जाने में गांव बालों को गाडियां इधर की इधर. श्रीर उपर की उधर ग्राठ, ग्राठ ग्रीर दस, दस घंटों तक खड़ी हती हैं जिससे न केवल सम्पत्ति की हानि होती है, व्यापार की हानि होती है, बल्कि वे लोग बे नारे भोजन से भी विचि ⊺हो जाते हैं।

श्री शामनाथ : इस का ताल्लुक रेलवेज से नहीं है, यह रोड श्रथारिटीज की चीज है। जितना ट्रैफिक होता है उसको रेग्लेट करने के लिए ट्रैफिक पुलिस का इंतजाम होता है।

श्री गजदेव सिंह सिद्धान्ती : रोड के ठीक हुए कैसे ट्रैफिक ठीक से जा सकता है।

प्रध्यक्ष महोदय: श्री सिद्धान्ती नाराज न हों, इस बक्त सिर्फ पूल के हिलने का सवाल 8 1

श्रीक्षित चरण गुप्तः यह जो पूल बन रहा है वह कब तक कम्पलीट हो जायेगा ।

भी शाम नाथ : यह गासियन सन 1965 के प्राचीर तक तैयार हो जायेगा।

श्री यु॰ सि॰ चौषरी: दूसरा जो पुल बन रहा है, जिसके बारे में कहा गया है, उसके कब तक पूरे होने की संभावना है।

भ्रध्यक्ष महोवय : यह सवाल मधी किया गया था।

श्री शिव नारायण : जो नया यन 🚓 🕏 उसमें कुल कितना खर्च सरकार का होगा।

श्री शाम नाथ: इसके लिए नोटिस दरकार है।

र्श्वः कछवायः मैं जानना चाहता हूं कि यह ज पुल बन रहा है वह किलनी जल्दी नैयार हो जायेगा, क्या इसकी कोई श्रवधि है, ग्रीर इस समय जो 'ल है क्या इसमें उससे कुछ ज्यादा सहलियत रहेगी।

ग्रध्यक्ष महोदय : इस पुल में भी वही सहिलयत रहेगी जं। ग्राम तौर से हुआ करती

Corruption amongst Railway **Employees**

403. Shri P. C. Borooah: Will the Minister of Railways be pleased to state the steps taken by the Indian Railways to root out corruption from amongst the railway employees in the light of the recommendations of the Santhanam Committee Report?

The Minister of State in the Ministry of Railways (Dr. Ram Subher Singh): Some of the recommendations made by the Committee on Prevention of Corruption (Santhanam Committee) concerning the Railways, have been examined by the Government and the rest are under examination. In regard to the accepted recommendations, action for their implementation is in progress.

In addition to streamlining the procedures, etc., with a view to improving the liaison between the Railway Administrations and the Central Bureau of Investigation, the steps so far taken also include strengthening the Vigilance Organisation.

In the Railway Board, the status of the Chief Vigilance Officer has been raised to that of an Additional Member. 10 assist him, two Joint Directors are being provided. The organisation at lower levels also is being streamlined and strengthened considerably, to enable concentrated attention being paid to the problem of corruption in each department of the Railway.

On the Zonal Railways also, the Senior Deputy General Managers are now in charge of Vigilance, Complaints and Public Relations matters only, all other departments which used to be under them having been taken away from their charge. This step was taken to enable these officers to devote a major part of their attention to Vigilance work. The details of the organisation to be provided in the vigilance branch on zonai railways is also under consideration.

The steps mentioned above are expected to bring about a marked improvement in the effectiveness of the Vigilance Organisation, which in turn, will help reduce the extent and scope of corruption on Railways.

Shri P. C. Borocah: Is the Government aware that the contract system in the engineering department of the Railways is one of the main causes of corruption and drainage of public funds; if so, may I know whether Government propose to abolish this contract system or do something to plug all the loopholes as a step towards eradication of corruption?

Dr. Ram Subhag Singh: It is true that contract system is one of the centres of corruption. We are constantly applying our mind to this problem. We are trying to tone up

that system also by introducing all necessary improvements.

Shri P. C. Borooah: May I know whether the Government are aware of the fact that railway employees having direct public dealing do generally go to secure illegal gratification from the public and from all sources; if so, may I know what steps Government propose to take to streamline this process of contact between the railway officials and the public?

Dr. Ram Subhag Singh: It would not be possible to eliminate contacts of the railway officers with the public, but we shall do our best in this connection.

श्री विश्राम प्रसाद : जैसा रेलवे के लोग्नर एम्प्लायीज कहां हैं कि सिक किया है, इं सिक के माने यह होते हैं कि 2 रु० डाक्टर को दिये भीर वह उसे सिक बता देता है। मैं जानका चाहता हूं कि इस करप्णन को र कने के लिए सरकार ने क्या कदम उठाया है?

का० राम सुभग सिंहः माननीय सदस्य हमको बतलायें ध्रग[ा] कही प**ऐसा ह्या** करता है ।

र्थाः विश्वाम प्रसाद : हंशा ऐसा होता है ।

डा॰ राम मुभग सिंह : ग्रगर कोई केस हमको माननीय सदस्य दे सके तो हम कदम उठायेंगे ।

स्रभ्यक्ष महोदयः वह तो कदम उठा रहे हैं। उन्हों ने कहा कि ग्रगर ग्राप कोई केस बसलाना पाहें तो वह कदम उटायेंगे ।

श्री उ० मू० त्रिवेदी: हजारों केस होते हैं, कितने केस दिये जा सकत है।

Shrimati Vimla Devi: When eatables are sent by rail the persons to whom they are sent are not receiving even half of the quantity despatched and sometimes instead of eatables they are receiving brickbats in the parcels. Most of the eatables like mangoes and other fruits are stolen away by the railway employees. May I know what steps Government are taking in this connection?

Dr. Ram Subhag Singh: It is true that such irregularities have been noticed in the past and we are noticing it at present also. We are trying to tone up that side also. If any particular instance can be pointed out by the hon. Member we will make the necessary enquiries.

Shrimati Vimla Devi: There are lakhs of such instances.

Shri S. N. Chaturvedi: May I know whether apart from upgrading the rank of directors and vigilance officers any provision has been made for independent technical advice to assess the quality and quantity of work that is done through contracts or otherwise?

Dr. Ram Subhag Singh: That is a different question.

Shri S. N. Chaturvedi: My question is whether an independent technical verification is considered necessary and provided for

Dr. Ram Subhag Singh: It is a suggestion which we will consider.

Shri K. C. Pant: May I know against how many railway employees action has been taken on complaints of corruption in the course of the last two years?

Dr. Ram Subhag Singh: I require notice to answer that question.

Shri Ranga: In spite of the fact that there was a special committee appointed under the chairmanship of Acharya Kripalani to suggest ways and means to root out corruption on the railways, and on the top of it

they have had the benefit of the recommendations of the Santhanam Committee also, how is it that many State-owned and State-managed enterprises, co-operatives, educational institutions and other public institutions find it so difficult to get their supplies conveyed from one place to another over these railway wagons just because they are unable to pay the usual bhakshis-I do not know what they call it-or the usual mamool to the railway staff? Are any special steps being taken at least in regard to these supplies to the public institutions?

Dr. Ram Subhag Singh: Regarding the availability of wagons I might inform the House that there should not be any difficulty at present because I have been noticing for the last two months that on any request that has been received, even from Andhra Pradesh, we have taken prompt action to supply as many wagons as have been demanded. Regarding public institutions like colleges, etc., we shall see that their requests are promptly attended to and no difficulty is created in supplying them the required wagons.

Shri U. M. Trivedi: The hon. Minister was pleased to say that if matters are brought to his notice action will be taken. I will place this paper on the Table of the House. This will show that even when complaints are made Vigilance want to do away with the complaints. Here is a recorded complaint in original picked up by me at the Delhi Railway Station from where hundreds and hundreds of bales of cotton booked from Ahmedabad and received at the station had disappeared after having been received. Has any investigation been made in such matters? Would not the hon. Minister like to make an investigation in this matter? This complaint was registered by the police and then hushed up. The case was not even taken up for investigation, I am placing this on the Table of the House.

^{*}Two papers handed over by Shri U. M. Trivedi were passed on to Shri Sham Nath, Deputy Minister in the Ministry of Railways.

Dr. Ram Subhag Singh: I may assure the House that we shall very carefully go into these complaints. I am sorry, this was not so far brought to our notice.

Dr. Sarojini Mahishi: May I know whether it is due to the corrupt practices prevailing in the railways that the fire brigade employees of the Southern Railway are deprived of their overtime allowance in spite of the fact that the Bombay High Court gave a judgment in favour of the employees of the fire brigade with regard to another zone, and, if so, whether Government have tried to investigate into the matter?

Dr. Ram Subhag Singh: There are about 13 lakhs railway employees and there are so many selections and zones. Wherever there is any genuine grievance we try to see that it is removed.

Shri P. R. Chakraverti: May I know whether Government has satisfied itself about the full implementation of the recommendations of the Kripalani Committee before switching over to the Santhanam Committee?

D: Ram Subhag Singh: I might say the recommendations of Kripalani Committee have largely been implemented. I will again go through them and see how many are yet to be implemented.

भी रामेश्वरानन्य : जब कोई माल भरने के लिए गाड़ी का डिक्या लेता है तो उसके लिए मलग मलग स्टेशनों पर मलग मलग रेट है, कहीं बीस रुपए लिए जाते हैं, कहीं 21 रुपए मौर कहीं 15 रुपए । इस सम्बन्ध में मंत्री महोदय को शिकायतें भी की गयीं । मैं जानना चाहता हूं कि वह इन की किस तरह से जांच करते हैं? क्या उन्हीं पर छोड़ देते हैं जिन की जांच होनी है, प्रयवा कोई मौर मधिकारी लगाते हैं या उस जांच में जनता के व्यक्तियों को भी साथ लेते हैं?

ग्राध्यक्ष महोदयः स्वामी जी भी कहां डब्बे भरने में लग गए ।

डा॰ राम सुभग सिंह : स्वामी जी के पत्न प्रक्सर हमारे पास ग्रात रहते हैं। लेकिन ग्रगर इस तरह का कहीं भी कोई वाक्या स्वामी जी बतायेंगे तो उसकी संतोषप्रद र ति से आंच होगी।

श्री जगवेब सिंह सिद्धान्ती: मैं ने रेलबें मंत्री को भी चिट्ठियां लिखी हैं, जनरल मैंनेजर को भी लिखी हैं कि दिल्ली रेलबे जंक्शन पर जितना भ्रष्टाचार है उतना कहीं पर नहीं है, श्रीर फोटो भी दे दिए हैं।

सम्पक्ष महोदय : ग्रद द्वाप मुझे भी निख दीजिए ।

Prices of Cotton

Shri Shree Narayan Das:
*404. Shri Vishwa Nath Pandey:
Shri N. R. Laska::

Will the Minister of Commerce be pleased to state:

(a) whether Government have considered the question of an over-all increase in the floor and ceiling prices of Indian cotton; and

(b) if so, with what result?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) and (b) Yes, Sir. After due consideration the Government decided to maintain the floor and ceiling prices of Indian cotton for the 1964-65 season generally at the same levels as in the 1963-64 season. Adjustments were, however, allowed in the floor and ceiling prices of some of the varieties, keeping in view the improvement in their quality in order to encourage the growing of better quality.

Shri Shree Narayan Das: May I know whether any representation or suggestions were made to Government on behalf of the cotton growers in this respect and, if so, what were the suggestions?

The Minister of Commerce (Shri Manubhai Shah): Yes, Sir, we have received some representations. As my colleague has stated, for the improvement in quality a rise from Rs. 30 to 50 has been given in some qualities.

Shri Shree Narayan Das: What is the tendency of the prevailing price? ls it tending towards the floor price or towards the ceiling price?

Shri Manubhai Shah: Towards the ceiling price.

Shri Shivaji Rao S. Deshmukh: May I know how long Government will take to place on the Table of the House the findings of the Tariff Commission which has gone into the textile industry?

Shri Manubhai Shah: This is quite a different question on cotton. The other one is on cloth, on which I had answered this last year also. That report has already been considered and disposed of. After that, controls are coming.

Shri P. R. Patel: What are the principles on which the prices are governed so far as Kalyan and Digvijaya A and Digvijaya B are concurred whether it is the spinning quality or other qualities? How is it that the floor and the ceiling price of Kalyan and Digvijaya A and Digvijaya B are much lower?

Shri Manubhai Shah: If the non. Member sees the statement on the control order, Kalyan, Digvijaya A and Digvijaya B are short and medium staple varieties. So far as the prices are concerned, the spinning quality content of wax, content of various non-textile materials and tensile

strength etc. all of them are taken into consideration by the ad hoc committee.

Shri P. R. Patel: The price of Kalyan and Digvijaya are lower.

Mr. Speaker: Next, Dr. Deshmukh.

Shri Manubhai Shah: The same principle is applied.

Mr. Speake.: Before answering a question, the hon. Minister will kindly look at me to see whether I am allowing the question or not.

Dr. P. S. Deshmukh: The present Minister for Food and Agriculture has chalked out a refreshingly new policy so far as the prices of agricultural products are concerned. Before this decision about price of cotton was arrived at, may I know whether any consultation was held with the Minister of Food and Agriculture whether he did not see the need of revising the prices in view of the incentives proposed to be given to the farmers?

Shri Manubhai Shah: I am glao that this question has been raised. The price of cotton has been fixed in consultation with the Min ster of Food and Agriculture on the theory of producer's price, that is, a price which will be beneficial to the producer. Then only this schedule has been announced. Again I may say that these are some of the highest prices for cotton in the world.

Japanese Signalling System on Railways

•405. Shri A. S. Saigal: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that in some parts of the Northern Railway, Japanese type of signalling has been provided;

(b) if it is so, whether it is a fact that they are not functioning properly;

- (c) whether it is a fact that when they go out of order, sometimes it results in the delayed running of trains; and
- (d) if so, what action Government are taking to replace them?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No, Sir.

(b) to (d). Do not arise.

Rourkela Steel Plant

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*407. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Steel and Mines be pleased to refer to the reply given to Starred Question No. 1163 on the 24th April, 1964 and state:

- (a) whether the report of the Technical Team on Rourkela Steel Plant has since been examined by Government; and
 - (b) if so, the result thereof?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). Yes, Sir. The main recommendations of the Technical Team related to the opration and maintenance of the various units of the Plant, building up of an adequate stock of spare parts and reduction in the number of German technical personnel. The recommendations have since been implemented.

Shri Ramachandra Ulaka: May I know whether there was any complaint regarding the operation and maintenance of the steel plant after the visit of the team and, if so, what are they and the action taken by Government thereon?

Shri N. Sanjiva Reddy: The technical team has made a number of suggestions. Basing on those suggestions. Hindustan Steel has already taken some decisions.

Shri Ramachandra Ulaka: Mey I know whether the team has suggested that the plant should be expanded and, if so, the details thereof? May I also know whether the West German Government propose to give any help towards this?

Shri N. Sanjiva Reddy: This report deals with putting the existing plant in order. There is no recommendation about expansion, nor have we taken any decision on that.

Shri P. Venkatasubbalah: May I know whether it is a fact that the production of Rourkela is not keeping pace with the production of the other two plants and it is because of the structural deficiencies? If so, what steps do the Government propose to take in this regard?

Shri N. Sanjiva Reddy: It is lagging behind a little but it is not because of structural difficulties. For various other reasons which have been explained in the House a number of times, it was lagging behind, but now it is picking up. The improvement in July and August is really good.

Shrimati Savitri Nigam: What is the impact of the implementation of the various recommendations of the technical team on the production price of steel?

Shri N. Sanjiva Reddy: The pig iron produced in August was 83,000 tons as against 68,000 tons in July. Saleable steel, which was 43,536 tons in July has risen to 63,000 tons in August. This shows progress.

Shri P. R. Chakraverti: May I know whether the technical team has suggested some innovations in technique and, if so, what will be the financial involvement?

Shri N. Sanjiva Reddy: No, Sir, they did not recommend anything which was very difficult to comply with or costly. They were mainly

concerned with the question of maintaining the existing plant in good condition.

भी गुलशन : क्या राउरकेला में उत्पादन की कमी का एक कारण यह भी है कि वहां के उच्चाधिकारियों में गृटबन्दी है ?

Shri N. Sanjiva Reddy: No. Sir.

Mr. Speaker: Next question. Shri Tantia . . . Next question. Shri Rameshwar Tantia.

श्री प्रकाशवीर शास्त्रं(: श्री टांटिया का एक प्रश्न और भी है--- 420 ।

ऋध्यक्ष महोदयः ग्रगर हम कोशिश करेंगे तो ग्राहिस्ता ग्राहिस्ता उस तक भी पहुंच जायेंग ।

Financial Assistance to Coal Industry

•410. Shri Rameshwar Tantia:
Shri Rameshwar Tantia:

Will the Minister of Steel and Manes be pleased to state:

- (a) whether Government have invited fresh applications for the grant of financial assistance to the private sector coal industry from the utilised portion of the loan of Rs. 16.67 crores obtained from the World Bank; and
- (b) whether Government have analysed the reasons for non-utilisation of loan during the last two years?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) Presumably the reference is to the unutilised portion of the World Bank Loan. It is a fact that Government advised the private sector of the coal industry to put in fresh applications for the essue of licences against this loan.

(b) The last date for the utilisation of the loan is 80th September, 1965. The progress of utilisation has, however, been slow. In the initial stages, it is stated to have been due to the

industry experiencing difficulties in securing the necessary matching super finance. Necessary facilities were created to overcome this difficulty. But latterly there has been a certain reluctance on the part of the industry to make heavy investments on the import of machinery because of the slackening of the demand for coal.

Shri Rameshwar Tantia: The hon. Miniter has said that the demand of coal is less than the production. May I know whether the bottleneck at Moghul Sarai Station is one of the reasons for this less consumption of coal is less than the production. May thinking of removing that bottleneck and preparing more roads?

Shri N. Sanjiva Reddy: At present, I can assure the hon. Member, there is no bottleneck in transport.

Shri Rameshwar Tantia: May I know whether the World Bank have recent'y set up a committee to examine the ost of production in Indian coal-mining industry; if so, whether they have given any report or whether they have given further loans?

Shri N. Sanjiva Reddy: This is only regarding the utilisation of loans. That does not arise out of this.

भी म० ला० द्विबेदी: वह ऋण भ्रभी तक प्रयोग में नहीं लाया गया है भीर ताजी भींजयां मांगी गई हैं। मैं यह जानना चाहता हूं कि क्या सरकार को इस बात की भ्राशा है कि पूरा ऋण उस में लग जायेगा; यदि नहीं, तो सरकार इस ऋण की रकम को किस प्रकार से इस्तेमाल करेगी।

Shri N. Sanjiva Reddy: We are trying to help the private sector by this loan. We will take all steps to help them.

Shri P. Venkatasubbaiah: In vie. of the fact that the private sector of the coal industry has failed to utilise the World Bank loan, may I know whether Government proposes to take

over this industry in the public sector?

Shri N. Sanjiva Reddy: There is no proposal.

Shri D. N. Tiwary: May I know whether one of the causes for the non-utilisation of this loan is that the private sector people have got fragmented holding of coalmines and are not able to utilise the financial assistance given by the World Bank and whether the Government is trying to amalgamate small collieries and make them viable so that these loans may be utilised?

Shri N. Sanjiva Reddy: No. Sir. I said in the answer itself that the problem is the difficulty of finding rupes finance. That is the main difficulty Of course, some smaller units are also there and that is perhaps partly responsible.

भी हुक म चन्द कछ्वाय : मैं यह जानना चाहता हूं कि कोयला उद्योग को कितना ऋण दिया गया है स्रोर इस में से सभी तक कितनी पंजी लग चुकी है?

इस्पात श्रीर खान मन्त्रालय में उपमन्त्री (भ्रो प्र० चं० सेठी) : वैसे उन की दरख्वास्तें करीब 20 करोड़ रुपये की श्राई थीं। उस में से 14 करोड़ रुपये के श्रार्डर प्लेस कर दिये गए हैं, लेकिन श्रमी पांच छ : करोड़ रुपये के श्रार्डर प्लेस नहीं हुए हैं।

Shri K. C. Pant: May I know if the Government is examining the feasibility of diverting the unutilised portion of the loan from the coal-mining industry to the industry based on coal?

Shri N. Sanjiva Reddy: No, Sir; the proposal is not before the Government.

Shri P. R. Chakraverti: May I know whether it is a fact that the private industry has pointed out that the lack of demand of loan is because of the lack of demand of coal itself?

Shri N. Sanjiva Reddy: The lack of demand of coal is of a recent origin. This loan has been there for some time now. Perhaps, at present the lack of demand of coal has also contributed to it.

Mr. Speaker: Next question. Shri R. G. Dubey.

Shri M. L. Dwivedi: What about Q. 411, Sir?

Mr. Speaker: That has been transferred.

Extension of Service to Senior Officers of the Railway Board

*412. Shri R. G. Dubey: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Chairman and some Members of the Railway Board have been granted extension of service beyond 58 years;
- (b) whether they had earlier been refused leave preparatory to retirement; and
- (c) how this policy of granting extensions to senior officers conforms to the reported recent decision of Government not to grant extensions of service to senior officers beyond their date of retirement?

The Minister of Railways (Shri S. K. Patil): (a) The Chairman, Railway Board, who attained the age of superannuation on 8-8-1964, has been granted extension of service for one year.

- (b) The Chairman and two Members of the Board were refused leave preparatory to retirement earlier in the year.
- (c) There has been no such recent decision.

Shri R. G. Dubey: May I know whether there was any exceptional circumstance or reason for giving this extension?

Shri S. K. Patil: Yes; the exceptional circumstances were that most of the members of the Board were leaving almost at the same time and continuity could have been lost. It was too early for me to take an immediate decision when I took up this Ministry. I wanted some time to find out as to what would be the best method.

Shri R. G. Dubey: May I know whether hereafter the Government is contemplating to take steps to train officers in time so that there is no occasion to grant extensions?

Shri S. K. Patil: This is also very difficult although I can understand the feelings. In the Railway Board if you go merely by seniority, it is not possible for a Chairman to be in office for more than six months or one year. Within the time he comes and the time he goes, nothing is done. Therefore we have got to find out a method and I am applying my mind so that we can have a method

भी म० ला० दिवेदी: मैं यह जानना चाहता हूं कि ऐसे लोगों को जो एक्सर्टेंगन दिया जाता है, वह अधिक से अधिक कितनी उन्ने तक चलेगा 58, 60 या 62 बरस, कब तक चलेगा।

श्री स० का० पाटिस : ज्यादा से ज्यादा 60 बरस तक । भ्रमी तो खाली एक बरस का है। फिर इस के बारे में बिचार किया जायगा।

Shri S. N. Chaturvedi: What is the total membership of the Board and how many of its members were retiring at a time?

श्री स० का० पाटिल: बोर्ड की संख्या पांच है श्रीर उस में से तीन, चार जाते हैं। श्रीर छ: छ: महीने, एक एक बरस में पांच में सभी जार्येंगे।

भी हुकम चन्द कख्याय : बोर्ड के पांच सदस्यों की तन्दवाहें क्या क्या है ? ग्रम्पक महोदय : श्री रंगा ।

Shri Ranga: The hon. Minister has made a very important statement just now affecting almost the policy of appointment of the Chairman of the Railway Board. We would like to have information about the periods for which the successive Chairman had been functioning as chairman and whether all this time the Railway Ministers had been oblivious of the fact that the shortness of the duration of these Chairmen has affected the efficiency of the Railway Board and of the Chairman also.

Shri S. K. Patil: This has come because the limit has been raised from 55 to 58. This is a transitional period and therefore it has happened that when they come to that they have not got more than six months or one year. It becomes extremely difficult to have young people...

Shri Ranga: They have been there already; they are not strangers.

Shri S. K. Patil:because they have not got the requisite experience. No policy statement has been made. I said that I am applying my mind. But because it was so immediate, just after my taking over, that I extended the period by one year so that I should have enough time to find out as to what is the best method.

Export of Handloom Goods

*415. Dr. Sarojini Mahishi: Will the Minister of Commerce be pleased to state:

- (a) the measures taken by Handloom Export Promotion Council to encourage exports; and
- (b) the amount of foreign exchange earned by the export of handloom goods during the past three years?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) There is no Export Promotion Council for loom goods at present. There is however an Export Promotion Advisory Committee which is in charge of Handloom Export Promotion The measures taken by this Goods. Committee are described in the statement laid on the Table of the House. [Placed in Library. See No. LT-3241/ **64**].

(b) 1961-62 Rs. 8 crores and odd. 1962-63 Rs. 10 crores and odd. 1963-64 Rs. 12 crores and odd.

Dr. Sarojini Mahishi: In view of the fact that the Audit Report (Commercial) during the year 1962-63 mentioned that the Handloom Board could not fulfil certain agreements entered into with foreign countries, what steps are being taken by the Government in order to boost up handloom production in the country?

Shri S. V. Ramaswamy: Many steps have been taken. We have given them incentives. We have goods to exhibitions there. Several other steps have been taken to boost it up. The result is shown by the fact that from Rs. 8 crores it has gone up to Rs. 12 crores in two years.

Dr. Sarojini Mahishi: May I know the estimate of the incentives given to the handloom weavers during 1963-64?

Shri S. V. Ramaswamy: I would require notice to give the exact amount.

Shri Ramanathan Chettiar: May I know whether of late there has been a downward trend in the export of handloom goods, particularly to the South-East Asian countries, and if so, what steps Government are taking to improve the quantity of exports?

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Shri S. V. Ramaswamy: There is no downward trend. On the other hand, there is an upward trend.

Mr. Speaker: Now, next question. Q. No. 417.

An Hon. Member: Q. 420.

Mr. Speaker: So far as I can recollect, the definition of section 420 is given in section 417 of the IPC.

Shri U. M. Trivedi: It is given in section 415.

Shortage of Cement in Delhi

Shri Rameshwar Tantia: Shri D. C. Sharma: *417. Shri D. C. Sharma:
Maharajkumar Vijaya
Shri B. P. Yadava:
Shri Dhaon:
Shri Bishanchander Seth:
Shri Naval Prabhakar: Shri Rameshwaranand:

Will the Minister of Industry and Supply be pleased to state:

- (a) whether it is a fact that cement has disappeared from the market in Delhi bringing the building activity to a standstill; and
- (b) if so, the steps taken or proposed to be taken in the matter?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) No. Sir, but the Government are aware that there is a shortage of the commodity.

(b) During the year 1964 the Government have so far released an additional quota of 40000 tonnes, specially to meet the requirements of private house builders.

Shri Rameshwar Tantia: May I know whether it is a fact that cement is available at Rs. 14 a bag in blackmarket, and in spite of so many requests, Government could not check it, and if so, what steps Government have taken to make cement available to the consumers at the prices fixed?

Shri Bibudhendra Misra: In order to prevent blackmarketing in cement, under the Defence of India Rules, the Delhi Administration has issued a Cement Control Order, under which cement cannot be transported from one place to another, and if it is under one name, it cannot be transferred to another, and at no place more than five bags of cement could be stored at a time.

Shri Rameshwar Tantia: May I know whether Government do not know that cement is available at Rs. 13 to 14 a bag, and if they do, what steps they are taking to stop that?

Shri Bibudhendra Misra: I have just now mentioned the steps taken. The Cement Control Order has been issued under the Defence of India Rules, and if my hon. friends like Shri Rameshwar Tantia could help us to see that there is no blackmarketing, I shall be happy, because he may have more information about it.

भी रामेश्वरानन्द ः वैसे सिमेंट की कोई कमी नहीं है। बटवारा करने वाले जो आपके राज्याधिकारी हैं वे दूकानदारों आदि से मिले होते हैं जिन को वे ज्यादा सिमेंट दे दिया करते हैं और फिर उस में से वे अपना हिस्सा ले लेते हैं। मैं जानना चाहता हूं कि इन अधिकारियों के इस भ्रष्टाचार को किस तरह से रोका जा सकता है, इसके बारे में भी आपने सोचा है, इसके लिए भी आप कोई यत्न कर रहे हैं?

स्राच्यक्त महोदय: भ्रष्टाचार तो हम ने भीर जगह डिसकस किया था। यहां तो सिमेंट के न मिलने का सवाल है।

श्री रामेश्वरानन्व: सिमेंट में भी चोरी हो रही है।

Shri Bibudhendra Misra: The actual distribution is made by the Delhi Administration. We do not make the distribution.

ग्रध्यक्ष महोदयः दिल्ली एडिमिनिस्ट्रेशन से पूछते हैं, बताइये गुप्त साहब ।

Shri Shiv Charan Gupta: May I know how much cement was released in 1963 for public use, and the demand for public use in 1964 and the extent to which that demand is proposed to be met?

Shri Bibudhendra Misra: In 1963, it was about 1,16,285 tonnes, and againsthere was an additional quantity of 18,000 tonnes. That was the allotment made in the year 1963.

Shri Shiv Charan Gupta: Was it for public use or Government use or was it for the use of the public and Government and everybody else?

Shri Bibudhendra Misra: It was for public use also.

Only the other day, I explained the position in regard to distribution of cement. We give it to the Administration and they use it for their public use also. That means that if there is any Government work, it is used for it, and they also give a quota to the private consumers. That is the distribution order.

श्री शिव नारायण : मेरे लायक मित्र ने कहा कि चौदह रुपये का बोरा दिल्ली के बाजार में बिका है । मैं जानना चाहता हूं कि क्या सरकार उनकी सहायता लेगी यह पता लगाने में कि किस ने बेचा और किस ने उसको खरीदा?

स्राच्यक महोदय: उनकी सहायता लीजिये, यह सजैशन फार एकशन है।

Shri Kapur Singh: Are Government aware that there is a keen and countrywide shortage of cement as also a shortage over here, and if so, do Government propose to stop the export of this commodity till the situation eases here?

Shri M. L. Dwivedi: The present question is regarding Delhi only.

Shri Bibudhendra Misra: The export is only nominal. There has been no actual export in the sense of export.

Shri Kapur Singh: Stop that also.

श्री क॰ ना॰ तिवारी: 1963 श्रीर 1964 में श्रभी तक कितना सीमेंट का श्रोडकशन हुआ, उस में से दूसरी स्टेट्स को कितना मिला श्रीर दिल्ली को कितना मिला?

Mr. Speaker: All those details which the hon. Member wants might be supplied to him.

Shri D. N. Tiwary: May I know whether Government have not seen palatial buildings being constructed, and if so, whether Government have ever cared to enquire from where they got so much of cement and whether they have come to any conclusion as to the source from which the cement had been bought, namely whether it was from blackmarket, and if so, what steps have been taken to check that?

The Minister of Industry and Supply (Shri Dasappa): We have already indicated the basis of allotment to the various States. It is for the States to determine how best to use the cement that is made available to them.

In view of the shortage that there is—there is no doubt about the shortage—I think it will be better if they do not give the cement for the use of buildings like those of cinemas and so on, but confine it to those who absolutely need it.

Shri D. N. Tiwary: That was not my question. My question has not been replied to.

श्री रामेश्वरानन्दः एक व्यवस्था का प्रश्न है . . .

अध्यक्ष महोदय: मैं ने कहा या कि व्यवस्था का प्रश्न सवालों के वक्त ज्यादा न उठाया जाए। श्रापका क्यायह मतलब है कि सिनेमा बहुत अरूरी हैं? श्री रामेश्वरानन्व : यह बात नहीं है। मंत्री महोदय ने कहा है कि कमी है सिमेंट की ग्रीर बटवारे का काम राज्य सरकारों का है। मैं बतलाना चाहता हूं कि जितना सिमेंट चाहे ग्राप 18 रुपये भीर 20 रुपए बोरे के हिसाब से ले लें। वह ग्राम मिल रहा है। इस वास्ते माननीय मंत्री जी का यह जो बयान है कि सिमेंट की कमी है, ठीक नहीं है। कमी कोई नहीं है, हां मिल बीस रुपये के हिसाब से रहा है।

श्र**ध्यक्ष महोदय**ः ग्रापने एक चीज बतला दी। यह कोई प्वाइंट ग्राफ ग्राडंर तो न हुग्रा।

श्री रामेश्वरानन्व : उन्होंने सूचना दी हैं कि सीमेंट की कमी हैं। कमी नहीं है। इसके बारे में मैं व्यवस्था चाहता हूं। यह जो जानकारी मैं दे रहा हूं, इसके बारे में ग्राप से मैं व्यवस्था चाहता हूं।

श्रध्यक्ष महोदय : ग्रापका धन्यवाद । Now, Shrimati Savitri Nigam.

Shri D. N. Tiwary: My question has not been replied to.

Mr. Speaker: That question is over. I have now called Shimati Savitri Nigam.

Shrimati Savitri Nigam: What steps have the Central Government taken to pull up those producers who do not supply cement in time,—in spite of the fact that the State Governments give the licence,—as a result of which action the housebuilding activities are hampered to a great extent? May I know what particular steps Government have taken against those producers and suppliers?

Shri Bibudhendra Misra: The difficulty of supplying the commodity in time was mainly wagon difficulty and scarcity of coal, and those difficulties have been removed now. The latest information is that about 90 per cent of the installed capacity is being worked.

Repayment of Loan by Steel Industries

*418. Shri A. S. Saigal: Will the Minister of Steel and Mines be pleased to state:

- (a) whether it is a fact that except Bhilai none of the steel industries in the public sector has started repaying loans advanced to them;
- (b) how much loan has been repaid so far by the Bhilai Steel Project;
- (c) when the other steel plants will start repaying the loans and the period in which various steel plants will repay all the loans; and
- (d) the steps taken to ensure that the initial loans are paid back early by the steel plants?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) to (d). Government loan amounting to Rs. 357.1 crores has been advanced to Hindustan Steel. The loan carries an interest of 5% per annum and is repayable within 20 years from 1st April, 1962. Interest is being paid by Hindustan Steel, but no instalment of loan has so far been repaid.

Shri A. S. Saigal: What is the outstanding loan in these projects?

Shri Sanjiva Reddy; I have just now said that it is Rs. 357.1 crores. Nothing has been repaid till now except the interest.

Shri A. S. Saigal: What are the difficulties coming in the way of granting more loans to these projects?

Shri Sanjiva Reddy: We are undertaking an expansion programme, and naturally, we shall have to find the money for it.

Shri P. Venkatasubbaiah: May I know the reason for not repaying the instalments of loan also, in spite of the fact that all these factories are in the public sector?

Shri Sanjiva Reddy: They have just now come into production upto rated capacity that is, the two of them, and they will repay when they can find the money.

Blast Furnaces for Pig Iron

+

Shri Ramachandra Ulaka: *419. | Shri Dhuleshwar Meena: | Shri A. S. Saigal:

Will the Minister of Steel and Mines be pleased to refer to the reply given to Starred Question No. 993 on the 10th April, 1964 and state:

- (a) whether the question of placing orders for plant and equipment to be imported for setting up of blast furnaces for pig iron at Bhilai and Durgapur has since been considered by Government; and
 - (b) if so, the result thereof?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). The question of placing orders for plant and equipment to be imported for setting up the blast furnaces for pig iron at Bhilai and Durgapur still under consideration. Lists οf equipment to be supplied from the Heavy Engineering Corporation, Ranchi, other suppliers in India and from the U.S.S.R. are being drawn up for placing orders with the respec-Organisations. As regards Durgapur, tenders have already been invited for supply of equipment both from the U.K. and from indigenous sources

Shri Ramachandra Ulaka: What is the present shortfall of pig iron in the country and to what extent this shortfall will be made good by this blast furnace?

The Deputy Minister in the Ministry of Steel and Mines (Shri P. C. Sethi): The shortage of pig iron is too much.

Mr. Speaker: Shri Rameshwar Tantia.

Shri Rameshwar Tantia: Question No. 420. (Laughther).

12.00 hrs.

भी यू0 सि0 चौन्नरी : अध्यक्ष महोदय, इस मामले में मैं आप की व्यवस्था चाहता हूं। प्रश्नों की सूची में से 420 की संख्या निकाल दी जानी चाहिये। इस की वजह से जिस प्रकार से हंसी होती है उस से माननीय सदस्यों के सम्मान में फर्क आता है। 420 की संख्या, मैं चाहता हूं, निकाल दी जाये।

ग्रस्थल महोदय : इस नम्बर को उठा कर क्या मैं ग्रपने पास रख सकता हूं। किसी न किसी मेम्बर के हिस्से में तो यह नम्बर ग्रायेगा ही।

श्री रघुनाथ सिंह: माननीय सदस्य को दे दिया जाये।

U.A.R. Trade Delegation

*420. Shri Rameshwar Tantia: Shri Ram Harkh Yadav:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that trade delegation from U.A.R. recently visited India;
- (b) if so, the main purpose of their visit; and
- (c) whether any agreement has been signed with them?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) and (c). Trade arrangements between the two countries were reviewed and letters were exchanged on 21st September, 1964 in New Delhi between the U.A.R. and the Indian Trade Delegations for enlarging and diversifying the trade exchanges between the two countries. The volume of total trade in year 1964-65 is expected to be Rs. 45 crores against Rs. 25 crores at present. This will mean an increase of Rs. 10 crores in trade each way this year as compared to last year.

SHORT NOTICE QUESTION

Unloading of Foodgrains Wagons at Delhi Kishanganj Railway Station

- S.N.Q. 6. Shri P. C. Boreoah: Will the Minister of Railways be pleased to state:
- (a) whether it is a fact that a large number of food-grain wagons have been awaiting unloading at the Delhi Kishangani Railway Station;
- (b) if so, what was the maximum concentration of grain wagons at that Station during September, 1964 so far; and
- (c) what steps have been taken to expedite clearance?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes, Sir.

- (b) The maximum concentration of foodgrain wagons at Delhi Kishanganj was on 18th September, 1964 when out of 85 wagons placed, 29 wagons were released resulting in a left-over of 56. 161 wagons bound for Delhi Kishanganj were held up at Shakurbasti for want of room at Delhi Kishanganj.
- (c) Consignees have been persuaded to unload the consignments directly into road vehicles. The Director, Food & Civil Supplies, has also been addressed to persuade the merchants to release the maximum number of wagons.
- Shri P. C. Borocah: At the time when there is acute food scarcity in the capital, may I know whether it is a fact that the traders have refused to clear away the cargo expeditiously, despite the Railways earnest appeal to them and, if so, whether the Government propose to take action against those unscrupulous trader-consignees under the DIR or under any other rules?

Shri Sham Nath: Every effort is being made to have more and more wagons unloaded and released and, according to our information, the merchants are co-operating. Usually the wagons are unloaded in the covered shed, but they are now being unloaded in the open space also.

Shri P. C. Borooah: May I know how many wagons loads of foodgrains are lying at the goods shed in Delhi and how many wagons are awaiting unloading?

Shri Sham Nath: Today, the number of wagons held up at Shakurbasti is three only, while the number of wagons to be unloaded at Delhi-Kishanganj is 30.

WRITTEN ANSWERS TO QUESTIONS

Radio and Sound Equipments

*406. Shri Kolla Venkaiah: Will the Minister of Industry and Supply be pleased to state:

- (a) whether any representation has been made to Government by the Small Scale Radio and Sound Equipments Manufacturers' Association, Delhi regarding the shortage of essential components in view of the restrictions on imports and the need for giving a preferential treatment to small assemblers; and
- (b) if so, the action taken in the matter?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Yes, Sir.

(b) The matter is receiving attention.

पंजाब के होजरी निर्माता

- *408. श्री बागड़ी : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि पंजाब के हौजरी के छोटे निर्माताग्रों ने उनके निवास

स्थान के सामने 21 जुलाई, 1964 को प्रदर्शन किया था तथा उनके सामने प्रपनी मांगें पेश की थीं;

- (ख) यदि हां,तो प्रदर्शनकारियों की मांगें क्या हैं; ग्रीर
- (ग) क्या सरकार ने इन मांगों पर विचार कर लिया है?

वाणिज्य मन्त्रालय में उममन्त्री (श्री सें० बें० रामस्वामी) :(क) लुधियाना हौजरी स्माल स्केल यूनियन के प्रतिनिधियों ने 21 जुलाई, 1964 को वाणिज्य मंत्री से भेंट की थी और हौजरी के सूत की वितरण सम्बन्धी योजना के विषय में एक ज्ञापन दिया था।

- (ख) प्रतिनिधियों ने अपने ज्ञापन में हौजरी इंडस्ट्री फैंडरेशन द्वारा सूत के वितरण के विषय में कुछ आरोप लगाये थे। उन्होंने यह भी आरोप लगाया था कि फैंडरेशन द्वारा कुछ योग्य इकाइयों को कोई भी कोटा नियत नहीं किया गया है। उन्होंने यह भी निवेदन किया था कि उन्हें भी प्रतिरक्षा सम्बन्धी माल के आईर दिलाये जायें।
- (ग) सरकार ने सम्बद्ध ग्रारोपों की जांच की ग्रीर पता लगा कि उन में कोई तथ्य नहीं है। किन्तु साथ ही यह भी महसूस किया गया था कि चूंकि हौजरी के सूत की वितरण योजना जनवरी 1960 में लागू की गई थी ग्रतः इस योजना के काम का पुनरावलोकन करना वांछनीय होगा। इस लिये योजना का पुनरावलोकन करने तथा विद्यमान वितरण योजना में उपयुक्त संशोधन करने के लिये सुझाव देने के प्रयोजन से केन्द्रीय सरकार तथा पंजाब सरकार से विरुठ ग्रिधकारियों की एक समिति का गठन किया गया है। इस समिति की रिपोर्ट सरकार को मिल गई है ग्रीर विचाराधीन है।

. Manufacture of Agricultural Implements

•409. Shri Dharmalingam; Shri D. B. Raju:

Will the Minister of Industry and Supply be pleased to refer to the reply given to Starred Question No. 681 on the 20th December, 1963 and state:

- (a) whether the negotiations for setting up a factory to manufacture agricultural implements in collaboration with the Japanese firm have been finalised;
- (b) if so, when the factory will be set up;
- (c) whether there is any proposal to set up a similar factory in Madras State; and
- (d) if so, the salient features thereof?

The Minister of Heavy Engineering in the Ministry of Industry and Supply (Shri T. N. Singh): (a) Not yet, Sir.

- (b) Does not arise.
- (c) and (d). A scheme to set up a factory in Madras State for manufacture of hand guided power tillers in collaboration with a Japanese firm has also been received and is under consideration.

Kandia Free Trade Zone

- •413. Shri D. D. Mantri: Will the Minister of Commerce be pleased to state:
- (a) whether it is a fact that Government have set up an advisory committee to advise and suggest measures to develop the free trade zone in Kandla; and
- (b) if so, whether the committee has made any recommendations?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir. (b) The Advisory Committee on the Kandla Free Trade Zone is a Standing Committee consisting mainly of the representatives of the concerned Departments of the Central and State Governments. It has been set up principally to facilitate coordinated action in the administration of the zone. It is not expected to submit any report to the Government but suggestions made at the meetings of the Committee are duly processed and taken into consideration in formulating the policies for regulating operations in the Zone.

Electrical Signalling Equipment

- *414. Shri Eswara Reddy: Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 288 on the 25th February, 1964 and state:
- (a) whether the terms of collaboration with a foreign firm for the manufacture of electrical signalling equipment at the proposed factory at Secunderabad have since been finalised;
- (b) if so, when the construction of the factory will be taken up and when it is likely to be completed; and
- (c) the estimated cost of the project?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No, Sir.

- (b) The construction of the factory is expected to be taken up during 1965-66.
 - (c) Rs. 130 lakhs.

Prices of Cotton Textiles

- *416. Shri Hari Vishnu Kamath: Will the Minister of Commerce be pleased to refer to the reply given to Starred Question No. 140 on the 11th September, 1964 and state:
- (a) whether any action has been taken against the delinquent mills in Bombay and other centres which increased the prices of cotton textiles by 10 per cent;

- (b) if so, the nature thereof; and
- (c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) to (c). No legal action was possible against those mills because the Price Regulation Scheme is a voluntary one. The Textile Commissioner, however, intervened with the Indian Cotton Mills Federation to ask the mills to revert to the old prices. As a result of this, the prices of the cloth of those mills were restored to the original levels.

Screening Committees for Small Scale Industries

•421. Shri P. C. Borocah:
Shri M. G. Thengondar:

Will the Minister of Industry and Supply be pleased to state:

- (a) whether screening committees are proposed to be set up at the Central and State levels to scrutinise and screen out applications for licences to set up small scale industries dependent on imported raw materials; and
- (b) if so, the precise constitution and functions of the envisaged set up?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudheadra Misra): (a) and (b). It is proposed to set up screening Committees who will scrutinise applications for setting up small scale industries dependent on imported or scarce indigenous raw materials. The details of the procedure to be followed in this regard are under the consideration of the Government.

Cardamom Board

Shri Ramachandra Ulaka: Shri Dhuleshwar Meena: *422. Shri Onkar Lal Berwa: Shri Yashpal Singh Shri M. P. Swamy:

Will the Minister of Commerce be pleased to refer to the reply given to Starred Question No. 997 on the 16th April, 1964 and state:

- (a) whether Government have since considered the proposal to constitute a Cardamom Board;
- (b) if so, the nature of decision taken; and
- (c) when it is likely to be constituted?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) Yes, Sir.

(b) and (c). A tentative decision has been taken to constitute a Cardamom Marketing Board and necessary legislation will be submitted to Parliament as early as possible after the details have been finalised.

Railway Locomotives

1238. Shri Daljit Singh: Will the Minister of Railways be pleased to state:

- (a) the total number of the new locomotives allotted to each of the Zonal Railways, during 1963-64 and 1964-65 so far; and
- (b) the basis on which the said allotment was made?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-3242/64].

- (b) New locomotives are allotted to the Zonal Railways on the following basis:—
 - (i) for catering to the additional traffic demands; and
 - (ii) for replacement of overaged locomotives to the extent possible.

Lands alongside Rail tracks

1239. Shri Daljit Singh: Will the Minister of Railways be pleased to state:

(a) whether any scheme has been finalised for putting vast open lands:

lying alongside rail tracks to any agricultural use with a view to increase the production of foodgrains under grow-more food scheme; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). In pursuance of the G.M.F. Scheme formulated by the Ministry of Food and Agriculture, all spare Railway lands suitable for cultivation are handed over to the respective State Governments for allotment to individual cultivators. The responsibility for allotment rests with the State Governments.

Replacement of old Coaches

1240. Shri Karni Singhji: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that some very out-moded first class coaches having no proper doors and broken bath room water fittings are attached to 1 BBR running between Rewari and Bikaner (Northern Railway); and
- (b) if so, what steps Government propose to take to replace them in order to obviate risk and inconvenience to the travelling public?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). The reference is presumably to four-wheeler 1st class coaches running on the M. G. sections of Northern Railway. These four-wheeler coaches are being replaced as and when new coaches become available. Steps have already been taken to replace them on train 1 BBR running between Rewari and Bikaner.

Road Over-Bridge at Rayagada

1241. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 2103 on the 14th April, 1964 and state:

- (a) the estimated cost of the road over-bridge at Rayagada (Orissa);
- (b) whether the construction work of the said over-bridge has started;
 - (c) if so, the progress made; and
 - (d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):

(a) to (d). The location of the bridge and its alignment are still under consideration of the State Government. The State Government will have to furnish complete details of the scheme along with site plans to enable the Railway to finalise the plans and estimates for the bridge.

Manufacture of glass materials

1242. { Shri Dhuleshwar Meena: Shri Ramachandra Ulaka;

Will the Minister of **Industry** and **Supply** be pleased to refer to the reply given to Unstarred Question No. 2284 on the 17th April, 1964 and state:

- (a) whether the proposal in regard to the manufacture of glass materials in Orissa has since been considered;
 and
 - (b) if so, the result thereof?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Yes, Sir.

(b) A letter of intent has already been issued to the party.

Export of Shoes to U.S.S.R.

Shri Ram Harkh Yadav:
1243. Shri Murli Manohar:
Shri Baswant:

Will the Minister of Commerce be pleased to state:

(a) whether the State Trading Corporation has entered into a contract with Russia for the sale of about two lakh pairs of shoes valued at about 50 lakhs of rupees; and

(b) if so, the main features of the contract?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir. The State Trading Corporation recently entered into a second contract with the U.S.S.R. for the supply of about 2 lakh pairs of shoes, valued at Rs. 53 lakhs during 1964.

(b) It is not in the business interests of the Corporation to divulge the main features of the contract.

New Trains

1244. Shri Ram Harkh Yadav: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Indian Railways would be running 62 new trains from October, 1964; and
 - (b) if so, the details thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). It is proposed to introduce extend from October, 1964, thirty-one pairs of sixty-two passenger carrying trains as per details in the statement laid on the Table of the House. [Placed in Library. See No. LT-3243/64].

Enquiry-cum-Reservation Clerks

Shri U. M. Trivedi: 1245. { Shri Onkar Lal Berwa: Shri Yashpal Singh:

Will the Minister of Railways be pleased to state:

- (a) whether the posts of enquirycum-reservation clerks have been upgraded since 1st April, 1964 on various Railways:
- (b) whether the Railway Board's orders in this behalf have been implemented by the various Railway Administrations; and
 - (c) if not, the reasons therefor?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) and (c). These orders have not been fully implemented on most of the Railways due to certain administrative reason, but all possible efforts are being made to speed up the implementation.

गया से रांची तक रेलवे लाइन

1246. श्री वीरप्पाः क्या रेलवे मंत्रे। यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि रेलवे बोर्ड ने गया और रांची के मध्य चतरा और हजारी बाग होती हुई एक नई रेलवे लाइन बनाने की अनुमति दे दी है; और
- (ख) यदि हां, तो यह काम कब शुरू होगा और कब तक पूरा हो जायेगा?

रेलवे मन्त्रालय में उपमन्त्री (श्री शाम नाथ): (क) जेनहीं।

(ख) सवाल नहीं उठता ।

ललितपुर में हाल्ट स्टेशन

1247 श्री माते : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सदर्न एक्सप्रेस गाड़ियों के लिए, जो दिल्ली और मद्रास के बीच चलती हैं, लिलतपुर में हाल्ट स्टेशन बनाने का कोई प्रस्ताव है; ग्रीर
- (ख) क्या इटारसी–झांसी/भुसावल-झांसी दोनों पैसन्जरों को देहली या मथुरा तक चलाया जा सकता है?

रेलवे मन्त्रालय में राज्य मन्त्री (डा॰ राम सुभग सिंह) : (क) सदनं एक्सप्रेस गाड़ियों को ललितपुर में ठहराने का विचार नहीं है। (ख) इतारसी-झांसी या भुसावल-झांसी सवारी गाड़ियों को दिल्ली या मथुरा तक चलाने का भी विचार नहीं है। इन गाड़ियों को इन स्थानों तक चलाने के लिए अतिरक्त लाइन-क्षमता उपलब्ध नहीं है।

High Pressure Boiler Plant near Tiruchirapalli

- 1248. Shri M. G. Thengondar: Will the Minister of Industry and Supply be pleased to refer to the reply given to Starred Question No. 232 on the 21st February, 1964 and state:
- (a) the progress so far made in the setting up of the High Pressure Boiler Plant at Thiruvarumbur, near Tiruchirapalli;
- (b) the financial investment so far made in this regard; and
- (c) when it is likely to commence production?

The Minister of Heavy Engineering in the Ministry of Industry and Supply (Shri T. N. Singh): (a) to (c). Civi! construction work in respect of the factory blocks and auxiliary services buildings is making satisfactory progress. About 75 per cent of the work relating to railway sidings inside the factory area has been completed. 36 per cent of the equipment ordered from Czechoslovakia and 55 per cent of the equipment ordered from indigenius sources have arrived. trainees of various categories are undergoing advanced training in Czechoslovakia. Out of 1310 quarters approved for immediate construction. have been completed; the rest are in various stages of construction. the end of August, 1964, a sum - of Rs. 964.53 lakhs has been spent on this project. Production is expected to commence in January 1965.

Double line from Delhi Kishanganj to Shakurbasti

1249. Shri Jagdev Singh Siddhanti: Will the Minister of Railways be pleased to state:

- (a) whether Government are aware of the necessity of doubling the railway line from Delhi Kishanganj to Shakurbasti to meet the increasing traffic demand on this section; and
- (b) if so, the action taken in this behalf and when the line is expected to be doubled?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). The doubling of the 7 K.M. long section between Delhi Kishanganj and Shakurbasti is not required for the level of traffic expected by the end of Third Plan or early Fourth Plan. Necessity for the doubling will be considered as and when justified by the increase in traffic.

Howrah-Ferozpur Express Train

1250. Shri Jagdev Singh Siddhanti: Will the Minister of Railways be pleased to state:

- (a) whether Government propose to run an Howrah-Ferozpur Express train; and
- (b) if so, from when and what will be its departure time from Delhi to Ferozpur and arrival time at Delhi from Ferozpur?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No.

(b) Does not arise.

Production of Matches

1251. Shri M. P. Swamy: Will the Minister of Industry and Supply be pleased to state:

- (a) the total production of handmade matches per year; and
- (b) the total production of machinemade matches per year?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra):

(Figures in '000 Gross boxes')

1960-	1961-	1962 -	1963-
61	62	63	64

(a) The total production of hand-made years; (B. C. and D Classification Class factories) 16491 18783 21996 18909 (b) The total production of machinematmade (A per ches year class factories) 28591 26675 28142 28546

Price of Cement

1252. Shri Ram Harkh Yadav: Will the Minister of Industry and Supply be pleased to state:

- (a) whether Government have sanctioned an increase in the price of cement to factories producing additional quantities of cement;
- (b) if so, the details of the incentives; and
- (c) its reaction on the consumers' price?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Yes, Sir.

- (b) The incentive scheme for 1964 envisages the grant of an increase in price to certain producers for production achieved in 1964 in excess of the best annual production during 1960, 1961 and 1962. The amount varies between Rs. 2.50 to Rs. 5.50 per tonne.
- (c) The increase will not affect the consumer's price which remains unchanged.

Quick Transit Service for goods in wagon loads

1253. Shri Ram Harkh Yadav: Will the Minister of Railways be pleased to state:

- (a) whether Government have introduced a weekly quick transit service for goods in wagon loads only from Faridabad to Carnac Bridge;
- (b) if so, the details of the railway service; and
- (c) whether any extra charges are being levied for the quick service?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) Yes.

- (b) The weekly Quick Transit Service for wagon load traffic only was introduced with effect from 1-3-1964 with target transit time of 5 days excluding the day of booking. This service is operated only on Thursday.
- (c) Yes; the usual Quick Transit charge of 3 paise per rupee on the total freight subject to a minimum of 30 paise per consignment is levied.

Weekly Tea Special Train

1254. Shri Ram Harkh Yadav: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the N.E.F. Railway has started running a weekly tea special train between Tinsukia Tea Warehouse via New Jalpaiguri recently; and
- (b) if so, the time table for the running of the special train and duration of service?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) Yes, Sir, subject to the traffic offering.

(b) These Specials leave Tinsukia every Monday and reach Tea Warehouse, Calcutta, in seven days.

National Federation of Railwaymen

1255. Shri N. P. Yadab: Shrimati Savitri Nigam:

Will the Minister of of Railways be pleased to state:

- (a) whether the National Federation of Railwaymen have demanded from Government for the provision of food items at stabilised prices through fair-price shops; and
- (b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, Sir.

(b) Establishment of Fair Price Shops is primarily the concern of the State Governments. The Railway Administrations have, however, been advised to see that Fair Price Shops are provided in or near the Railway colonies through the agency either of Railwaymen's Consumer Co-operative Societies or of the State authorised dealers.

Credit to Sudan

1256. Shri R. G. Dubey: Shri Jashvant Mehta:

Will the Minister of Commerce be pleased to state:

- (a) whether the Government of India have offered a credit of Rs. 5 crores to Sudan to facilitate larger purchase of Indian industrial machinery; and
- (b) if so, whether an agreement has been signed in this respect?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir. A credit of Rs. 5 crores has been offered to Sudan at the time of the visit of the Sudanese President to India in May, 1964.

(b) No agreement has, as yet, been signed in this regard; the matter is, however, under consideration

Express Train between Madras and Hyderabad

1257. Shri P. Venkatasubbaiah: Will the Minister of Railways be pleased to state:

- (a) whether the Andhra State Government have requested the Central Government to reintroduce the Express Train between Madras and Hyderabad; and
- (b) if so, the decision of Government in this matter?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) The main difficulty in introducing a direct train between Madras and Hyderabad is the non-availability of spare line capacity. When additional capacity becomes available on the route, introduction of such a service will be duly considered.

Patent Law

1258. Shri Yashpal Singh: Will the Minister of Industry and Supply be pleased to refer to the reply given to Unstarred Question No. 2277 on the 17th April, 1964 and state the progress since made in the revision of the law relating to Patents?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): A comprehensive Bill relating to Patents to replace the existing law on the subject will be brought before this House shortly.

Trade Delegation to South America

1259. Shri Onkar Lal Berwa: Shri Bishanchander Seth: Shri Rameshwar Tantia: Shri Himatsingka:

Will the Minister of Commerce be pleased to state:

- (a) whether a high power trade delegation recently visited South America; and
- (b) if so, whether it has submitted its report?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). A Trade Delegation visited Brazil, Argentina, Chile, Peru, Bolivia, Colombia and Venezuela during June-July, 1964. Its report, received very recently is under examination.

International Fair at Barcelona

Shri Rameshwar Tantia:
Shri Bishanchander Seth:
Shri B. P. Yadava:
Shri Dhaon:
Shri Vishwa Nath Pandey:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that India participated in the Barcelona International Fair held at Barcelona in June, 1964;
- (b) the total amount of expenditure involved; and
- (c) whether it is also a fact that the Indian pavilion was given less area, than that given to other participating countries?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

- (b) An expenditure of Rs. 1,00,500 was sanctioned for the purpose.
- (c) India had one of the larger pavilions in the Fair and the space allotted to us was adequate and according to our demand.

रेलवे लाइनों का विद्युतीकरण

्रिश्री म० ला० द्विबेदी : 1261. र्श्री स० चं० सामन्त : श्री सुबोष हंसदा :

क्या रेलवे मन्त्रे यह बताने की कृपा करेंगे कि:

- (क) किन-किन रेलवे लाइनों पर विद्युतीकरण कार्य चल रहा है और वह कब तक पूरा होगा; और
- (ख) विद्युतीकृत रेलवें लाइनों पर भाप के रेलवे इंजन मब भी क्यों चलाये जाते हैं ?

रेलवे मन्त्रालय में उपमन्त्री (श्री ज्ञाम नाष): (क) ग्रीर (ख). एक वयान सभा पटल पर रखा गया है। [पुस्तकालय में रक्ता गया, बेंबिये संस्था एल० टी० 3244/64]

टाइपराइटरों का निर्माण

श्री म० ला० द्विवेदी : 1262: श्री सं० चं० सामन्त : श्रीमती सावित्री निगम :

क्या उद्योग तथा सम्भरण मन्त्र यह बताने की कृपा करेंगे कि टाइपराइटरों के निर्माण में क्या प्रगति हुई है और इस संबंध में झात्म निर्भारता प्राप्त करने के लिये क्या कायवाही की जा रही है?

उद्योग तथा संम्भरण मन्त्रालय में उपमंत्री (श्री विवधेन्द्र मिश्र) : स्टैन्डर्ड ग्रीर लाने ले जाने में सुगम छोटे स्राकार की टाइप-मशीनों के निर्माण के लिए भारी क्षेत्र में पांच कारखानों की स्थापना के लिए लाइसेंस दिए जा चुके हैं जिनकी कुल क्षमता 91,400 मशीनें प्रति वर्ष होगी। इन में से दो कारखानों को 24,000 मणीनों की स्रतिरिक्त वार्षिक क्षमता के लिए ग्राणय-पत्र भेजे जा चके हैं। एक ग्रन्य कारखाने की स्थापना के लिए भी ग्राशय-पत्न भेजा जा रहा है। जिन पांच कारखानों को लाइसेंस दिए गए हैं उन में से चार में पहले ही नियमित उत्पादन हो रहा है। लघु उद्योग क्षेत्र में लाने ले जाने में सूगम हल्की टाइप-मशीनों का निर्माण करने वाले इस समय दो कारखाने हैं जिनकी कूल वार्षिक स्थापित क्षमता 3,200 मशीनों की है।

तीसरी पंच वर्षीय योजना की म्रन्तिम भवस्या तक टाइप-मशीनों की मनुमानित मांग 1 लाख है तथा इसे भीर चौथी योजन के काल में उत्पन्न होने वाली मनुमानित मांग को पूरा करने के लिए म्रतिरिक्त क्षमता पैदा करने का प्रयत्न किया जा रहा है। टाइप-मशीनों के उत्पादन में निम्न प्रकार से उत्तरोत्तर वृद्धि हुई है।

1961 31,101 मशीनें 1962 . 36,320 मशीनें 1963 . 42,397 मशीनें

1965 में 60,000 मणीनों का उत्पादन होने का अनुमान है। क्योंकि इस उद्योग में प्रयुक्त होने वाली मणीनों में बहुत से ऐसे जिंदल भाग होते हैं जिनका उत्पादन उत्तरोत्तर वृद्धि के भ्राधार पर ही हो सकता है। अतः निर्माताभ्रों को लाइसस प्रदत्त पूरी उत्पादन क्षमता तक पहुंचने भ्रीर भ्रायातीत पुर्जों की संख्या को समाप्त करने में कुछ समय लगता है।

स्टैन्डर्ड ग्रौर लाने ले जाने में सुगम छोटे ग्राकार की टाइप मशीनों (मानव-द्वारा चालित) का ग्रायात बिल्कुल बन्द कर दिया गया है तथा देश की सारी ग्रावश्यकता को स्वदेशी उत्पादन द्वारा ही पूरा किया जाता है।

Trade with Ceylon

- 1263. Shri P. C. Borooah: Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 1347 on the 20th March, 1964 and state:
- (a) whether the preliminary list of items which Ceylon would like to obtain from India under the credit facility handed over by Ceylon delegation has since been examined; and
- (b) if so, the decisions taken thereon?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Yes, Sir. The Government of Ceylon have been informed of the items which they could obtain from India under the credit facilities extended to them.

Worsted Yarn Mill in Bikaner

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- 1264. Shri P. C. Borcoah: Will the Minister of Commerce be pleased to state:
- (a) whether a worsted yarn mill is proposed to be set up at Bikaner in Rajasthan in the public sector;
- (b) if so, the details of the project; and
 - (c) the action taken in the matter?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) No, Sir.

(b) and (c). Do not arise.

Green and Black Tea

- 1265. Shri Hem Raj: Will the Minister of Commerce be pleased to state:
- (a) whether the Indian Standards Institution propose to analyse and fix. the standard of the green and black teas:
- (b) whether it is proposed to fix a general standard or different one for the developed, underdeveloped and neglected tea growing areas; and
 - (c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) to (c). The Indian Standard Institution's proposal is tofix one minimum standard for black tea and one for green tea on the basis of available analytical data on samples covering the various regions, seasons and grades. The main object of the proposed standardisation is to provide adequate safeguards against These are minimum adulteration. standards from health point of view, and not quality standards in the trade sense.

Newsprint Factory in Kangra

- 1266. Shri Hem Raj: Will the Minister of Industry and Supply be pleased to state:
- (a) whether the foreign collaborators of the party who have been

given a licence for the setting up of a newsprint factory in Kangra have completed their survey of the forest wealth of Himalayan Beas Basin; and

(b) if so, the result of the survey?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) and (b). It is reported that the foreign expert has completed the survey of the forest wealth of Beas Basin and submitted his report to the Canadian Company Collaborating with the Indian Company. A representative of the Indian Company is shortly proceeding to Canada to take part in the deliberations for the finalization of the report.

Railway Line from Jawanwala to Guler

1267. Shri Hem Raj: Will the Minister of Railways be pleased to state:

- (a) whether the project report and estimates of the realigned railway line from Jawanwala Shahr to Guler of Kangra Valley (N.G.) line have been finalised; and
- (b) if so, when the project is likely to be taken up and through which area the realigned railway line will pass?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) The Project Report and Estimate, prepared by the Railway, are under examination.

(b) As the proposed diversion is necessitated due to the construction of the Beas Dam, the cost of the diversion will have to be borne by the Beas Project Administration. The cost of the survey was accepted by them. The traffic survey report is not ready yet. The execution of the work can only be taken up, after scrutiny of the Engineering and Traffic estimates from all angles, and thereafter obtaining the acceptance of the Punjab Government for the project and its financial implications.

The route as now surveyed passes through Harsar, Amlela, Nagrota Suriyan and Nandpur.

Wool Spinning Mill in Kangra

1268. Shri Hem Raj: Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 2062 on the 10th April, 1964 and state:

- (a) whether the proposal of the Punjab Government for setting up a wool spinning mill in the Kangra District has been examined; and
 - (b) if so, the result thereof?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) Yes, Sir.

(b) Government have approved of a proposal of the Punjab Government to set up a wool spinning mill for production of woollen yarn as distinct from worsted yarn in the Kangra District with 600 spindles, in the co-operative sector. This mill wool to will consume only Indian TheTextile spin woollen yarn. Commissioner has been asked to issue necessary permits to the Punjab Government for this purpose.

Trade Agreement with Nepal

1269. Shri Shree Narayan Das: Will the Minister of Commerce be pleased to refer to the reply given to Starred Question No. 97 on the 14th February, 1964 and state:

- (a) whether it is now possible to reach a long-term trade agreement with the Government of Nepal; and
- (b) if so, the important features of such an agreement?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). There is already a Treaty of Trade and Transit between India and Nepal valid upto 31-10-1965; this could be renewed for a further period of five years subject to such modifications as may be agreed upon unless terminated earlier by either party. The question of extending the Treaty may figure in the forthcoming trade talks with H.M.G. Nepal.

Dead Rents and Royalties

1270. Shri Kashi Ram Gupta: Will the Minister of Steel and Mines be pleased to state:

- (a) whether mining leases of iron and other ores for steel plants will be governed by certain high Government docisions, declaring dead rents and royallies under mining leases as 'capital expenditure' and whether this will not adversely affect the cost structure and economy of the plants;
- (b) if so, the remedial measures Government contemplate to take in the matter; and
- (c) whether the measures taken will apply to both sectors, public and private and also both sorts of minerals, major and minor?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) No such decision has been taken by the Government of India. Probably the reference is to a recent case of M/s. Gotan Lime Syndicate wherein the Rajasthan High Court has held that the amount of dead rent payable by the lessee, being for the acquisition of a eapital asset, was of the nature of capital expenditure. The principle whether a particular expenditure is of a capital nature or of a revenue nature and whether it is an deduction allowable under Income-tax Act or not is uniformly applicable to all classes of assessees whether they are in the private sector or in the public sector and to all types of minerals. However, as the question of treating dead rent and royalty on minerals as capital expenditure is still before the Supreme Court, the effect of the decision of High Court on the cost structure and economy of steel plants has not been studied in detail.

(b) and (c). In view of reply to (a) above, the questions do not arise.

Shahdara-Saharanpur Railway

1271. Shri Solanki Shri Narasimha Reddy:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the Shahdara-Saharanpur Light Railway is still managed and run by a private firm; and
- (b) if so, the reasons for its not being taken over by Government?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes. A few other Light Railways are also similarly under private ownership and private management.

(b) Under the Agreement with the S. S. Light Railway Company, the Central Government have the option to purchase the line at intervals of every seven years. The question of purchase of this railway was considered in 1962, when the last option fell due; The examination revealed that such a step would not be justifled in the public interest taking all aspects into consideration including the financial aspects. The question will now be considered in 1969 in the ordinary course when the next option falls due.

Trade with Africa

1272. Shri P. R. Chakraverti: Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that India's share in imports by U.A.R. and newly liberated countries in North and East Africa was less than two per cent at the last count;
- (b) whether Government have considered the prospects of diversification of India's trade with these countries while protecting the trade in traditional items; and
- (c) whether steps have been taken introduce long-term bilateral arrangements guaranteeing off-take of

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what these countries have to offer in exchange for reciprocal purchases of Indian manufactures?

The Minister of Commerce (Shri Manubhai Shah): (a) In 1962 our share in total imports of Sudan and UAR was 8.5 per cent and 3.6 per cent respectively; in the case of the three East African countries [Kenya Uganda and Tanganyika Federation of Tanganyika and Zanzibar) our share was 4:7 per cent. It was less than one per cent in respect of Tunisia, Morocco, Algeria and Libya only.

- (b) Yes, Sir.
- (c) We have concluded Trade Agreements with U.A.R., Tunisia and Morocco. These agreements provide for import from these countries of their principal export commodities like Cotton and rock phosphate, and for sale by India of our manufactured and non-manufactured Steps are being taken to negotiate trade agreements with some of the other countries in these regions.

Import of Fish from Pakistan

1273. Shri P. R. Chakraverti: Will the Minister of Commerce be pleased to state:

- (a) the arrangements made to regularise the import of Pakistani fish by the river route under Open General. Licence; and
- (b) whether it is a fact that the total fish imported from East Pakistan via Sankara-Jalalpur route has declined from 95200 maunds in 1959 to 59864 maunds in 1962?

The Minister of Commerce (Shri Manubhai Shah): (a) Imports of "Fish-salted, wet and Fish not otherwise specified" are allowed into India from East Pakistan under Open General Licence irrespective of the routes by which imports are effected. The question of regularising the imports of fish by river route under the OGL would consequently not arise so long as imports take place during the validity of the O.G.L.

(b) According to statistics available, the total fish imports from East Pakistan via Sankara-Jalalpur route declined from 95,223 maunds in 1959 to 69,767 maunds in 1962.

Drug-Rajhera Railway Line

1274. Shri R. S. Pandey: Will Minister of Railways be pleased to state:

- (a) whether there is any proposal for extending Durg-Rajhera Railway Line upto Bailadilla; and
- (b) if so, when the construction work is likely to start?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) No.

(b) Does not arise.

Rail connections between Guna and Gwalior

1275. Shri R. S. Pandey: Will the Minister of Railways be pleased to

- (a) whether there is any proposal of connecting Guna with Gwalior by a broad gauge railway line connecting Guna-Maksi line; and
 - (b) if so, the details of the Plan?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) No.

(b) Does not arise.

लौह ग्रयस्क का खनन

श्री श्रोंकार लाल बेरवा : 1276. श्री बागड़ी: श्री बड़े: श्री रामचन्द्र मलिक:

क्या इस्पात भीर सान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि देश में लौह ग्रयस्क को खान से निकालने के काम में बड़ी तेजी से प्रगति हो रही है;

- (ख) यदि हां, तो इस साल के लिए क्या उत्पादन लक्ष्य निर्घारित किया गया है;
- (ग) ग्रब तक इस वर्ष कितना लौह श्रयस्क निकाला जा चुका है; ग्रौर
- (घ) कौन-कौन सी खानों से निकाला गया है?

इस्पात और सान मंत्री (श्री संजीवा रेड्डी): (क) और (ख) देश में लौह प्रयस्क के खनन में सायंक प्रगति हुई है। यद्यपि वार्षिक रूप से लौह प्रयस्क के उत्पादन का कोई लक्ष्य निर्धारित नहीं किया गया, 1965-66 वर्ष तक घरेलू उद्योगों तथा निर्यात की ग्रावश्यकताग्रों को पूरा करने के लिए 32 लाख टन वार्षिक क्षमता के लक्ष्य विकसित करने का प्रस्ताव है।

- (ग) गोम्रा के उत्पादन को निकाल कर, चालू वर्ष में जुलाई, 1964 तक उत्पादित लौह-अयस्क का परिमाण, 85,09,723 मीट्रिक टन था। जून, 64 तक गोम्रा में लौह अयस्क का उत्पादन 28,16,196 मीट्रिक टन था।
- (घ) एक लाख मीट्रिक टन या अधिक उत्पादन करने वाली मुख्य लौह अयस्क खानों के नामों का विवरण सभा पटल पर रख दिया गया है। [पुस्तकालय में रखा गया, देखिए संदेया LT-3245/64]

Geological Survey of Hilly areas

1277. Shri Daljit Singh: Will the Minister of Steel and Mines be pleased to state:

- (a) whether Government propose to conduct a geological survey of the backward hilly areas of Punjab to bring those at par with the developed areas; and
- (b) if so, the time by which it will be completed?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). The work of geological survey of these areas i₃ in progress. It is expected that the entire hilly region in Punjab will be mapped on 1"=1 mile scale by the end of the Fifth Plan period.

Over-crowding on N.F. Railway

1278. Shrimati Renu Chakravartty: Shri H. P. Chatterjee:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the number of compartments running between Singhabad and Malda Town on N.F. Railway have been reduced from five to two;
- (b) whether it is also a fact that there is serious overcrowding leading to great inconvenience to the public; and
- (c) why more compartments cannot be given on this train?

The Minis'er of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) to (c). The load of trains running on the Singhabad-Malda Town section has been reduced from 5 to 4 bogies with effect from 18-6-1964 due to poor utilisation.

लोहे की कमी

1279. श्री बाल्मीकी: क्या इस्पात स्रोर खान मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि सितम्बर, 1964 के तीसरे मप्ताह तक देश में इस्पात की कमी थी;
- (ख) क्या यह भी सच है कि किस्ति को दैनिक प्रयोग के श्रीजार भी नहीं मिल रहे हैं: श्रीर
- (ग) इस कमी को पूरा करने के लिएक्या कदम उठःये जा रहे हैं?

इस्पात ग्रीर खान मन्त्री (श्री संजीव रेड्ड): (क) यह सच है कि इस समय देश

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में इस्पात की कमी है, विशेषतया नरम इस्पात, चपटी वस्तुझों, ग्रीजारं तथा मिश्रित एवं विशेष इस्पात की विशेष कमी है।

- (ख) कुछ प्रकार के इस्पात की व्यापक कमी होने के कारण, ऐसे इस्पात से बनाये जाने वाले वृषि-उपदारणों की भी कमी
- (ग) इस समय इस्पात के जिन वर्गों की कमी है उनका देशीय उत्पादन बढ़ाने के लिए कदम उठाए जा रहे हैं। उत्पादन को वर्तमान उस्पात का खनों की क्षमना का विस्तार करने और नई क्षमता का सर्जन करने से बढ़ाया जायगा। गीमित माला में उपलब्ध विदेशी मुद्रा के अन्दर तथा वरतु-विनिमय द्वारा इस्पात का थथा सम्भव माला में भ्रायात करने की व्यवस्था की जा रही है। उहाँ तथा हो सके कृषि-उपकरणों का सुलभ सामग्री से क्यांवन करने के लिए भी कदम उठाए जा रहे हैं।

Fall in exports

1280. Shri Indrajit Gupta:
Shri Gokulananda Mohanty:

Will the Minister of Commerce be pleased to state:

- (a) whether it is a fact that the value of Indian exports showed a downward trend in May, 1964;
- (b) if so, which commodities were affected; and
 - (c) the reasons for the fall?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). There was a marginal decrease in exports in May 1964 in comparison with May 1963. In May 1964 exports amounted to Rs. 63-90 crores as against Rs. 64-16 crores in May 1963. The main commodities which showed a decline were tea, sugar, jute vegetable oils. The decline was due mainly to higher internal prices of vegetable oils, lesser availability of sugar for export and to temporary factors, such as difficult

conditions at the ports. However, the deficit was more than made up in June, when exports reached a level of Rs. 72 crores, registering an increase of Rs. 16 crores over the corresponding figure for June, 1963.

उदयपुर में चीनी मिट्टी के निक्षेप

- 1281. श्री हुकम चन्द कछत्राय : क्या इस्पात श्रीर खान मन्त्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि राजस्थान के उदयपुर जिले के नूमड़ा नामक स्थान पर चीनी मिट्टी के विशाल भण्डार का पना चला है;
 - (ख) यदि हां, तो क्या उस मिट्टी को निकलवाने का सरकार का विचार है;
- (ग) यह कार्य संभवतः कब तक ग्रारम्भ होगा ?

इस्पात श्रीर खान मन्त्री (श्री संजीव रेडडी): (क) भारतीय भूवैज्ञानिक सर्वेक्षण संस्था द्वारा 1962-63 में की गई भूवैज्ञानिक जांच के दौरान में उदयपुर जिले के उमरा नामक स्थान के पास चीनी मिट्टी के एक भण्डार का पता लगा था। इस चीनी मिट्टी के भण्डार की ग्रनुमानित उपलब्धता लगभग 40 लाख मीटिक टन तक बताई गई है।

(ख) ग्रौर (ग). इस के उत्योग का प्रमन भण्डार की ड्रिल-मशीनों द्वारा विस्तृत भ्रन्वेषणा हो जाने के पश्चात ही उठेगा। यह विस्तृत भ्रन्वेषणा कार्य भारतीय भार्मीय सर्वेक्षण संस्था द्वारा 1964-65 के क्षेत्र-कार्य-मौसम (Field season) में लिये जाने की सम्भावना है।

Kathara Colliery

- 1282. Shri P. K. Deo: Will the Minister of Steel and Mines be pleased to state:
 - (a) whether the workers of Kathara

Colliery in Hazaribag District went on strike recently;

- (b) if so, the reasons therefor;
- (c) whether they have since resumed their work; and
- (d) the loss of man-hours due to that strike?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) Yes, Sir.

- (b) Although no reason was assigned, it appears that the termination of the services of casual labourers occasioned the strike, for which no prior notice was given.
 - (c) Yes, Sir.
- (d) the strike started at 6 A.M. on 22-6-1964 and work was resumed at 6 A.M. on 25-6-1964. Altogether 289 man-days were lost.

Train-motor van Collision near Deogarh Madaria Station

Shri P. K. Deo;

1283.
Shri Rama Chandra Mallick:
Shri D. N. Tiwary:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that a train collided with a pick-up van of the Rajasthan State Electricity Board between Deogarh Madaria and Kuanthal stations on the Western Railway at an unmanned level-crossing on the 15th June. 1964:
 - (b) if so, the cause thereof; and
- (c) the extent of loss of life and property as a result of this accident?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) Yes.

(b) According to the findings of the Committee of enquiry, set up for the purpose, the accident was due to negligence of the driver of the motor vehicle.

(c) As a result of this accident, four persons were killed. There was no damage to railway property.

Sambalpur-Titilagarh Railway Line

Will the Minister of Railways be pleased to state:

- (a) when passenger trains would start running on the railway line between Titilagarh and Sambalpur of S.E. Railway;
- (b) whether there is any proposal to extend the Jharsuguda-Sambalpur passenger train to Titilagrah; and
- (c) whether any express train is proposed to be run on this line?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). A mixed train providing 1st and third class accommodation has already been introduced to run between Titilagarh and Bolangir with effect from 1st April, 1964. The Bolangir-Sambalpur section is, however, not yet fit for running of passenger trains. It is expected that this section would be fit for running passenger trains sometime in early 1965. It is then proposed to extend one pair of trains running between Jharsuguda and Sambalpur to and from Titilagarh. The mixed trains running at present between Bolangir and Titilagarh will then be with-

(c) There is n_0 such proposal at present.

Manufacture of Bicycles and Tractors

1285. Shri Vishwa Nath Pandey: Shri N. R. Laskar:

Will the Minister of Industry and Supply be pleased to state:

 (a) the number of ancillary units functioning in Uttar Pradesh for the manufacture of bicycle parts and accessories and parts of tractors;

- (b) the annual output of those units; and
- (c) the extent of aid given by the Central Government for those units during 1963-64?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibhudhendra Mishra): (a) to (c). The information is being collected and will be placed on the Table of the House.

Stolen Dynamos of Northern Railway

1286. Shri Vishwa Nath Pandey: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the stolen dynamo-lights have been recovered by the Northern Railway Protection Force in the biggest haul of its kind in April, 1964;
- (b) if so, the number of dynamolights so recovered; and
- (c) the reaction of Government thereto?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No such incident was reported in April, 1964. Presumably, the Member is referring to the case of recoveries of Dynamo belts in the months of June, July and August, 1964.

- (b) 1227 feet of Dynamo belts valued at Rs. 2,500 were recovered during the above period.
- (c) Since drive launched by the Railway Protection Force, Northern Callway in conjunction with C.I.A. staff of Rohtak District Police, on a clue given by one of the arrested persons, resulted in the recovery of dynamo belts from the possession of several petty mil!-owners in various towns of the Punjab and the arrest of 30 mill-owners U/s 411 I.P.C. and Section 3 of the Railway Stores Unlawful Possession Act, 1955, Ministry of Railways is of opinion that strengthening of Crime Intelligence Cells of Zonal Railways for collecting intelligence will be useful.

पूर्वोत्तर रेलवे पर रेलगाड़ी घोर बेलगाड़ी की टक्कर

1287. श्री विश्वनाथ पाण्डेय : क्या रेलवे मंत्रं यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि 15 अप्रैल, 1964 को राति में पूर्वोत्तर रेलवे के छितौनी घाट-गोरखपुर शाखा लाइन सेक्शन पर खाड़ा और सिसवा बाजार स्टेशनों के बीच एक बैल गाड़ी और टेन में टक्कर हुई थी जिसकी वजह से गाड़ी चकनाचूर हो गई तथा दोनों बैलों की मृत्यु हो गई और गाड़ीवान बुरी तरह घायल हो गया; और
- (ख) यदि हां, तो इसका क्या कारण है?

रेलवे मंत्रालय में उपमंत्री (श्री झाम नाय): (क) जी, हां; गाड़ीदान को केवल मामुली चोटें ग्रायीं।

(ख) दुर्घटना गाड़ीवान की लापरवाही के कारण हुई । उसने उस समय समपार की पार करने की कोशिश की जब गाड़ी पास पहुंच रही थी।

Public Undertakings

1288. Shri Ramachandra Ulaka: Shri Dhuleshwar Meena:

Will the Minister of Industry and Supply be pleased to refer to the reply given to Starred Question No. 1004 on the 10th April, 1964 and state:

- (a) whether recommendations of the Indian Institute of Public Administration on remuneration in Public Undertakings have since been considered by Government; and
- (b) if so, the decision taken thereon?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) and (b).

While the various issues raised in the study by the Indian Institute of Public Administration on the question of remuneration of personnel in public sector undertakings were under examination, the Estimates Committee in their 52nd Report on the Personnel policies of public sector undertakings have also made certain observations and recommendations regarding remunerations in public undertakings. The Government are now examining these recommendations of the Estimates Committee on this and related questions of personnel policy of public sector undertakings. The points raised in the study of the Institute whenever relevant will therefore get considered during this examination, which has not yet been completed.

Discovery of Old Skeleton at Autha Village

1289. Shri A. N. Vidyalankar: Shri P. K. Deo:

Will the Minister of Steel and Mines be pleased to state:

- (a) whether an important and significant anthropological finding in the form of a 14-foot human skeleton was recently discovered at Autha village in Gurgaon District, nearly 72 miles from Delhi;
- (b) whether the same has been taken in safe custody and whether experts have examined the skeleton; and
 - (c) if so, what is their report?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) to (c). No, Sir. On the basis of a report published in the 'Statesman' dated 29th July, 1964, the site was inspected by the Geological Survey of India and a molar of the skeleton-remain which belongs to the genus Elephas was identified. The Collector, Gurgaon, was requested bу Archaeological Superintendent make arrangements for proper care of the skeleton.

Parcel Clerks

1290. Shri Gulshan: Will the Minister of Railways be pleased to state:

- (a) the total number of Parcel Clerks and P.W.Is, working in Delhi area for the last 15 years who have constructed their houses and acquired other properties;
- (b) whether they have informed the Railway Administration in this behalf; and
- (c) if not, the steps being taken to check their means and sources of their incomes for constructing these houses and properties?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) to (c). Information is being collected and will be laid on the table of the Sabha.

Despatch of Parcels from Delhi Station

1291. Shri Onkar Lal Berwa: Shri Yashpal Singh:

Will the Minister of Railways be pleased to state:

- (a) the number of occasions on which permission was granted for despatch of parcels by restricted trains by Deputy Station Superintendent, Station Masters and Chief Parcel Clerk, Delhi Main Railway Station to the brokers and merchants during 1962 and 1963;
- (b) whether in all these cases applications explaining the urgency for despatch of such parcels were received by these officials before granting permission; and
- (c) whether these officials were permitted by any competent authority to do so?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) to (c). The Station Superintendent, Delhi Main, who is in the gazetted rank is competent to grant

permission for despatch of parcels by restricted trains and he has delegated these powers to the Deputy Station Superintendent, Station Master and Chief Parcel Clerk, Delhi, who accord such permission on his behalf. This procedure has been in vogue at Delhi Main for a number of Years.

In a majority of cases such permission is granted on the forwarding notes themselves at the time when the consignors tender consignments despatch and approach the authorities at the station explaining the circumstances under which permission to book by a restricted train is required. Generally, no separate application is made for obtaining this permission. However, in some cases separate applications for grant of such permission have also been received. The staff concerned have instructions to satisfy themselves of the genuineness of the request having regard to all factors before granting permission.

The information regarding the number of occasions during 1962 and 1963 on which permission was granted has not been maintained.

Circular Railway Around Calcutta

1292. Shri Rama Chandra Mallick: Will the Minister of Railways be pleased to state:

- (a) whether there is any proposal to allow the Chitpur yard on the Eastern Railway to be used for the construction of the proposed Circular Railway around Calcutta; and
 - (b) if so, the details of the scheme?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). The Calcutta Metropolitan Planning Organisation is looking into the question of the feasibility of the Circular Railway. Various alternatives have been considered in the past, but the final scheme has not yet emerged.

Rubber Factories

1293. Shri Rama Chandra Mallick: Will the Minister of Industry and Supply be pleased to state:

- (a) the total number of rubber factories in the country at present;
- (b) the number out of them working with foreign collaboration?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibhudhendra Misra): (a) Seventy-five in large-scale and 348 in small-scale sectors.

(b) Fourteen (in large-scale sector).

Buying Centres for Jute

1294. Shri Rama Chandra Mallick: Will the Minister of Commerce be pleased to state:

- (a) the steps being taken by the State Trading Corporation to see that buying Centres are set up in rural areas growing jute to benefit the primary producers; and
- (b) the number of such Centres being contemplated for the State of Orissa?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) and (b). Purchases of jute are made by the State Trading Corporation through the National Agricultural Co-operative Marketing Federation and its constituent members in different jute-growing States. In Orissa, purchases are made largely through the Jute Co-operative Marketing Society Ltd., Danpur, or its affiliated purchasing Societies, covering 9 secondary markets and 20 feeding centres.

In the current season, no purchases have been necessary as the prices are well above the support prices due to short crop in Pakistan and a slight reduction of crop in India.

Passenger Ceaches

1295. Shri Rama Chandra Mallick: Will the Minister of Railways be pleased to state:

- (a) the target and output of passenger coaches at the end of the Third Five Year Plan period; and
- (b) what will be the output of passenger coaches at the end of the Fourth Five Year Plan Period?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a)—

Target (end of Third Plan)

- 700 coaches per year (assessed in terms of Board Gauge III class coaches) from the Integral Coach Factory, Perambur;
- 300 coaches per year from The Hindustan Aircraft Ltd., Bangalore; and
- 380 coaches per year from Messrs Jessop & Co., Ltd., Calcutta.

1380 TOTAL.

Target (end of Third Plan)

- By and large, the above targets are likely to be met.
- (b) The target for coach production for the Fourth Five Year Plan is under consideration and will be finalised after the National Plan has been drawn up.

Remodelling of Stations on South-Eastern Railway

1296. Shri Mohammad Elias: Will the Minister of Railways be pleased to state:

- (a) when the re-modelling of Andul and other stations on the S.E. Railway will be completed; and
- (b) the total expenditure to be incurred after completion of this remodelling work?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) and (b). The work of extension of loops at 14 stations including Andul station on Howrah-Kharagpur Section on South-Eastern Railway is being carried out at an estimated cost of Rs. 305-66 lakhs. The work is in progress and is expected to becompleted by end of 1964.

Transit Goods Shed at Pathankot

1297. Shri Hem Raj: Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the transit goods shed at Pathankot from Broad Gauge to Narrow Gauge leaks and is too small and spoils the valuable goods booked by the traders therein;
- (b) if so, the steps Government have taken to remove these short-comings and give delivery of the goods booked in sound condition;
- (c) whether it is also a fact that representations were made to extend the breadth of shed No. 5 for passengers at Pathankot; and
 - (d) if so, the action taken thereon?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh: (a) It is correct that shelter provided on the transit shed leaked during very heavy rains on 29-7-64 and from 14-8-64 to 18-8-64. No valuable consignment was spoiled as they were protected by tarpaulins. The present shed area is adequate for normal traffic dealt with at the goods shed.

- (b) The holes in the shed have been plugged and there is no further leakage.
 - (c) Yes.
- (d) The question of extending the shed is under consideration of the Railway.

3746

Manufacture of Cables

Shri M. S. Murti: Shri R. S. Pandey:

Will the Minister of Industry and Supply be pleased to state:

- (a) whether any decision has been taken to set up a second unit for manufacture of cables; and
 - (b) if so, the location of the same?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Yes, Sir.

(b) The matter is under consideration.

Tea Gardens in Tripura

1299. Shri Biren Dutta: Will the Minister of Commerce be pleased to state:

- (a) whether a number of tea gardens in Tripura are not being run on economic basis;
- (b) whether some of them have been closed and if so, the names of such gardens;
- (c) the number of workers and employees rendered unemployed due to such closure; and
- (d) the steps taken by Government to reorganise such gardens on economic basis?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) If by the term 'economic basis', what is meant is whether the gardens are actually running at a loss, very few gardens in Tripura can be termed 'uneconomic'. If on the other hand, it is used in wider sense viz., whether the gardens have insufficient profit to adequately maintain and develop, most of the gardens can be treated as 'uneconomic'

- (b) and (c). No tea garden been closed recently. Prior to 1962-63, however, five tea gardens, Pratapgarh, Rajluxmi, Jadavnagar, Surma and Jamthum, about 125 workers in all were closed.
- (d) The problems of the tea gardens in Tripura have been examined by the Tea Board in consultation with the Administration and the Producers Association latter has undertaken to formulate concrete proposals which will receive prompt attention of the Tea Board.

बाढ से रेलवे लाइन को अति

1300. श्री प० ला० बारुपाल : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

- (क) प्रतिवर्ष घग्घर नदी की बाढ से जो रेलवे लाइनें टुट जाती हैं स्रौर साथ ही यातायात रुक जाता है क्या उसको भविष्य में इस प्रकार के नकसान से बचाने के लिये रेलवे मंत्रालय ने कोई योजना बनायी है ;
- (ख) घग्गर नदी में बाढ के कारण जिस तारीख से रेलवे लाइन बन्द हुई है उससे लेकर 1 सितम्बर, 1964 तक रेलवे को जो किराया प्राप्त होता था, उसमें कूल कितना नुकसान हम्रा है ;
- (ग) इसी प्रकार यात्रियों के भाडे म्रादि से जो भी म्राय होती थी, उसमें कूल कितना नुकसान हुआ है ; स्रीर
- (घ) इन बाढों से क्षतिग्रस्त रेलवे लाइन की मरम्मत पर अनुमानतः कितना खर्च हम्रा?

रलवे मंत्रालय में राज्य-मंत्री (डा० राम सभग सिंह): (क) इस सम्बन्ध में रेलवे बोडं ने कोई म्रलग योजना नहीं बनायी है क्योंकि समस्या केवल रेलवे लाइन के बाढ-ग्रस्त होनेकी नहीं, बल्कि राजस्थान के सूरत-गढ फामं सहित विस्तत क्षेत्र के बाढग्रस्त होने की है। फिर भी, घग्गर नदी के निचले हिस्से में बाढ़ की रोकयाम के लिए केन्दीय जल श्रीर बिजली झायोग, राजस्थान झौर पंजाब के मुख्य इंजीनियरों की एक समिति ने 1962 में 321 लाख रुपये की लागत की एक योजना बनायी थी। इस योजना में पंजाब राजस्थान सीमा पर घण्घर नदी से राजस्थान भीडर कासिंग तक एक नहर निकालने झौर राजस्थान फीडर कासिंग के नीचे से सूरतगढ़ के दक्षिण और पश्चिम में बालू के टीले तक बाढ़ के पानी का रुख मोड़ने के लिए एक जलमार्ग बनाने का कार्यक्रम रखा गया है।

- (ख) लगभग 0:90 लाख रुपये।
- (ग) लगभग 1:09 लाख रुपये
- (घ) लगभग 1:45 लाख रुपये

Small Scale Industries

Shri Vidya Charan Shukla:
Shri R. S. Pandey:
Shri Uikey:

Will the Minister of Industry and Supply be pleased to state:

- (a) whether a decrease of 22 per cent in the allocation of tin for the small scale industries sector was made during the period April-September, 1963 as compared to the period from October, 1962 to March, 1963;
- (b) whether this decrease was applied uniformally to the allocations made to all the States; and
 - (c) if not, what has been the basis?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) Yes, Sir.

- (b) Yes, Sir, except for some marginal adjustments.
 - (c) Does not arise.

Two Coach Diesel Rail Car

1302. $\begin{cases} & \text{Shri Murli Manohar:} \\ & \text{Shri Ram Harkh Yadav:} \end{cases}$

Will the Minister of Railways be pleased to state:

- (a) whether Government are planning to manufacture a two coach diesel rail car units at the Integral Coach Factory at Perambur;
- (b) if so, the details of the plan;and
- (c) whether such coaches would be utilised extensively in electrified railway zones?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) Yes, Sir.

- (b) This unit will consist of two M.G. third class cars, having a total carrying capacity of 166 passengers and will be provided with amenities like electric lights, fans and lavatories with wash basins and mirrors.
 - (c) No, Sir.

Coal export to Burma and Pakistan

1303. Shri Rameshwar Tantia:
Shri M. L. Dwivedi:

Will the Minister of Steel and Mines be pleased to state:

- (a) whether there is any proposal to export more coal to Burma and Pakistan in exchange for foodgrains;
 and
- (b) in view of surplus of coal of coal of grade I, what steps Government propose to take to boost up its export?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) Export of coal to Pakistan is made under the Indo-Pakistan Trade Agreement which provides for the export of

Ycar

1962

1963

130,000 tonnes of coal per month. Recently the Governments of India and Pakistan have agreed to enter into a special arrangement with effect from 17th July, 1964 under which exports of coal upto a value of Rs. 200 lakhs will be adjusted against the special Rice Account

exports of coal to As regards Burma the Minerals & Metals Trading Corporation have entered into a 3 year contract for the annual supply of 2,68,000 tonnes of coal and 10,000 tonnes of hard coke to Burma. These exports of coal are not in exchange for foodgrains.

(b) In order to boost up exports of our coal, a request was made to the Commercial Attachees Embassies in the neighbouring countries to explore the possibilities of for coal in those finding markets countries. The response, however, has not been encouraging. One main reason is the quality of these coals.

Aerial Ropeways in Jharia and Raniganj

1304. Shri Rameshwar Tantia: Shri M. L. Dwivedi:

Will the Minister of Steel and Mines be pleased to state:

- (a) whether it is a fact that the six aerial ropeways are being installed in Jharia and Raniganj **S**elds:
- (b) if so, when they are likely to be completed and at what cost; and
- (c) their capacity for carrying sand and the area to be covered by their operation?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) to (c). The required information is given in the statement laid on the Table of the House. [Placed in Library, See No. LT-3246/64].

Annual Coal Production

Shri Rameshwar Tantia: 1305. Shri M. L. Dwivedi:

Will the Minister of Steel and Mines. be pleased to state the yearly rate of growth in production of coal during the last 10 years?

The Minister of Steel and Mines (Shri Sanjiva Reddy): The production of coal increased from 37-47 million tonnes in 1954 to 66.92 million tonnes in 1963, and the annual rate of growth in production varied from 1.01 to about 5.45 million tonnes, as indicated below:

Production Increase

in

produc-

tion

Over

(In

million

tonnes)

		y p n	previous year's produc- tion (In million tonnes)	
1954		37.47	1.11	
1955		38.84	1.37	
1956		40.06	1.22	
1957		44.20	4.14	
1958		46.04	1.84	
1959		47.81	1.77	
1960		52.61	4.80	
1961		56.10	3.49	

Railway Passes

61 · 55

66.92

5.45

5:37

- 1306. Shri Ramanathan Chettiar: Will the Minister of Railways be pleased to refer to the reply given to the Unstarred Question No. 301 on the 2nd June, 1964 and state:
- (a) whether the metal, silver and other passes issued to Railway Officers are intended for use while travelling on duty only on their parent railway or on all Indian Railways;
- (b) if so, the circumstances under which the officers are permitted to carry the members of their families

on such passes when they, in addition, are getting a large number of privilege passes and P.T.O.;

- (c) which are the categories of officers who are entitled to the use of saloons, four wheeler and six wheeler carriages while travelling on duty:
- (d) whether they are also entitled to take their family members on such journeys?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Gold and Silver passes are issued by the Railway Board only and Bronze passes are issued both by the Railway Board and the Railway administrations. Gold, Silver and Bronze passes issued by the Railway Board are available for travel on duty over all Indian Railways and Bronze passes issued by the Railway administrations are available over the respective Zonal Railways.

- (b) The Railway officers have to tour extensively in areas under their jurisdiction and the privilege of taking family (wife and children) been in vogue from the time railways started running in the country.
- (c) Senior railway officers of administrative rank are entitled to 6|8 wheeled Inspection Carriages while junior railway officers of District/ Division rank and below to 4-wheeled Inspection Carriages.
 - (d) Yes.

Coking Coal used by Railway

Shri Raghunath Singh: Shri M. L. Dwivedi:

Will the Minister of Railways be pleased to state:

(a) whether his attention has been drawn to the statement made by the Minister of Steel and Mines at Calcutta on the 27th August, 1964, as reported in the 'Financial Express' dated the 28th August, 1964, in regard to the continued use by the Railways of the superior grade coking coal from the Giridih Collieries;

- (b) if so, the steps being taken by the Railway Board to switch over to lower grades of coal; and
- (c) the present grade-wise consump tion of coal by the Indian Railways during 1963-64?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes. Superior grade coking coal from Giridih Collieries had been used by the Railways in the past, but with the diversion of these coals for metallurgical purposes, the Railways are no longer procuring coal from these collieries.

- (b) This does not arise.
- (c) A statement showing the gradewise consumption of coal (provisional) by the Indian Railways during 1968-64 is as under:

STATEMENT

		1	Figures in million tonnes)
Grade of Coal		C	onsump- tion (Provi- sional)
Selection 'A'			0.683
Selected 'B'			1.745
Grade I			9.496
Grade II			2.844
Grade III			0.689
Ungraded			1.837
Smalls			0.177
	TOTAL.		17.471

Colour blindness among Railway Workers

1308. Shri H. C. Soy: Will the Minister of Railways be pleased to state:

(a) whether colour blindness among railway workers in course of their duties is on the increase; and

(b) if so, whether it is treated as one of the occupational diseases?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) No. Colour blindness is mainly a congenital abnormality, and railway working has nothing to do with it.

(b) Does not arise.

Damage to agricultural land through mining

1309. Shri H. C. Soy: Wili the Minister of Steel and Mines be pleased to state:

- (a) whether it is a fact that according to current practice of mining, large tracts of valuable forest and agricultural land, specially in Bihar and Orissa, are permanently being lost; and
- (b) if so, whether any study has been made to minimise or remove the damages so caused?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) No. Sir.

When mining is considered more profitable in public interest, leases are granted with the prior concurrence of the Forest Department, which may cause some loss to forest and agricultural lands, Every care is, however, taken to ensure that minimum damage is done to forest areas and agricultural lands and that adequate compensation is paid by the lessee for such loss. This practice is also followed in the States of Bihar and Orissa.

(b) In view of (a) above, this does not arise.

Coal Mines in Gotitoria, Narsinghpur

1310. Shri Hari Vishnu Kamath: Will the Minister of Steel and Mines be pleased to state:

- (a) whether applications for the working of coal mines in Gotitoria, Narsinghpur district, Madhya Pradesh, have been considered; and
 - (b) if so, with what result?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). The Madhya Pradesh Government have informed us that one application for mining lease for this area received from Shri Motilal Soni was rejected on 15-8-1964. Two more applications, one for a mining lease and the other for a prospecting licence, received from Shrimati Saraladevi Shukla are still under their consideration.

Written Answers

Over-bridge near Itarsi Station

1311. Shri Hari Vishnu Kamath: Will the Minister of Railways be pleased to state:

- (a) whether any progress has been made with regard to the construction of an overbridge for road traffic at the level crossing in Itarsi (Central Railway); and
 - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). The general lay out plan of the overbridge is being finalized and will soon be sent to the State Goverment for their approval. As desired by the State Government the work will be included in 1965-66 Works Programme of the railway.

Employees in Catering Departments

1312. Shri U. M. Trivedi: Will the Minister of Rallways be pleased to state:

- (a) the number of employees under various categories in the catering department of all the Railways (zonewise);
- (b) what percentage of these are temporary and what percentage casual labour; and
- (c) how long it will take for Government to decide the question of their permanent employment?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). A statement is

laid on the Table of the House. [Placed in Library. See No. LT-3247/64].

(c) The question is under consideration.

Kandla Free Trade Zone

- 1313. Shri P. C. Borooah: Will the Minister of Commerce be pleased to state:
- (a) whether plots have been cut and their allocations made for different types of industries in the Kand'a Free Trade Zone; and
- (b) if so, the details of the allocations to different industries?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Plots have been cut and demarcated in the Kandla Free Trade Zone. The details are given below:

- 67 Nos. 1650 sq. metre plots
- 36 Nos. 2475 sq. metre plots
- 82 Nos. 4070 sq. metre plots

Besides, an area of 2,68,650 sq. metres has been specially reserved for industries requiring bigger plots. Provision for construction of small sheds has also been made. Since there are a large number of different types of industries, no industry-wise allocation has been made. The selection of industrial units to be allotted plots in the Zone is now under consideration.

हैवराबाद ग्रौर विल्ली के बीच रेल सेवा

1314. श्री वीरप्पाः क्यारेलवे मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार हैदराबाद से दिल्ली तक सीधी रेलगाड़ी चालू करने पर विचार कर रही है; भीर
- (ख) यदि हां, तो वह कब से चालू हो जायेगी?

रेलवे मन्त्रालय में राज्य मन्त्री (डा॰ राम सुभग सिंह) : (क) भीर (ख). इस समय हैदराबाद श्रौर दिल्ली के बीच कोई सीधी गाड़ी चलाने का विचार नहीं है।

Neyveli Lignite Corporation

- 1315. Shri Eswara Reddy: Will the Minister of Steel and Mines be pleased to state:
- (a) the quantity of lignite raised by the Neyveli Lignite Corporation during 1963-64;
 - (b) the target for 1964-65;
- (c) the total amount spent during 1963-64 by the Corporation; and
- (d) whether there is any proposal to raise the authorised capital of the Corporation?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) 1.2 million tonnes.

- (b) 2 million tonnes.
- (c) Rs. 2668.85 lakhs.
- (d) No. Sir.

Singareni Collieries

- 1316. Shri Eswara Reddy: Will the Minister of Steel and Mines be pleased to refer to the reply given to Unstarred Question No. 162 on the 14th August, 1963 and state:
- (a) the reasons for not commencing drilling operations in a portion of the area falling within Singareni Collieries lease-hold near villages Korsali and Pungonda in Uulug Taluk, Warangal district, Andhra Pradesh so far; and
- (b) when the drilling operations are likely to be commenced?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) It has not so far been possible for the Singareni Collieries to commence drilling operations in the area because the drills and equipment which are on order have not yet been received.

(b) The company propose to take up drilling operations in a portion of

the area falling within their leavehold during the year 1965-66 when the drilling equipment is expected to be received.

Utilisation of Iron Ore Fines

1317. Shri Eswara Reddy: Will the Minister of Steel and Mines be pleased to state:

- (a) whether the Committee appointed to study the problem of utilisation of iron ore fines has since submitted its report; and
 - (b) if so, its main recommendations?

The Minister of Steel and Mines Sanjiva Reddy): (a) No, Sir.

(b) Does not arise.

International Coal Conference at Tokyo

1318. Shri Eswara Reddy: Will the Minister of Steel and Mines be pleased to state:

- (a) whether the delegation which participated in the International Coal Conference held in Tokyo, Japan during October, 1963 has since submitted a report; and
- (b) if so, whether a copy of the same will be laid on the Table?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). The deliberations of the Conference were confined to talks and reading of papers with a view to exchanging ideas among representatives of various coal-producing countries on such important subjects as—

- (a) the energy policy of various countries and the future of coal among other competing sources of energy;
- (b) modernisation and nationalisation of coal production; and
- (c) trends in productivity in the Industry.

The object of the Conference was, thus, not to come to findings on any specific problems pertaining to coal and there were no resolutions or recommendations sponsored. The delegation, therefore, did not submit a formal report.

Tassar Research and Seed Station

- 1319. Dr. Sarojini Mahishi: Will the Minister of Commerce be pleased to state:
- (a) whether any efforts are being made to set up a Tassar Research and Seed Station;
 - (b) if so, the details thereof; and
- (c) the incentives now being given to the tassar silk producers to step up their production?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-3248/64].

Protection of Railway Lines

1320. Shrimati Ramdulari Sinha: Will the Minister of Railways be pleased to state the steps Government propose to take to protect the railway line from the ravages of Bagmati River between old Bagmati bridge and Bairagnia?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): Steps are being taken to protect the Railway line from the ravages of Bagmati River. A closing dyke at the off-take of spill channel was provided to protect the Railway line and the spill bridges under the track. The main purpose for providing this dyke is to divert the flow of the river back to its previous course.

An integrated scheme for the protection of the Railway line as well as Bairagnia township is also under consideration as suggested by Dr. K. L. Rao, Minister for Irrigation & Power. The Bihar Government has also prepared a scheme for providing a ring bund around Bairagnia which will be

considered for incorporation in the integrated scheme if necessary after making observations during the current flood season.

Tirunelveli-Kanyakumari-Trivandrum Railway Line

Shri Muthiah:
| Shri M. P. Swamy:
| Shri S. K. Paramasivan:
| 1322. | Dr. P. Sirinivasan:
| Shri Reddiar:
| Shri M. Malaichami:
| Shri Kasinatha Dorai:

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 195 on the 2nd June, 1964 and state the further progress made in the construction of the railway line connecting Tirunelveli-Kanyakumari-Trivandrum?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): The Field work for the survey has been completed except for the alternate alignment for 10 miles via the Aramboly ghats, which is in progress. Estimate, working plans etc. are now under preparation by the Southern Railway Administration. This line is not included for construction during the Third Five Year Plan period.

Import Priority

1323. Shri D. C. Sharma: Will the Minister of Commerce be pleased to state:

- (a) whether it is proposed to offer import priority to industries earning more foreign exchange; and
 - (b) if so, the details of the proposal?

The Minister of Commerce (Shri Manubhai Shah): (a) and (b). Import priority to industries earning more foreign exchange is already being given on merits of the categories of industries and this policy is proposed to be further extended under the E.P. Schemes.

1229 (Ai) LSD-14

टंकारा भीर मोरवी के बीच रेलवे लाइन

1324. ्रश्री जगदेव सिंह सिद्धान्ती : श्री प्रकाशदीर शास्त्री :

क्या रेलवे मंत्री यह बताने की कुपा करेंगे कि:

- (क) टंकारा भौर मोरवी (पश्चिम रेलवे) के मध्य में जो रेलवे लाइन है क्या उसे सरकार ने हटाने का निश्चय किया है;
- (ख) यदि हो, तो इसके क्या कारण हैं;
- (ग) इस रेलवे लाइन को हटाने से सरकार को कितनी भ्राधिक क्षति पहुंचेगी;
 भ्रीर
- (घ) क्या ऐसे भी सुझाव सरकार को प्राप्त हुए हैं कि बजाये लाइन को उखाड़ने के उसे और प्रधिक उपयोगी बनाया जाये जिससे प्रार्थिक हानि न हो ?

रेलवे मन्त्रालय में उपमंत्री (श्री झाम-नाथ): (क) सितम्बर, 1963 में राज्य-सरकार के परामण से यह तय किया गया कि मोरवी-टंकारा भीर मोरवी-भ्रमरान रोड छोटी लाइनें 1-4-1965 से बन्द कर दी जायें।

- (ख) इन लाइनों पर होने वाले याता-यात को देखते हुए इन्हें चालू रखने का पर्याप्त ग्रीचिःय नहीं या ।
- (ग) इन लाइनों के बन्द कर देने से कोई आधिक हानि नहीं होगी । बल्कि इन लाइनों के संचालन में इस समय जो आधिक हानि हो रही है, उससे रेलवे बच जायेगी।
- (घ) जी हां। इस पूरे मुद्देपर फिर से विचार किया जा रहा है।

Leave for Staff of Northern Railway

1225. Shri M. P. Swamy: Shri Kashinatha Dorai:

Will the Minister of Railways be pleased to state:

- (a) whether it is a fact that the leave reserve staff in the Northern Railway Accounts department are deployed on regular work and as a result, the leave applied for by regular staff is refused; and
- (b) if so, what remedial measures Government propose to take so as to grant leave facility to the regular staff?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) If the number of staff on leave at any time is less than the Leave Reserve provision, the residual leave reserves have necessarily to be deployed on regular work. Leave has not been refused to any staff on the ground that Leave Reserve is not available.

(b) The question does not arise.

12.05 hrs.

PAPERS LAID ON THE TABLE

CORRESPONDENCE BETWEEN SHRI C. B.
GUPTA AND THE LATE P.M. 7e:
GONDA PARLIAMENTARY ELECTION

The Minister of Law and Social Security (Shri A. K. Sen): I beg to lay on the Table a copy each of the following letters regarding Gonda Parliamentary election:—

- (i) Letter dated the 18th March, 1962 from Shri C. B. Gupta, the then Chief Minister of Uttar Pradesh to the late Prime Minister, Shri Jawaharlal Nehru.
- (ii) Letter dated the 19th March, 1964 from the late Prime Minister, Shri Jawaharlal Nehru, to Shri C. B. Gupta in

reply to his above letter [Placed in Library. See No. LT-3235/64].

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of clarification from the Law Minister.

Mr. Speaker: That might be seen and then they can raise questions.

Shri Hari Vishnu Kamath: about the contents of the letters. Last time when he made a statement on the subject, he referred to an enquiry by the Election Commission at that time-not now-and then he went and saw the Prime Minister along with the Chief Election Commissioner. May I know whether the Election Commission's inquiry at that time was before or after or during this correspondence and, if so, whether a brief summary of that inquiry report will also be laid on the Table of the House?

Shri A. K. Sen: The Chief Election Commissioner did proceed to Gonda. I do not remember the exact date but in the meartime a writ ambiestion was filed before the Allahabad High Court and an order of infunction was made, restraining the Flection Commissioner from proceeding further. (Interruption). In the meantime the election petition was filed by Shri Dandeker, and therefore there was no question of anything else—(Interruption).

Mr. Speaker: Order, order. Dr. Singhvi.

Dr. L. M. Sinchvi (Jodhnur): How is it that the press reported that this letter of the Prime Minister to the Chief Minister of Uttar Pradesh was for a long time not traceable, and how has it been traced now?

Mr. Speaker: When it is there, they might see it.

3763 Demands for ASVINA 3, 1886 (SAKA)
Supplementary Grants (Kerala)

TENTH ADMINISTRATION REPORT OF TEA BOARD, CENTRAL SILK BOARD (SECOND AMENDMENT) RULES, AND COFFEE (THIRD AMENDMENT) RULES

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy each of the following papers:

- (i) Tenth Administration Report of the Tea Board for the period !st April, 1963 to 31st March, 1964. [Placed in Library. See No. LT-3236/64].
- (ii) The Central Silk Board (Second Amendment) Rules, 1964, published in Notification No G.S.R. 1293 dated the 12th September, 1964, under sub-section (3) of section 13 of the Central Silk Board [Act, 1948, Placed in Library, See No, LT-3237/64].
- (iii) The Coffee (Third Amendment) Rules 1964, published in Notification No. G.S.R. 1294 dated the 12th September, 1964, under sub-section (3) of section 48 of the Coffee Act. 1942. [Placed in Library. See No. LT-3238/64].

SALT CESS RULES

The Deputy Minister in the Ministry of Industry and Supply (5hri Bibudhendra Misra): I beg to lay on the Table a copy of the Salt Cess Rules. 1964. published in Notification No. S.O. 2167 dated the 20th June, 1964, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library. See No. LT-3239/64].

12.07 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (KERALA), 1964-65

The Minister of Finance (Shri T. T. Krishnamachari): I beg to present a statement showing supplementary Demands for Grants in respect of the State of Kerala for 1964-65. 12.17} hrs.

CORRECTION OF ANSWER TO SUPPLEMENTARY TO STARRED QUESTION NO. 149 RE. ANAND BHAVAN

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Sir, I wish to make a brief statement in regard to the replies that I had given to some supplementaries in connection with the late Prime Minister's will.

While answering Supplementaries in connection with Starred Question No. 149 on the 14th September, 1964, I had mentioned that the late Prime Minister had stated in his Will that Anand Bhavan should be given the nation for being used for nation's work. The factual position is that in his Will, Panditji had bequeathed Anand Bhavan to Shrimati Gandhi and her children with full proprietary rights. However, he had further stated that he would not like this house to be rented out to strangers and that if Shrimati Indira Gandhi or her children did not find it convenient to maintain Anand Bhavan as a family residence, they should use it or dedicate it for a public purpose. What I had said eartier reflected the wish of Panditji that the house should be used for a public purpose if it was not maintained as a family residence. So far Вg the terms of the Will are concerned the proprietary rights vest in Shrimati Indira Gandhi. The exact content of the Will being different from what I had said earlier. I am making this statement to correct the statement made on September 14.

Shri Hari Vishnu Kamath (Hoshan-gabad): One clarification, Sir. How did it come about that the full text of Shri Jawaharlal Nehru's last will and testament came to be published only in one weekly of Bombay? Was it released to that weekly only, or whether it was released generally to the press? How did it happen that one weekly got the full text, a weekly which does not enjoy an enviable reputation for verseity and honesty? (Interruption)

of Answers to 37
Question re: Anand
Bhawan

Mr. Speaker: Was the Government in anyway responsible for that?

Shri Lal Bahadur Shastri: I have no knowledge.

Shri Hari Vishnu Kamath: How did it leak out? You should intervene and help us, Sir. How could it leak out to only one paper?

Mr. Speaker: Is the Government responsible?

Shri Hari Vishnu Kamath: In whose custody was it? He should know.

Mr. Speaker: So far as my information goes, it was only in the custody of some bank.

Shri Hari Vishnu Kamath: There is no answer from the Prime Minister, Sir?

Mr. Speaker: He says there is no information.

Shri Hari Vishnu Kamath: Will he collect it next week?

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: You may call me to order, but this should be settled once and for all.

Mr. Speaker: It is not the responsibility of the Government. It was not in the custody of the Government.

Shri Hari Vishnu Kamath: We have been supplied part of the will and the testament by a Government department. It was a Government publication. The position is very anomalous. I do not know why you should not be more helpful to us.

Mr. Speaker: I am sorry then.

भी प्रकाशबीर शास्त्री (विजनीर) : आप के डारा प्रधान मंत्री जी से मैं केवल इतना निवेदन करना चाहता हूं कि स्वर्गीय प्रधान मंत्री जी की मृत्यु के सम्बन्ध में देश में तरह तरह की भामक धारणाएं फैंकी हुई हैं कि झिन्तम समय में उनको डाक्टरी सुविधा ठीक तरह से उपलब्ध नहीं हुई । मैं चाहता हूं कि इस भ्रम का निवारण करने के लिए भी प्रधान मंत्री जी जब उचित समझें तब एक वक्तव्य प्रवश्य दे दें ।

ि भ्रष्यक्ष महोदयः यह तो दूसरा सवाल होगा । उनका भ्रष्छी तरह इलाज किया गयायानहीं,यहबिल्कुल दूसरासवाल है।

श्री प्रकाशबीर शास्त्री : यह इतनी बडी चीज है।

मध्यक्ष महोदय : मैंने यह तो नहीं कहा कि यह बड़ी चीज नहीं है।

श्री यशपास सिंह (कैराना) : जिस सदस्य ने यह प्रश्न किया या भौर जिस प्रश्न को खोजने में माननीय प्रधान मंत्री को 20 मिनट खोने पड़े, उस सदस्य का नाम नक नहीं बनाया, यह कहां तक उचित है।

प्रध्यक्ष महोदय : उन्होंने खुद उस के बारे में स्टेटमेंट दिया है ।

श्री रामेश्वरानन्व (करनाल) : ऐसा मुनने में श्राया है कि स्वर्गीय प्रधान मंत्री जी को रात के दस बजे मुला दिया गया श्रीर सबेरे पांच बजे तक उनकी किसी ने खबर नहीं ली, श्रीर पांच बजे बाद पता चला । इसमें क्या सत्य है ?

प्राध्यक्ष महोदय: यह सवाल तो स्वामी जी ग्रीर किसी मौके पर करें, इस वक्त यह नहीं हो सकता ।

Shri Hem Barua (Gauhati): I want to know whether the will and testament that was supplied to us constitutes a part of a general will left by the late Prime Minister or it was a different will?

Shri Lal Bahadur Shastri: I cannot say anything definite about that at the present moment.

12.13 hrs.

CORRECTION OF ANSWERS TO SUPPLEMENTARIES TO S.Q. NO. 376 RE: PUBLIC SECTOR PROJECTS

The Minister of Finance (Shri T. T. Krishnamachari): The point raised by Shri Kamath yesterday was whether I had been correctly reported in the Press as having said sometime month that public sector undertakings prepare unreal balance sheets, and if so, which particular undertaking. My answer was that I was not speaking about any public sector undertaking when I addressed a Conference on Research in Corporate Management Finance last month. Shri-Kamath then raised the charge that I had answered a question on the 10th of September tabled by him-which I see was unstarred-as follows:

- "(a) The Finance Minister did state that balance sheets of companies were often unreal, but he made it clear that this was so both for companies in the private sector as well as for those in the public sector, and not for the latter alone."
- "(b) The steps under consideration are to widen the scope of audit so as to make it more effective and to ensure that the audited balance sheets do conform to real facts."
- 2. In fact, when I answered Shri Kamath yesterday I was not aware of the answer given to the Unstarred Question on the 10th of September. The answer was drafted during my absence and even on the day that the answer was furnished to the House I was not in Delhi. On going through the relevant file, I saw the noting by the Head of the Department which is as follows:

"Minister may please see the Question asked by Shri Kamath. It relates to a speech made by the Finance Minister, but unfortunately this question has been put down for the 10th September when the Finance Minister will not be present.

- "2. A record of his speech as circulated by the Press Information Bureau is placed at flag 'X'. The Finance Minister did express the view that the balance sheets were not always real, but this remark was not meant for the public sector undertakings alone. point which he was making was that the scope of audit being restricted, the auditors had no means to ensure that the balance sheets fully represented the real facts. This applied as much to private sector as to public sector. this view certain amendments have been proposed in the Companies Amendment Bill, which will be introduced in the coming session of Parliament, to widen the scope of audit.
- "3. It would perhaps have been better if the Finance Minister had himself explained what he had stated but if this Question is to be answered on the 10th, I would suggest a reply as in the form below."
- 3. I distinctly remember not having mentioned public or private sector undertakings in particular at the Conference which I addressed to which a reference has been made. There is an extract of what I had said published in the "Company News & Notes" dated the 16th September, 1964. I am placing this on the Table of the House with the appropriate passages flagged and marked. I would like to add that in this extract there is no mention of either a public sector or a private sector undertaking as such.
- 4. The confusion had arisen out of the fact that I was not aware of the answer furnished on the 10th September which while stating my view in regard to balance sheets generally had also indicated that it applied both

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[Shri T. T. Krishnamachari]

to companies in the private sector and the public sector as well. There is certainly an apparent contradiction between what I am reported to have mentioned at the Conference according to the record which I am placing on the Table of the House, and the answer given (on the 10th of September) though I do not think that the inference in the answer to the Question on 10th September was not permissible. I would like to repeat that when answering Shri Kamath yesterday, I was not aware of the answer given to the Unstarred Question. I had no intention of misleading the House. In fact, the expression of views by me on this matter is only an obiter and does not affect any policy of Government such. I am, however, sorry that I did not make myself familiar with the answer given on a previous occasion to an unstarred question before replying to the supplementaries by Kamath yesterday. Therefore, your permission I would like to express my apologies to the House.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of elucidation, Sir. While I am glad that the Minister has made an amende honorable and while the House will welcome the clarification made by him today, the statement he has made raises an important point of procedure so far as the House is concerned. That is, when the senior Cabinet Minister is absent from Delhi, and the House is sitting and a question comes up for answer on that day, be you it starred or unstarred, readily agree that somebody in Ministry-Minister of State or Deputy Minister-does go through the answers prepared by the Secretariat and makes the Ministry and the Government as a whole responsible for what is presented to the House. Now the Minister has said that because he was not present here, perhaps the draft reply was not scrutinised or was not finalised by somebody in the Ministry. Does he mean thereby that the Ministry of which he is the presiding deity is not so efficient as it should be, and somebody in his absence does not take the responsibility for answers given in the House?

Mr. Speaker: He has further said that he ought to have made himself familiar with the earlier answer given and he is sorry only for that that he did not do it and therefore, he has apologised. It is correct that when the Minister comes to answer a question, he should make himself familiar and that is an omission that he has already regretted.

The second alternative suggested by him also must be attended to. Whoever may be in charge of the answer that is to be given on the floor of the House—the Deputy Minister or the Minister of State—he should make sure that so far as possible correct answers should be given in the House, because the whole Government is responsible.

BUSINESS OF THE HOUSE 12.18 hrs.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permision I rise to announce that Government Business in this House during the week commencing 28th September, 1964 will consist of—

- Further discussion on the International situation and the policy of the Government of India in relation thereto;
- (2) Further consideration and passing of the Direct Taxes (Amendment) Bill, 1964.
- (3) Consideration and passing of the Industrial Disputes (Amendment) Bill, 1964 as passed by Rajya Sabha.
- (4) Consideration of a motion for reference of the Press Council Bill, 1963 to a Joint Committee.

- (5) Consideration and passing of the Prevention of Food Adulteration (Amendment) Bill, 1963 as reported by the Joint Committee.
- (6) Discussion on the Report of the Backward Classes Commission together with the Memorandum explaining the action taken thereon on a Motion to be moved by Shri Yashpal Singh on Saturday, the 3rd of October, 1964 after the disposal of Questions.

As you are aware, Sir, the Business Advisory Committee has recommended to the Government to find time for a discussion on the Flood situation in the country for which there is an allotment of 2 hours and a discussion on the subject of Small Car for which the proposed allotment is one hour.

Shri Raghunath Singh (Varanasi): It should be at least two hours.

Mr. Speaker: The car is small.

Shri Satya Narayan Sinha: I request hon Members to make their comments after I have finished.

It has been suggested to me that discussion on the Flood situation requires more time than proposed. I think, we could make up this time by postponing the discussion on Small Car to the next session and utilising the available for discussion on floods. If this proposal is acceptable to the House, I would suggest that the discussion on the Flood situation may take place on the 30th of September, 1964 at 2.30 p.m. I am conscious that many Members of this House are interested in the subject of Small Car; but perhaps I am not mistaken thinking that more Members are interested in the subject of However, I am entirely in the hands of the House in this matter and would like to abide by your wishes and the wishes of the House.

Some hon. Members rose-

Mr. Speaker: Dr. Lohia—Order, order, When I have identified one hon. Member, others must sit down.

बा॰ राम मनीहर लोहिया (फ़र्रुखाबाद): प्राध्यक्ष महोदय, माननीय मंत्री ने जो कार्यक्रम रखा है, उस से मेर प्रविध की मांग और ज्यादा मजबूत हो जाती है। जिन विषयों का उन्होंने वचन दिया है, उन में से एक को मैं गिनाता हूं—विश्वविद्यालय प्रमुदान, जिस पर ग्रगले सप्ताह चर्चा नहीं हो रही है। खास तौर से बनारस विश्वविद्यालय की ओ स्थित हो गई है, उस को देखते हुए उस पर चर्चा न होना बद्धत ही खराब बात है। मैं सब विषयों को नहीं गिना रहा हूं। मैं कहना चाहता हूं कि जिन के बारे में उन्होंने वचन दिया था, वह उस वचन को तोड़ रहे हैं—दास कमीशन भी।

इस के घलावा मैं उन विषयों की तरफ भी घ्यान दिलाना चाहता हुं, जिन पर इसी भित्र में छोटी सी बहस हो जाना जरूरी है। एक बात तो माननीय सुबह्मण्यम् साहब ने ग्रनाज की खपत के बारे में यहां कही। मैं ने कहा कि इस देश के तीस करोड धादमी चार छटांक रोज पर जिन्दा रहते हैं। उन्होंने कहा कि नहीं, पौने छः छटांक रोज पर जिन्दा रहते हैं। देश को यह जान लेना चाहिए कि चार छटांक सही है या पौने छः छटांक सही है। यह बात खाली बहस के लिए नहीं है। इस से माननीय प्रधान मंत्री महोदय को कुछ सभीता मिलेगा, क्योंकि झाज यह स्थिति हो गई है कि एक तरफ़ तो माननीय प्रधान मंत्री ग्रंक देते हैं भौर दूसरी तरफ विश्व ग्रन्न संघ के डाक्टर सुखात्मे ग्रंक देते हैं। एक उन्नति बताता है भौर दूसरा तनज्जली बताता है। मैं ने सुझाव रखा है--शायद माननीय प्रधान मंत्री ने न सना हो-- कि एक तो सौ सैकड़ा के श्रंक बताये जायें, पूरी 48 करोड़ जनता के ग्रंक बताये जायें और इसरे, निम्न तीस करोड़ के ग्रंक

[डा॰ राम मनोहर लोहिया] क्ताये जायें, यानी साठ सैकड़ा के झंक बताये जायें। इस पर भी बहस होनी चाहिए।

धाखरी बात वित्त मंत्रालय की है। उस की तरफ से भागवासन न हो, लेकिन यहां यह बात उठी भौर भ्राप ने भी मेहरबानी की भौर भागवासन दिया कि भ्रनाज को छोड़ कर जो भौर भावश्यक चीजें हैं, वित्त मंत्रालय उन के दाम के भंग बताये, भ्रर्थात् कितनी लागत, कितना कर, कितना मुनाफ़ा भौर कितनी फ़िजूली। मैं भ्राप की ख़िदमत में यह भ्रज करना चाहता हूं कि बिना इस बात के जितने भी जवाब यहां दिये जाते हैं, वे बिना भ्राधार के रहते हैं। इस पर भी वर्षा हो जानी चाहिए।

प्रभ्यक्ष महोवय : मैं माननीय सदस्यों को यह बता दूं कि जब मिनिस्टर साहब यह बताते हैं कि अगले हफ्ते हाउस में यह काम होगा, तो वे सिर्फ़ इतने प्वायंट्स दे सकते हैं कि फ़लां काम ज्यादा जरूरी है, उस के लिए वक्त रखा जाये । उन को अपनी बात की रीजन्ज, वजूहात में नहीं जाना चाहिए और कोई स्टेटमेंट नहीं देना चाहिए । जो माननीय सदस्य बोलें, वे यह बतायें कि फ़लां डिस्कशन भी जरूरी है, क्या वह ली जायेगी, वह क्यों नहीं ली जाती है, वह ली

भी प्रकाशवीर झास्त्री (विजनीर) :

प्रध्यक्ष महोदय, मैं प्राप के द्वारा सरकार से

यह निवेदन करना चाहता हूं कि प्रगले सप्ताह

के कार्यक्रम में एक महत्वपूर्ण विषय नहीं

रखा गया है भीर वह है वह स्थिति, जो कि
दो तीन दिन पहले जम्मू-काश्मीर राज्य में

उत्पन्न हो गई है । इस सदन को इस बात

पर चर्चा करने का भ्रवसर दिया जाना चाहिए

कि किस तरह वहां की एसेम्बली को स्थिगत

किया गया है, किस तरह वहां के पहले प्राइम

मिनिस्टर को एरेस्ट किया गया है भीर

किस तरह केन्द्रीय सरकार की क्यी से,

कोई वक्तव्य न बेने से, दुनिया में बड़ी उस्टी प्रतिक्रिया हो रही है। जम्मू-काश्मीर राज्य की स्थित बहुत तेजी सेप्बगड़ रही है, लेकिन सगर सरकार ने उस पर कोई चर्चा नहीं की या इस विषय में जनमत को जानने का यत्न न किया, तो वह स्थिति और भी बिगड़ने की सम्भावना है। इसलिए मेरा निवेदन है कि जम्मू-काश्मीर राज्य की स्थिति को भी सगले सप्ताह चर्चा का विषय बनाया जाये, चाहे इसके लिए थोड़ा समय रखा जाये।

Shri Hari Vishnu Kamath (Hoshangabad): The Minister, Sir, has listed the business for the next week, but in the course of that, in the context of the small car, he has also suggested that the debate on small car might be postponed, might be deferred to the next session. Is he in a position to categorically and firmly tell the House that the next session of the Lok Sabha would be much longer than this has been, so that the national business, national work could be adequately covered and given serious attention to? And, can he today indicate as to on what, approximately, earliest date or the latest, the next session commence?

Shri Daji (Indore): Sir, I have got two important suggestions to make. One is, in the list of business for the coming week it is very essential that the question of the Commission for dearness allowance to the government employees should be included. It was promised that would be given for a discussion on that. Out of 186 associations employees, all but 20 have boycotted it. Even out of those 20, 12 belong to officers and only 8 unions of government employees are going before the Commission to give evidence. This would bring the Commission to ridicule and bring discontent among the employees.

Secondly, there is the question of the small car. Though the car is small, the problem is very big. One hour for a discussion on that is absolutely inadequate. If you allow us to discuss it, give us adequate time to discuss it.

Shri S. M. Banerjee (Kanpur): My first point is about the dearness allowance which has been raised by my hon, friend, Shri Daji. You remember, Sir, it was actually after we put so many questions that you were kind enough to suggest that we should ask for a discussion. Immediately, on the same day, we gave notice of a motion. Because it concerns more than 22 lakhs central government employees, I would request the Minister, through you, Sir, to give at least one hour for a discussion on this subject.

My second point is about the Bonus Commission. Right from the very beginning we had been requesting, requesting and requesting without any response. We would only request you to find out some time for this also. If it is not possible to find time for both these items, at least some time may be found to discuss the question of dearness allowance.

Shri U. M. Trivedi (Mandsaur): Sir, I only want to press the point raized by Shri Prakash Vir Shastri about Jammu and Kashmir. The question is so acute and it is vexing the mind of many people.

Mr. Speaker: When one hon. Member raises one point, it need not be repeated by other hon. Members because it has already come to the notice of the House.

Shri U. M. Trivedi: I only wanted to reiterate that point.

श्री यशपाल सिंह (कैराना) : श्रीमन्, सरकार से मेरा भाग्रह है कि कारों का ताल्लुक कुछ सौ भादिमयों से है, जब कि पलड्ज का ताल्लुक इस देश के करोड़ों भादिमयों से है। इस सदन में थोड़ से ही मेम्बर हैं, जो कि कार ख़रीदना चाहते हैं। इस सदन में मेरे जैसे मेम्बर भी हैं, जिन के पास एक दूटी हुई साइकल ख़रीदने के लिए भी पैसा नहीं है। इसलिए कोटि-कोटि जनता से जिस विषयका सम्बन्ध है, जस को शाविमकता वी जाये । कारों को प्रायर्टी दे कर करोड़ों प्रादिमियों से सम्बन्ध रखने वाले विषय को पीछ न डाल दिया जाये । एक तो बैंकवर्ड क्लासिज कमीशन की रिपोर्ट के लिए चार घंट समय दिया जाये भीर इस के म्रलावा प्लड्ज को भी पूरा समय दिया जाये ।

Shri Joachim Alva (Kanara): When the hon. Minister has pitted the discussion on car manufacture against the discussion on floods, he seems to have pitted an act of nature against an act of man. Every time this subject of car manufacture has been eluding us. has been postponed from time to time. This time, as you are aware, as you yourself has sensed the sense of the House, there is a strong feeling about the subject of small car manufacture. This morning there was a news item about the Chief Minister of Maharashtra having found out the manufacture of a small car. I do not want to go into that topic. What I want to say is that it is not fair to this House, on a subject of such vital economic importance, that it should be pitted against floods.

भी रघुनाय सिंहः प्लड्ज के बारे में तो बहस होनी चाहिए, लेकिन कार के बारे में भी बहस होनी चाहिए। ग्रगर ग्रावश्यक हो, तो हम लोग एक घंटा ग्रधिक बैठने के लिए तैयार हैं।

Dr. L. M. Singhvi (Jodhpur): I am sorry, Sir, that some hon, colleagues have tried to make it an issue of aiscussion on floods versus discussion on cars. As a matter of fact, both these discussions have been admitted. One is not to take place in lieu of other; both discussions should take place. Unless you give opportunity to us to raise a discussion on a metter which has arisen in this session of Parliament, each time there will be postponement and the chain of thought which arises in this House is lost. I would, therefore, request you to see that it is not postpoped.

Shri Shivaji Rao S. Deshmukh (Parbhani): I would request the Minister of Parliamentary Affairs to extend the time for the discussion on the report of the Backward Classes Commission, because it is coming after a very long time. Further, it is very important.

Shri Satya Narayan Sinha: many questions have been raised that I do not think it is possible for me to reply to every one. Further, I do not remember all of them.

Mr. Speaker: There is car, flood. Bonus Commission, Backward Commission, date of next session and so on.

Shri Satya Narayan Sinha: I may inform Shri Kamath that the next session is going to be longer than the present session in any case. I cannot tell you how long it will be, but it will perhaps be longer than even the previous winter session.

Then I come to the question raised by Dr. Lohia on the University Grants Commission.

डा॰ राम मनोहर लोहिया : मिथिला विश्वविद्यालय के सम्बन्ध में भी कह दीजिये।

भी सत्य नारायण सिंह : बनारस िन्द्र विश्वविद्यालय के सम्बन्ध में एक बिल तैयार हो रहा है। शायद वह इसी सैशन में इंट्रोड्युस तो नहीं हो सकेगा, नैक्स्ट में शायद भायेगा । तब माननीय सदस्य को पूरा मौका मिलेगा बनारस हिन्दू विश्वविद्यालय के सम्बन्ध में जो उनके विचार हैं, जो उनकी भावनायें हैं, उनको व्यक्त करने का ।

So far as the other items are concerned, the only reply that I can give is, knowing that the session is very short and we are not going to extend it beyond the 3rd, at the Business Advisory Committee meeting we have placed five hours at your dispesal for non-legislative work. Regarding those five hours we have said

that whatever the Committee recommends the Government will accept. Out of those five hours, 11 hours have been taken by the discussion on contaminated water, or perhaps it was 21 hours.

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Shri Hari Vishnu Kamath: 11 hours only; the other one hour was by sitting longer.

Shri Satya Narayan Sinha: Now we have got 2½ hours at our disposal. According to the present arrangement, we would be requiring two hours for floods and one hour for car; in other words, a little more than the hours placed at your disposal. Within those five hours, you can have any discussion you like. Since two hours have already been taken by water, you can discuss whatever subject you like for three hours. We cannot more than three hours, unless the House decides to sit for late hours.

Shri Raghunath Singh: We will sit one hour extra.

Shri Satya Narayan Sinha: Shri Joachim Alva was saying that I have pitted one against the other. have never pitted one against other. It is for the House to decide now to utilize those three hours, whether for floods, small car or any other subject. Because, many friends have come and told me "What is the big idea in discussing this subject of car at present? All people are not owning cars. But here are people dying in thousands due to floods; so, you must give priority to floods." Therefore, I though it proper to place it before the House. It is for you, Sir, and the House to decide. I specified the time at our disposal. Let the House decide what subject they should discuss within that time.

भी हुत्तन चन्द चक्रपाय (देवास) : काश्मीर का विषय बहुत ही महरव का है, उसको पहले लिया जाना चाहिये ।

सन्यक्ष महोदय: इस तरह से फैसला नहीं होगा। जो रिप्रिजेंडेंटिट व हैं पार्टी व के व मिनिस्टर, पालिनेंडरी एकेंग्ब आ।स में बैठ कर बात कर लें

International

Shri Daji: I move that this Report may be referred back to the Business Advisory Committee for reconsideration.

Mr. Speaker: which motion?

Shri Daji: Let the Committee reconsider the report.

Mr. Speaker: There is no report.

Shri S. M. Banerjee: Sir, it is possible to discuss some at least by sitting longer hours. May I point out that the Minister has not touched the question of dearness allowance for Government servants? One hour at least may be given to that

Mr. Speaker: I suggest that the leaders of groups and others who might desire to have discussion on particular subjects might sit with the Minister of Parliamentary Affairs and thrash out what they want.

Shri J. B. Kripalani (Amroha): Why should we not sit on next Friday? Gandhiji will be very happy if we do business on his birthday.

Mr. Speaker: That might also be discussed with the Minister of Parliamentary Affairs.

्डा० राम मनोहर लोहिया: चार छटांक ग्रार पौने छ: छटांक का क्या हुगा?

मध्यक्ष महोदय : ग्रव तो हम पूरे सेर पर चले गये हैं।

12.40 htt.

MOTION RE: INTERNATIONAL SITUATION

The Minister of External Affairs (Shri Swaran Singh): Mr. Speaker, Sir, I beg to move:

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

Sir, as this is the first occasion that I have the privilege of moving this motion before this august House, I would like to state at the outset the main elements of our foreign policy which guide and govern us in our relation3 with other countries, and in the role that we are called upon to play in international affairs generally and in the councils of nations. I can do no better than reiterate what our Prime Minister said in his broadcast to the nation on the 11th of June, 1964 about the basic principles of our foreign policy. These are: (1) We shall continue to seek friendship and develop our relations with countries, irrespective of ideology or their political systems; (2) non-alignment and peaceful co-existence will continue to be the fundamental basis of our approach to world problems and our relations with other countries; (3) it will be our special endeavour to further strengthen our relations with neighbouring countries; (4) we shall continue to work for freedom of the peoples of Asia and Africa from colonial rule and we shall continue to collaborate with sister nations of Africa and Asia in the common cause world peace and freedom of the people. As a member of the United Nations we shall unflinchingly support that organisation for bringing peace and freedom to humanity.

Shri Hem Barua (Gauhati): Sir, on a point of information. May I know whether he is making the same speech which he made in the other House?

Mr. Speaker: It is for him to say. How can I know?

Shri Hem Barua: Are you making the same speech? I am asking this because the language is the same.

Shri Swaran Singh: We do not take notice of what happens in the other House.

Mr. Speaker: Yes, he might continue.

Shri Swaran Singh: I may say that it i_S somewhat different.

The House will notice that five principles are those that been consecrated as foundations of India's foreign policy ever since our independence. The architect of these and of the superstructure of foreign relations that has been built thereon was Pandit Jawaharlal Nehru. It has been stated many times by our Prime Minister, and I would like to repeat it today, that the Government is determined to pursue steadfastly the policies of peace, non-alignment and peaceful co-existence which have been the sheet-anchor of our foreign policy.

These principles are good principles, not only because they accord with the traditions and the heritage of India but because they are based on righteousness and sound practical commonsense. They have stood the test of time and they have proved without any doubt to be best in our national interest. If Shri Hem Barua is comparing, he will find it is a different language.

Shrimati Vimla Devi (Eluru): Sir. Swamiji is making so much noise that we are not able to hear the proceedings....(Interruptions).

श्री रामेश्वरानन्द (करनाल) : ग्राप कौन होतं: हैं ?

स्राच्यक्त महोदय: मैं स्वामी जी का बहुत भादर करता हूं, स्वामी जी को महिलाओं की भी इज्जात करनी चाहिये।

श्री रामेश्वरानन्द : मगर कोई मनुचित माक्षेप करे तो इस का क्या मर्थ है। क्या उन को ही बोलना माता है। सम्यक्त महोदय: मेरा खयाल है कि इन माननीय सदस्यों को नजदीक नहीं बैठना चाहिये। सगर श्रीमती विमला देवी आगे सा जायें तो सच्छा रहेगा। (Laughter) १

भी हरि बिब्लू कामत (होशंगाबाद) : भाप ने उन को यहां बिठलाया है ।

Shrimati Vimla Devi: My seat has been provided here.

Shrimati Renu Chakravartty (Barrackpore): This is not a matter for laughter, Sir. It is very often that we find that this gentleman sits there and talks so much that it is impossible for anybody to follow the debate. Therefore, it is right for us to ask the Chair to protect us and we have done the right thing. The way he talks "तुम कीन हैं, प्राप कीन हैं" is such that you should check it. He may be a swami, but he must be polite.

श्री रामेश्वरानन्द : क्या उन को ही लाइसेंस मिला है बोलने का, हम को नहीं लाइसेंस मिला है ।

प्रध्यक्ष महोदय : मैं ने उस दिन भी कहा था कि ग्रगर माननीय सदस्य एक दूसरे का ब्रादर नहीं करेंगे तो सारे संसार में सदस्यों का कोई ग्रादर नहीं करेगा। जब हम एक दूसरे के साथ बोलते हैं तो उस वक्त कुछ इज्जत से, म्रादर से, सम्मान से, बोलना चाहिये । हर एक मेम्बर उसी इज्जत के काबिल है जैसे कि दूसरा है। श्रापस में बोलते हए हम सोचें कि इस सदन में जो बात उचित न हो वह न बोलें। हम एक दूसरे की इज्जत करेंगे तो लोग हमारी इज्जत करेंगे। भगर हम एक दूसरे की इज्जत नहीं करेंगे तो कोई भी हमारी इज्जत नहीं करेगा। इसलिये झगर हम एक दूसरे के लिये झच्छी तरह से नहीं बोलते तो हम भपनी इज्जत ही कम करते हैं।

भी रामेक्यरानम्बः मेरा निवेदन सुन भीषिये इस सम्बन्ध में । मैं कभी किसी

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namely, Nepal, Afghanistan, Burma and Ceylon. In all these countries J found abundance of friendship and warmth of feeling for India This was immensely heartening and, if I may say so, I found these visits, which were my first after my assumption of responsibilities for external affairs, most encouraging and instructive. I feel that these visits have contributed to further strengthening of our relations. The development of even closer and co-operative relations on the basis of

mutual understanding and benefit with

our neighbours will continue

our aim.

It is but natural that there should be problems, large and small, between neighbours. Such problems have to be resolved on the basis of mutual understanding. It is of the essence of good neighbourliness that any irritants in our relations with our neighbours with whom we are bound by age-old historical and cultural ties should be removed friendly discussions. We are constantly endeavouring to do so and I believe that my personal contacts with the leaders of Governments of the countries that I have just visited would help to some extent in better understanding of each other's point of view and in the removal of some irritants.

I would not pretend to say that some of the problems which have attracted the attention of hon. Members of the have been resolved. I am referring in this connection to the problems faced by Indians departing from Burma or the problems of persons of Indian origin in Ceylon. We have begun earnest discussions in understandings and order to reach mutually satisfactory arrangements and I am hopeful that if we try to understand each other's point of view, we shall find honourable and equi-'table solutions to these problems.

As the House is aware, there is close economic co-operation between

प्रकार से किसी सदस्य के लिये या सदस्या के लिये प्रपशन्य नहीं कहता । मैं तो केवल मंत्री महोदय से कुछ कहना चाहता या भौर यह बीच में भा कर भ्रष्टयक्षा बन कर बैठ गईं। भाप चूंकि यहां बैठते हैं इसलिये भाप का काम यह जरूर होता है। भाप हमें कुछ कह सकते हैं या मंत्री महोदय उत्तर दे सकते हैं। लेकिन यह जो भनुचित शन्दों का प्रयोग करती हैं उसे मैं सहन नहीं कर सकता । भाप इन का प्रबन्ध करें। मैं ने कोई भ्रपशन्य नहीं कहा। यदि मैं ने कोई भ्रपशन्य कहा हो तो मैं उसे वापस लेने के लिये तैयार हूं।

International

श्रध्यक्ष महोदय : यह तो बड़ी श्रच्छी बात है । जो भी बोलेगा, मेरा फर्ज है कि उसे रोकूं।

The hon. Minister might continue.

Shri Swaran Singh: Sir, the policy of non-alignment, though semantically described in a negative form, is a live and dynamic policy. It inspires and motivates friendly relations with all countries irrespective of their ideologies and social system. It brings nations together instead of dividing them. It acts as the mainspring of international co-operation and many a time the active and practicable application of this policy in the United Nations has saved world peace.

In pursuit of our policy of developing friendly relations with all countries irrespective of their social or political systems it is my intention to pay visits to friendly countries in order to establish personal contacts with leaders of Governments of those countries and thus promote better understanding with them. To begin with I have just completed visits to four of our closest neighbours, [Shri Swaran Singh]

Nepal and India. We have been providing some technical assistance to Nepal. The Government of Nepal would wish to see the scope of such as istance further expanded and during my visit I assured them of our anxiety to do the utmost in this matter within the means and resources at our disposal. I further assured them that our technical and economic assistance to Nepal will be continued in the next Plan period.

An agreement for the construction of a road by us in Nepal, a new project, at a cost of Rs. 9.11 crores was signed during my visit. We also agreed to construct two small roads and transmission lines for electric power. One or two other minor projects are also under consideration. We feel that our association with Nepal in a co-operative endeavour is a matter of privilege for us.

I might add here that we are not only providing to Nepal such assistance as we can, we also receive from them such assistance as they are in a position to give us.

In Burma I had the privilege of meeting and having talks with General Ne Win, Chairman of the Revolutionary Council of the Government of the Union of Burma. I happy to find an excellent understanding of our position on various issues by the Burmese Government. During my visit discussions were held, both at the ministerial and the official levels, in regard to the problems faced by Indian nationals who are leaving Burma because of the consequences of the Burmesa Government's measures for nationalisation of trade and shops etc.

I would like to say here that the Burmese Government has adopted a policy of leading Burma to, what they call, the Burmese way of socialism and are making strenuous efforts to achieve their goal. What we want is

that Indian nationals who have nothing useful to do further in Burma and who, because of the consequences of Burmese Government's socialisation measures, are unable to continue in Burma should be able to leave in conditions of human dignity and self-respect and that reasonable facilities should be given to them for their departure.

The question of what is to happen to their assets is an important problem. Official discussions were held on this subject and we are hopeful of reasonable arrangements being arrived at. I was assured by the Burmese Government—and I accepted the assurance—with satisfaction—that the socialist measures that they had taken were entirely non-discriminatory.

Shri Ranga (Chittoor): Question.

Shri Swaran Singh: They applied to Burmans and to foreigners alike. The Burmese Government also assured me that they did not wish that foreigners belonging to the working class should leave Burma.

Shri Hari Vishnu Kamath: How many Chinese have left Burma?

Shri Hem Barua: And Pakistanis?

Shri Swaran Singh: The Chinese also have been treated in the same manner as the Burmese . . .

Shri Hari Vishnu Kamath: How many have left Burma?

Shri Swaran Singh:.... I do not have the number of Chinese who have left.

Shri Hem Barua: And Pakistanis also?

Shri Swaran Singh: Most of them want to go back to Formosa and the Burmese Government have not not got any diplomatic relations with Formosa.

The rapport that I was able to establish with the Foreign Minister of Burma and other dignitaries and our further meetings in the future will, I am sure, be extremely useful for promoting further understanding between the two countries and in helping in the solution of the complicated problems that have arisen in connection with the mass departure of Indians in Burma. The Foreign Minister of Burma accepted my invitation to visit India at an early date and we are looking forward to his visit.

In Afghanistan I found a great friendship for India based on historical, religious and ethnic ties. The Afghan Government is engaged in a tremendous task of nation-building and economic development. I assured the Afghan Government that in this noble task we shall be very happy to extend our co-operation.

In Ceylon I had the privilege of discussing with the Ceylonese Prime Minister Mrs. Bandarnaike questions relating to the non-aligned conference and other international problems of mutual interest. During these talks, we both agreed that every effort should be made to find an equitable and honourable solution to the problem of persons of Indian origin in Ceylon.

Our talks were followed by preliminary discussions at the official level between the Permanent Secretary of Cevlon and our Commonwealth Secretary on this question. This problem is a complex one and has hitherto defied solution in spite of several meetings between the Prime Ministers of the two countries.

The Prime Minister of Ceylon has done us the honour of agreeing to come to Delhi in the last week of October for talks with our Prime Minister. Her visits to India are always a source of great pleasure to us, and we are looking forward to her visit. We hope that with goodwill and understanding which exists in abundant measure between the Gov-

ernments and the peoples in the two countries, the meeting between the two Prime Ministers will be successful.

The House would naturally wish to be informed about our relations with the other two of our close neighbours namely China and Pakistan. I regret to inform the House that there has no abatement of negative and intransigent attitude towards the Colombo Proposals and her hostility and propaganda against us. While China pays lip-service her desire for settlement with India and directs her propaganda towards convincing other countries of this, she continues her misrepresentation propaganda against India, particularly in Asian and African countries.

The House is aware that there has been some correspondence between the Prime Ministers of Cevlon and India on the question of withdrawal of Chinese posts in a demilitarised area in Ladakh. Our stand on this question is clear and unambiguous. We have said that we are willing to regard the vacation of the Chinese posts in this area, should China undertake it, to be substantial compliance with the conditions set forth in the Colombo Proposals. If China agrees to this we are willing to enter into negotiations with China the manner envisaged in the Colombo Proposals. We have gone to the farthest limit possible within the ambit of the Colombo Proposals in order to enable negotiations to take place between the two countries.

The ball is now in China's court ...

Sh-1 Hari Vishnu Kamath: What exactly is meant by the word 'substantial'? What is the difference between the Colombo Proposals, and this one that you have finally climbed down to?

Shri Swaran Singh: There is no question of climb-down. We call zero number of posts on either side as equal number of posts.

Shri Hari Vishnu Kamath: That is a climb-down.

Shri Swaran Singh: The ball is now in China's court. China has to make up her mind and say whether she is agreeable to removing her posts in the demilitarised area in Ladakh.

Although the Prime Minister Ceylon has persevered in her efforts to see the beginning of negotiations between the two countries under the aegis of the Colombo Proposals-and here, I would like to pay a tribute to her sincerity of purpose and for all the efforts she is making—there is yet indication from China of her willingness to withdraw her posts from the demilitarised zone. On the officially-controlled contrary, press in China has taken the stand that it is China's internal affair to set up civilian posts, and that no one can ask China to withdraw the posts from what they call China's territory. The House is, of course, aware that what China calls its own territory is the 20 k.m. demilitarized area, which was seized by during its massive military operations in the autumn of 1962. It is part of the 14.500 sq. miles of Indian territory illegally occupied by China It was from this very same 20 k.m. belt that the Colombo Conference had asked China to withdraw its troops

It is clear that the Chinese propaganda that while she is willing to go to the conference table it is India which is refusing to do so, has no legs to stand upon. The whole history of the last two years is replete with instances of Chinese stratagem of never agreeing to any suggestion and of trying to throw the blame on us.

I would like to repeat, as had been stated in this House many times over, that in consonance with our policy of non-alignment and peaceful coexistence, we are in favour of settling all differences by peaceful negotiations. It is for this reason that we accepted the Colombo Proposals though they were not entirely to our

liking, and we further accepted its slight modification which was suggested in Mrs. Bandaranaike's letter, 'namely that instead of an equal 'number of Indian and Chinese posts' in the demilitarised area, the Chinese should remove their seven posts. But we shall not go to the conference table on Chinese terms and we shall never give up our rights in territory which was illegally and by Forces occupied by China. It is for China to give evidence of her sincerity to seck a settlement which she has singularly failed to do so far.

As regards our relations Pakistan, the House is no doubt aware of the various developments that have taken place during the last months, which I need not repeat here. The period since the passing away of Prime Minister Nehru has been notable for public statements by Ayub of his keen and President for Indo-Pakistan sincere desire These sentiments have friendship. been reciprocated by our Prime Minister. It is our earnest desire to our differences settle all Pakistan by mutual discussions and in a spirit of good-neighbourliness.

I feel that I shall be giving an unduly rosy picture if I did not inform the House that olthough there have been encouraging statements by the President of Pakistan, the Government-controlled press and radio in Pakistan and some Pakistani Government leaders have reverted to their propaganda line against previous India. This to our mind is unfortunate, since it might prevent the creation of an atmosphere in which the discussions between the representatives of the two Governments on various matters should have the maximum chance of success. The resumption of bitter propaganda against India also stands in the way of the calming of the situation which led to the unfortunate disturbances in Pakistan and India some months ago.

Even today, an average of nearly 3000 refugees from East Pakistan

are coming into India every day. Despite the assurances given by Pakistani leaders, evidently the minorities in East Pakistan continue to feel a deep sense of insecurity. However, despite the unhelpful attitudes to which I have referred, we do not wish to deviate from our course. We shall seek every opportunity of rapproachement with Pakistan and of finding solutions to our differences which in essence are the legacy of the colonial era in our sub-continent.

The meeting of the Home Ministers is expected to be resumed in the latter half of next month. As the House is aware, the Home Ministers met in April last and had discussions on three issues, namely restoration of communal harmony, the question of refugees from East Pakistan and the question of eviction of Pakistani illicit immigrants and infiltrators from Assam and Tripura. Although the discussions at the April meeting did not lead to agreed conclusions, in our view, they were useful as they helped in understanding of each other's point of view. The meeting was held in a cordial atmosphere and had a calming effort on the communal situation. The meeting of the Home Ministers next month will resume the discussions from where they were left in April. The House will, I am sure, wish these talks success.

In pursuance of our policy making use of every opportunity for discussions on the problems Pakistan, with a view to arriving at understandings and agreements, I have accepted an invitation by the Foreign Minister of Pakistan. Owing to preoccupations during the next few weeks here and in Cairo at the Non-Aligned Conference, I am not in a position to say when I shall be able to visit Pakistan, but I hope to do so soon as possible. I hope Pakistan Foreign Minister will approach the talks and discussions between us in the same spirit as I intend to do. I intend to go over the 1229 (Ai) L.S.D.-3.

whole range of Indo-Pakistan discussions. I think our talks would be useful if we could explore ways and means of how to deal with the various problems and try to create a suitable atmosphere for the Summit talks between the President of Pakistan the Prime Minister of India, which are likely to be held in the not too distant future.

The compulsions of geography, a common history and the community of culture demand that India and Pakistan should live as good neighbours. Towards achieving this objective, both India and Pakistan have to work sincerely and patiently. If that objective is kept steadfastly in view. I feel that we can make progress towards improving our relations towards resolving our problems.

13 hrs.

Mr. Speaker, Sir, it is a matter of great regret to us that the picture of Asia, particularly South-East today is one of an area torn by conflicts and bitterness among nations. Laos and Vietnam have been the scene of internal conflict for many years. There has been interference with these two countries of kinds and from various quarters with the result that they have been allowed to enjoy the fruits their freedom in peace. The Geneva Agreement of 1954 in the case Vietnam and of 1962 in the case Laos were devised to bring internal peace and stability to Vietnam Laos in an atmosphere of freedom from outside interference. These purposes have not been fulfilled. International Control Commissions in both countries, of which India is Chairman, have recorded many violations of the agreements. In any case the spirit of agreements has not been observed and today Indo-China presents a grave danger-spot menacing international peace. We stand by the Geneva Agreement of 1962 in the case of Laos of which we were a signatory. We also uphold the Geneva Agreement of 1954 in respect of Vietnam,

[Shri Swaran Singh]

although we were not participants in the Geneva Conference on Indo-China in 1954. As Chairman of the International Control Commissions in Laos and Vietnam, we have an onerous responsibility. We have discharged the responsibility to the best of our capacity with impartiality and without fear or favour.

In regard to Laos, it is absolutely essential that there should be agreement between three main political factions in Laos. Without such an agreement, which hitherto has come about, there could be no solution of the Laotian problem. We are glad that the representatives of the three Laotian parties have been meeting in Paris and have made some progress in their talks though they are still far from bridging the gap between their respective points of view on the two or three important issues on which they stand divided. We hope they will persevere in their efforts and we wish them success.

We consider that the best chance of sorting out the Laotian situation is to convene the 14-nation conference and as the House is aware, we have strongly supported the convening of such a conference which has been formally proposed by the Soviet Union. We hope that the impediments which still stand in the way of holding such a conference will disappear as a result of the talks that are going on in Paris.

In Vietnam the situation in some ways is much more complicated and dangerous from the point of view of world peace. The people of Vietnam today are deeply divided. The Governments of North Vietnam and South Vietnam, have not only functioned in the last 10 years separately and independently, but have been locked in conflict with each other Various factors-internal and external-have further complicated the situation. The Government of India do not wish to make ex cathedra pronouncements on how the situation in Vietnam should be resolved. They are of the opinion that eventually political rather than military solutions will have to be found for the problem of Vietnam and we hope that the futility of a continuing conflict in Vietnam and the danger in presents of big power conflict will be realised by all concerned who should orient their thinking and actions towards a patient search for political solutions in Vietnam.

The incidents which took place in the Gulf of Tonkin some six weeks ago caused us deep concern to which we officially gave expression at that time. Fortunately, these have not led to a wider conflict. It is our sincere hope that there will be no escalation of conflict which would be disastrous for the peoples of South-East Asia.

The conflict between Indonesia and Malaysia has greatly distressed us and I should tell the House frankly that like many other Asian countries of this region we are deeply embarrassed since we have friendly relations with both Indonesia and Malaysia. We do not wish to go into the merits of the specific issues that are dividing Indonesia and Malaysia and to take sides. The differences between Indonesia and Malaysia, whatever they might be, should be settled at the conference table and there should be no resort to military means. Malaysia's solid supto India at the time Chinese attack has created a deep feeling of appreciation and gratitude in us.

Shri Hari Vishnu Kamath: Have you reciprocated it now?

Shri Swaran Singh: We have great sympathy with the people of Malaysia in the difficulties and dangers that they are facing at present.

Shri U. M. Trivesi (Mandsaur): Only sympathy.

Shri Hari Vishnu Kamath: Send medical aid or mission at least.

Shri Swaran Singh: India's relations with African countries are based on our historical ties and our common experience of colonialism. We have always stood for the rights of colonial peoples to equality and independence. We have firmly declared this in the past and will continue to do so until the last vestige of colonialism is removed from that great continent. A major portion of Africa is now independent and we have established relations with 28 independent African States.

Shri U. M. Trivedi: We are avoiding others.

Shri Swaran Singh: I would remind the House that there is happily already a great degree of affinity with these States in the pursuit of a common policy of non-alignment, promotion of international peace, anti-colonialism and anti-racialism. We have welcomed the formation of the Organisation of African Unity as a manifestation of the African peoples' desire for unity. We welcome the declaration by all members of the OAU their adherence to the policy of nonalignment. It is our earnest desire to continue co-operation with the African nations as a means of promoting Afro-Asian unity.

One of the problems causing concern not only to the African people but indeed to all right-thinking people in the world, and which concern we wholly share, is the racialist policies Africa. of the Government of South The flagrant manner in which South Africa has violated the many United Nations resolutions amounts, at it does, to a defiance of world opinion. the question of apartheid. which policy, if pursued, cannot but escalate into open conflict. an of the UN pursuance resolutions, we have already taken steps to impose an economic boycott on South Africa. Indeed, India's record has been a proud one in this respect. would assure the House that we shall continue to support the just demands of the African people in South Africa for their political and economic emancipation.

Shri U. M. Trivedi: What about the demands of the Indians themselves?

Shri Swaran Singh: Portuguese colonies in Africa present another blem and we have welcomed support all that is being done by the African Unity, to Organisation of liberate these areas. The brutal repression of the people of Angola and Mozambique by the Portuguese authorities is a challenge to the conscience and will of the United Nations. the inalienable right of these people to freedom and independence. urge the Portuguese Government not to create tension and conflict by suppressing or resisting the just aspirations of these people. We also urge Portugal to respect her obligations under the Charter of the United Nations and direct her action and policy in accordance with the resolutions adopted by the world organisation.

Shri U. M. Trivedi: Have we estabglished diplomatic relations with Portugal?

Shri Swaran Singh: The question of Southern Rhodesia was discussed Commonwealth during the recent Prime Ministers' Conference and it was agreed that an independence conference to which leaders of all parties of Southern Rhodesia may be invited should be convened, so that Southern Rhodesia should proceed to independence within the Commonwealth on the basis of majority rule. It was also agreed that to prepare the way for such a conference, the Government in Salisbury should release all detained African leaders. During recent talks that have taken place between Britain and of Prime Ministers of Southern Rhodesia, an assurance has been given that the minority Government of Southern Rhodesia will not unilateral take any steps towards a declaration of independence. We have made it quite clear that India will not recognise any unilateral declaration of independence by the present minority Government of Southern Rhodesia.

बा॰ राम मनोहर लोहिया (फर्रुखाबाद): कितने पन्ने ग्रोर हैं ?

भी स्वर्ण सिंह: प्रगर माननीय सदस्य जरा सब करेंगे, तो पता लग जायेगा । क्या बह बेताब हो गये हैं? ग्रफीका के मुताल्लिक मैं ने जो कुछ कहा है, क्या वह नागवार गुजरा है ?

डा॰ राम मनोहर लोहिया: चाहे जितनी मुसीबत पड़े, मैं मंत्री महोदय को माख़िर तक सुनना चाहता हूं। इसलिए मैं यह सवाल कर रहा हूं।

Shri Swaran Singh: Government have been taking active steps to promote economic and cultural ties with the independent African nations by the exchange of visits at all levels. have demonstrated our readiness to share our experiences in nation-building activities. Our universities and other educational institutions are open to African students and I am glad to say that a number of students are studying in Indian universities and institutions. It is also our intention to promote trade to our mutual benefit and to foster economic and technical collaboration by making available the services of technicians and experts. A delegation from India is now in Africa to explore possibilities of joint colla-boration in the industrial field, I am confident that all these steps will pave the way to closer collaboration understanding with our African brothers.

India's relations with the Arab world have been close and cordial from historical times. There have cultural and commercial exchanges between the Arab people India continuously throughout centuries. This historical affinity found a new basis in the modern times, based on a common outlook on secularism and a desire to give economic content to the rcently acquired political freedom. In the international field, the countries of West Asia are bound to us by our common policy of positive non-alignment, peaceful co-existence and a passionate desire for promotion of world peace. We are also cooperating in the noble task of eradication of the remaining vestiges of colonialism and discrimination based on racialism.

India has welcomed recent efforts of the Arab States to normalise their relations and to forge Arab unity. We welcomed the first Summit Conference of Arab Kings and Heads of States held in Cairo in January this year as a right step towards achieving Arab unity. This has been carried forward at the second Arab Summit Conference held recently in Alexandria.

Hon. Members know that India is in sympathy with the aspirations of the Arab people on the Palestine question. The Jordan Waters issue constitutes a source of tension and friction in West Asia and it is a matter of concern that the Palestine problem still remains unresolved. In keeping with our traditional ties of friendship with the Arab countries, we have supported the just claims of the Arab people in respect of the Jordan Waters issue and the rights of the Palestine refugees wishing to return to their homes.

Shri Hari Vishnu Kamath: What about friendly ties with Israel also?

Shri Swaran Singh: The hon. Member will have ample time to express his views.

In regard to Aden and the Protectorates of South Arabia, we stand for their independence with the least possible delay.

As a means of strengthening our existing cordial relations with the countries of West Asia, frequent exchanges of visits are being promoted from both sides. The visit of our Vice-President to the Maghreb countries a few months ago brought better understanding of India's aims and objectives among the people of that area. The visits of two non-official delegations

who made a goodwill tour of selcted countries of West Asia and Africa brought home to the people there our secular approach to national and international problems. In this we are in tune with the Arab countries whose approach is also secular in character, as recently demonstrated by their stand on the Cyprus issue.

The Prime Minister will be paying his first visit to the United Arab Republic in a week's time. His visit to this friendly non-aligned country would further help to bring better understanding and forge new bonds of friendship. The Prime Minister's participation in the Non-aligned Nations' Conference to be held in Cairo would also be a landmark in demonstrating our adherence to the policy of positive non-alignment, which has contributed so much to strengthen the of world peace. The assembly Heads of States and Governments or their representatives from nearly 50 non-aligned nations would be an event of major significance in demonstrating the will of these countries to consolidate peace and to help eliminate causes of friction from the world scene.

We have a great deal in common with the United States of sharing, as we do, our common belief in democratic principles, freedom of the individual and many other principles which have been enshrined in the constitutions of our two countries. Hon. Members will recall the spontaneous support received by India from the U.S. Government at the time of the Chinese attack in October, 1962. The United States continues to be the largest contributor of aid in various forms in India's development effort. More recently, the U.S. Government have rendered valuable assistance to relieve a difficult food situation.

The willingness of the Soviet Union to give massive aid to India, necessary for the preservation of our territorial integrity and for our economic and industrial progress, reveals the importance attached by the Soviet Union to

friendship with India. The Soviet Government has recognised and endorsed India's efforts towards the maintenance of international peace. Soviet Union has accepted the position that the policy of non-alignment, to which India subscribes, is a valuable asset in the cause of world peace. She has given unstinted support to India on the Kashmir question in the United Nations and has as well deplored Chinese aggression against India October, 1962. She has upheld India's position on the Sino-Indian conflict and impressed upon China the need settling the Sino-Indian border pute in accordance with the Colombo proposals.

Hon, Members would agree with me that if a country or two is hostile to India in spite of our best efforts, we are more than compensated and encouraged by the massive support received from the others. When China suddenly attacked india in October, 1962, the great question arose: will the socialist countries of Eastern support China for ideological reasons? This was the moment of trial for our policy and before long the correctness of our stand was established. One after the other, the countries of Eastern Europe' Bulgaria, Hungary and Czechoslovakia passed resolutions at successive party meetings, denouncing the Chinese action against India. These countries with whom we have built up strong trade and cultural ties over the years, stood by India.

ड'० राम मनोहर लेहियाः एशिया के कम्युनिस्ट देशों कार्भः बताते चलिते।

Shri Swaran Singh: Our relations with the countries of Eastern Europe are thus important politically and it is a good thing that our policy over the years has come to emphasise increasing trade ties and cultural contacts with the countries of this region. Czechoslovakia has stood by us not only on the Sino-Indian border conflict but on Kashmir question. With Yugoslavia, which has its historic differences with China and occupies a

[Shri Swaran Singh]

unique position amongst the socialist countries as well as amongst the nonaligned nations, we have exceedingly friendly relations.

The basic reason for the friendship of these countries for India is their appreciation of India's role in international affairs, which stands for peace and moderation. They have appreciated what late Pandit Jawaharlal Nehru had told western leaders, much before the events, that there would be a thaw in the cold war as there genuine and sincere desire the masses, both in the socialist countries as well as in the west, for preventing another war. India took a leading part in the disarmament negotiations and continues to do so, even though we are not a nuclear power. It was, therefore, in the fitness things that we were one of the first to sign the Partial Test Ban Treaty after the nuclear powers, USA, USSR and Britain.

Amongst the western powers, France has come to occupy an increasingly important position. Under the wise leadership of President de Gaulle, France has not only given independence to Algeria, but there has been a miraculous development of French economy. France has been taking keen interest in South-East Asia and China, areas of vital interest to India: therefore, the growth of cordial and friendly relations be ween India and France are a welcome development.

Canada is another Western power with which India has come to develop valuable and friendly relations. Canada has dist nguished herself in the field of peace keeping operations and International Commissions, where India and Canada have found themselves together. Canadian help to India has been generous and valuable in the field of peaceful uses of atomic energy and development projects. At the time of the Chinese aggression, Canada was one of the first countries to offer transport aircraft to India.

Similarly, in Latin America, we have developed friendly ties with Mexico, Bolvia, Chile, Brazil, Argentina and Cuba. There are good prospects of expanding India's trade in this area.

To sum up, therefore, the biggest achievement of our foreign policy is that we are not confined or shackled to one area or one bloc of countries. Basing our policy on certain recognised principles of international conduct, we have found increasing appreciation and support from an ever larger number of countries. We retain our flexibility, as well as strength

डा॰ राम मनोहर लोहियाः फर्तेह हमारो, जमीनें दुश्मनों की ।

Shri Sawaran Singh: Mr. far-reaching changes are place in the field of international The differences between relations. two blocs which had grown during many years, are not so acute now, and a new trend is developing in which many of these differences are losing their validity. Above the peoples of the world, no matter where they live, and which bloc they may belong to, are aware that in this age of thermo-nuclear weapons, outmoded dogmas and postures have little part to play. An encouraging development for world peace is the expanding area of agreement between the USA and the USSR. In the developing rapprochement between these two great countries and super powers lies best hope of the death of the war, increasing mutual co-operation and world peace.

The policy of non-alignment of which Pandit Jawaharlal Nehru was father, and the efficacy of which had been questioned by many in the past, is now being acclaimed and accepted as a correct policy not only for India, but also for many other countries in Asia, Africa. Latin America and Europe. It is in this context that we can not but view with disappointment, the bellicose attitude of the Government

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of the People's Republic of China which is bent upon ignoring the mainstream of world opinion and pursuing a policy which is fraught with grave danger to peace, particularly in Asia where she is surrounded by peaceful neighbours who have clearly no aggressive designs towards her. China has started a new kind of cold war and its advocacy of revolutionary wars in other countries and its near glorification of nuclear war is a most disturbing factor for world peace and understanding. It is my earnest hope that the leaders of China will see the error of their ways and re-shape their policies based on friendship, peace and co-operation.

International

Mr. Speaker: Motion moved:

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

There are some substitute motions.

Shri V. B. Gandhi (Bombay Central South): Sir, I beg to move:

That for the original motion, following be substituted namely:-

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, approves of the policy of the Government of India." (1)

Dr. Ram Manohar Lohia: Sir. I beg to move:

That for the original motion, the following be substituted, namely:-

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, re-solves that the Ministry of External Affairs do institute an inquiry into the causes of the failure or unsoundness of the foreign policy covering both the aspects

of principle as well as practice, and that there should be a comprehensive inquiry covering the whole world and also separate enquiries about the strained relations with important countries, and the House desires that the report of the enquiry should be submitted to the House by the next session." (2)

Shri Hari Vishnu Kamath: Sir, I would like to make a request in this connection. As you were pleased to allow on a previous occasion, as this debate will continue till Monday evening, I hope you will be so pleased as to allow hon. Members on both sides of the House to table substitute motions by tomorrow evening or tomorrow afternoon.

Mr. Speaker: Not tomorrow evening, by tomorrow morning at least they ought to be there by one o'clock.

Shri Hari Vishnu Kamath: Tomorrow means Monday because we are not sitting tomorrow.

Mr. Speaker: But the substitute motions can be sent in tomorrow.

Shri Hari Vishnu Kamath: Tomorrow by one o'clock.

Shri U. M. Trivedi: In view of today's long speech of the hon. Minister covering the whole world-for the first time all the various countries have been named-even if we talk for one minute on each it will take a long time. Therefore, the time of 5 hours that has been allotted for this debate is very small. I request that the time must be extended at least to ten hours and the debate must continue till Tuesday.

Mr. Speaker: It was for the Minister to go over the whole policy. Hon. Members can confine themselves to certain aspects of it. They can choose what they like.

Shri U. M. Trivedi: It is very difficult. We are interested in all.

Shri Ranga: Mr. Speaker, Sir, I am glad my hon, friend, Sardar Swaran Singh, the new Foreign Minister, has made a comprehensive, sober and peace-making statement today. If one were to depend entirely on his own speech as it was being delivered and as it should be read later on, one would think that there is no trouble at all in this world, that everywhere there is peace, all problems are very easy to be solved, they are going to be solved and, therefore, there would be no need at all for India to be worried about. My fear is the actual conditions are not like that.

At the same time, this is the first occasion on which this House is discussing foreign affairs without the presence of Jawaharlaljee. An old friend of mo t of us, a personal friend of mine for many decades as well as political opponent for some time, naturally, we miss his presence today.

13.25 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

As Prime Minister and Foreign Minister, he used to help this House to come to grips with the foreign polities that were being pursued by Government. So many of us were glad to agree with him on many occasions and were equally keen on disagreeing with him on other occasions. At all times, his presence added spice and strength to our debates.

I am also g'ad to say that the Inter-Parliamentary Conference which met at Copenhagen in August paid a glowing tribute to Jawaharlaljee, as a statesman of world stature. Let us hope that the debates of our Parliament and the management of our foreign affairs by Parliament and Government will continue to succeed to hold the attention and gain the respect of the world's parliaments.

Sir, I am glad the Prime Minister has accepted the advice tendered to him by some of us that at long last there should be a departure made and the foreign ministership should be

separated from the prime ministership. That was a demand which I used to make several times when the former Prime Minister was alive, and I am glad the present Prime Minister has accepted that suggestion. I welcome the present Foreign Minister into this House and I wish him and the country success during his tenure.

I am glad he has made a reference to Jawaharlalji's and this country's passion for helping all those colonial people, who were suffering under imperialism of one type or the other, to achieve their national freedom. I am also glad that it stands to the credit of our Government, after we have achieved our freedom, that we have rendered material help and assistance to the people in Africa. Unfortunately, we have failed to help those people in what are known as satellite countries in Europe, ten them, which have come to suffer from Communist regime just because of the failure of the world's leaders including our own leaders to see that impartial, free and full democratic elections were held in order to help their people to elect their own true representatives to their parliaments and have their own governments. I sincerely hope a time would come when our Government also would be able to buck up courage to Soviet Russia England, America and France, the parties to that yalta agreement, to see that those countries would come to have truly democratic and fully representative parliaments to give satisfaction to their people and assuring them of a democratic regime.

Then, Sir, I am also glad, my honfriend has made a survey of the conditions that privail vis-a-vis our country in the neighbouring countries, and that he has visited some of them. But I cannot agree with him in the statements that he has made assuring us that not much trouble would have to be expected by our people in Burma and Ceylon, and that the Burmess Government is dealing with our people in an importial manner, and the Ceylonese Government has been decent

and considerate towards those lakhs of Stateless people. I do not see any reason why all those lakhs of people have been there during this generation as well as the previous generation too, who have been taken over there by their Government, whether it was the British or some other power, to develop their social economy, should be left in the lurch in the manner they have been left and should be denied the right of citizenship and, what is even worse, now that they should be placed at the tender mercies of the local Government. I am glad my hon. friend has stated that while we should try and achieve friendship with strive to these countries, we should not slur over the problems and points of difference that arise between us, and it is in this regard that I feel that if only greater consideration from the viewpoint of all those people who had been there, large sections of them from different parts of our country, had been paid and greater attention had been paid by our Ambassadors as well as our Foreign Minister and Foreign Ministry here, their fate would have been much better than what it has been.

I am not one of those who would like to have these officers distributed according to geographical divisions of our country. But, certainly, a South Indian could have understood, I dare say, their plight much better, with greater keenness, than has been the case till now.

Now what is our position? As a result of the world survey that my hon. friend has made, he would like us to believe that on the basis of the views and positions that are taken up by various countries India's position is on the whole on the positive side. He has tried to draw a balance sheet and has stated the minuses are not so many, but the plusses are so many, therefore, we are on the winning side and we need not feel so despondent. I cannot feel the similar sense of confidence.

He has also failed to give sufficient prominence to the ideological as well as political aspect of the aggressive attitudes and postures of Communist China. It is true he has stated that the attitude of Communist China in regard to some of the countries in Asia has not been very favourable or peaceful or helpful. But why is it that Communist China is taking up this particular attitude? There was a time when there was a need, some of us fell, some of us also agreed with Pandit Jawaharlal Nehru, that there was a need-for the policy of nonalignment because at that time Soviet Russia was adopting an aggressive attitude and there was cold war between Soviet Russia and the United States and other democratic countries. Today that situation has changed. As he has himself admitted, between those two great powers of the West as well as of the East, peaceful relations are now coming to prevail and they have gone so far towards each other that today America does not get angry when Soviet Russia comes to give us military assistance. Similarly, Russia is not su picious because we are getting military assistance from America and England. That is all for the good. This is a new development and we must take stock of it.

But, then, what else is happening? Another force has come, another menace has come to world peace and people's freedom, and that is Communist China. Communist China is now an expansionist power, out for aggression, out for the blood of as many of her neighbours as possible not 'excluding her own, what should I say, political kith and kin, that is, Soviet Russia. She is making territorial claims on Soviet Russia, as she has made territorial claim on so many of us. I do not know whether at any time Communist China would be able to buck up enough courage to aggressagainst Soviet Russia, as she has done against us. But Russia is certainly not happy about the prospects and, therefore, Russia is willing, as my hon. friend has just now suggested, to help us to maintain our territorial integrity as against Chinese ambitions, claims and aggression.

[Shri Ranga]

.Then, what should we do? Should we not try to look out for friends in all these areas where Chinese influence is growing, is being made to grow instead of entirely depending upon only these two or three countries? I am very glad indeed that the Finance Minister, when he happened to be at Kualalampur there, was good enough to offer our sympathy, of understanding to support Malayasia. We must remember that the Malayasian Prime Minister stood heroically with us when we were in trouble. I am also glad that the present Government appreciated the strong action taken by America when in Tonkin area Chinese aggression showed its face. I am also glad that we are trying to help Viet Nam and Laos against Communist aggression.

But do not all these things indicate that the biggest enemy to world peace is Communist China? If that is so, what is it that we have to do? Should we not try our best to pursue a positive policy? Should we merely pursue this policy of non-alignment? Against whom is it? Not against Russia, because it is not necessary; nor is it against USA, because it is not necessary. Because, both of them are coming together, there is the testban treaty and, on top of that, the West European countries are competing with one another in offering technical know-how, scientific assistance and machinery also to Soviet Russia and other Communist countries in South East Europe. Under these circumstances, what is the special purpose that this policy of non-alignment is going to serve, whom is it going to help, at the same time, preventing conflict between each other and saving world peace? Are we not, on the other hand, going to provide a platform for all those countries which would try to be non-aligned as against India, which would try to help China? That is the danger.

The other day my hon friend has stated that Indo-China dispute cannot be taken up at the Cairo Confer-

ence. Quite right. He is welcome to say that. But, at the same time can he assure us that the Chinese lobby is not going to be there? Quite a large number of African countries which have also become recently free are under the influence of China, and they are going to align themselves, if not in practice, at least in spirit by the side of Communist China. Then, what steps are we now taking, positive and effective steps are we taking in order to win over as many of those countries as possible to our side and make them understand not merely the defensive role that we are playing, the role on behalf of the peace-loving countries of the world and especially in Africa, but in boldly standing up Chinese aggression? Our representative at the disarmament conference was accusing Soviet Russia as well as Ameria because were not so keen on disarmament. Now what else are we doing except arming ourselves today as against China? And when we are doing this thing, is it not necessary that we should be able to project our case in Africa as well as in Asia and win more friends for our cause? And what is our cause? Our cause is world peace; not merely our territorial integrity and regaining of the sq. miles of our land that has already been occupied by the Chinese aggressor, but world peace and also world democracy. Chinese Communist imperialism today is a threat to world democracy, parliamentary system, to freedom, to human rights and, therefore, we must be prepared to make a clearer and more emphatic case in favour of the steps that we are taking in order to strengthen ourselves.

It is most unfortunate that, as is the case with most other people also, we stick to dogmas long after their use is over. I would like my hon. friend to demonstrate what was the negative role that non-alignment has played and what is the positive role that it is going to play. My fear is that it has no positive role to play

at all in the present circumstances. Even if you are enjoined to hang on to the dogma because it has come down to you as a heritage, even then, in addition to that, is it not necessary for us to look out for allies, friend? Allies, not against Russia, allies not against United States but only against Chinese Communist aggressors. If Soviet Russia is willing to be our ally, she would be most welcome. But we know that she cannot afford to do it, she would not like to do it, because ultimately she and Communist China are agreed on their general ideological approach, the Communist approach. Therefore, the only natural allies that we can have, not against Soviet Russia-I am repeating it again-but against Communist China, can only be from amongst the democratic nations.

In this context my leader, Rajaji, has been advising this country and the people as a whole that it, would be best for us to have a firm alliance. a firm friendship, with the New Kingdom, America, Australia, Zealand, Canada and various democratic countries which are willing to come into partnership with us in order to stem this tide of Communist aggression and in order to beat down this imperialism and make those people realise the value of world peace, democracy and human rights.

Shrimati Renu Chakravartty: They are supporting us over Kashmir.

Shri Ranga: Now they say that if we are to do this and if we are to effectively stand against this Communist aggression, we have got to turn our eyes to our own immediate neighbours, that is, Pakistan herself. My hon, friend has said that Prime Minister and the President of Pakistan are soon going to meet, after the forthcoming conference which is to take place immediately between the Home Ministers. Let us wish them all success But then all issues have got to be taken up and placed on the discussion table. My hon, friend has

already said that it is going to be done in that way.

In this context I wish to make an offer on behalf of my party and my leader, Rajaji, that we are prepared to give all our support for whatever it is worth to this Government-any government for the matter of that in this country, which is anxious, willing, keen and earnest in achieving an honourable, peaceful and decent agreement with Pakistan. We would like to give first priority to this. Why? Because everyone knows that all this huge unbearable expenditure that we are now incurring on defence forces can be down by more than half if only we can have peaceful relations with Pakistan.

This trouble in regard to refugees coming over from there can be reduced considerably and this trouble also in regard to their people having been here for some time and now we have to send them out and the dispute arising therefrom can also come to be resolved. If we can both combine, the resources of both these countries and their allies, in the West, could be hehind us to buttress our democracy and to strengthen our national integrity as also the integrity of the sub-continent. That is why we want first priority to be given to this.

My hon, friend says, "What about Kashmir?" Yes: what about Kashmir? Did we not warn the Government, as I read out some time back, as long ago as 1958, that it would be dangerous for our country to come depend upon the tender mercy of one political party in that State and none else at all? We have all known the history of the so-called National Conference. It is so unfortunate that this Government has been dogged by bad luck in such a way that every time they think in terms of having any important person in detention, they seem to be doing it at the wrong moment. Was it necessary for them to have taken this gentleman, Ghulam Mohammed, into custody and

[Shri Ranga]

put into jail just on the eve of the session of the legislature? Was it not possible for them to know that they had a majority of support from amongst National Conference MLAs. before they took this decision? But they have done it. We need not go into why they have done it and all those things. Even today we are in danger.

Is it not time that they should hold, just as they are going to hold interim elections in Kerala, interim elections here and give a chance for those people to make a choice of their leaders? As I had suggested in the case of Kerala, here also I would suggest to them to make an experiment of all groups and parties above a minimum strength, maybe five MLAs or more being brought together into a committee Government and expecting them to run the administration on lines on which the Swiss Government line; on which the Swiss Government has been run. If you do not do it, what is likely to happen is that you would be keeping Sheikh Abdullah outside the legislature and all those who support him as also many others who would be opposing him, belonging to the Muslim League and various other groups, with Shri Sadiq and his group ruling the roost in the Assembly in the name of the National Conference. I do not think that that would be a healthy development.

Therefore we have got to convince the world that we are trying our best to make democracy work in Kashmir in the most effective and practicable manner. If we do it, it is possible that the talks that are to take place between our Prime Minister and the President of Pakistan would have a much better chance of success than at present.

Having said these things, I am anxious that our country's economic development should be speeded up. It is not the monopoly of the other party to be keen about economic development. We are also keen. In order to be able to do it, we must, first of all, bring down the tax burdens on the

peasants and on the ordinary masses by reducing land revenue, tax burdens in the shape of excise duties and reduce defence expenditure by bringing this Government alsointo effective control over expenditure that would be within capacity to manage. Then we would have enough money for our economic: development. We want economic development and we would like togive first priority to that. But before that the very first priority has to begiven for our fight against Communist China. In doing that we must make friends with Pakistan. If we do that it would be possible for us economise and to the extent that we can economise all those funds can beutilised for double purposes, as I have said, for reducing the burden of taxation and inflation and all the evils that have come in the train of statism as also for economic development. We can achieve these things.

Shri K. D. Malaviya (Basti): How to make friendship with Pakistan? Let us know.

Shri Ranga: My hon. friend has tried his influence for several years while he was in Government. We know the results. Now I am asking other friends to make their experiments.

Shri K. D. Malaviya: We want you to explain it.

Shri Ranga: I have not yet become the Foreign Minister. It is not for me to do that. It is wrong for any Opposition leader to try to probe into details and then begin to give detailed advice to the Foreign Minister. All that he can do is to say that these are the objectives . . .

Shri K. D. Malaviya: I withdraw my request.

Shri Ranga: . . . which we would like the Foreign Minister to achieve with the aid of the Prime Minister and his colleagues including my hon-friend, Shri Malaviya. The only thing is that Shri Malaviya thinks that the first enemy is Pakistan and the second enemy is China, I suppose. I do not

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know whether he considers China as an enemy at all because he has begun to make new friends.

Shri Kapur Singh (Ludhiana): China is not an enemy.

Shri Ranga: But then I cannot wish success for him that way. Therefore it is essential that we change our priorities.

My hon. friend, the Foreign Minister, has indicated the various directions in which the earlier Foreign Minister had functioned. In the priorities that he had developed he gave only the third priority to achieving good relations with our neighbours. I would like them to give so far as our own territorial problems are concerned first priority to Pakistan in making friends and in seeing that Chinese aggressive designs against India would not have any chance at all.

Would it be possible—let him say: let them consider it for themselvest'or India alone to resist the Chinese aggression, to keep away the Chinese influence in the whole of this They might say, "We will reach some kind of an agreement by sitting round a table over the Himalayan heights". Would it be enough? Is India going to allow herself to be isolated as against China? Are we going to keep mum while Chinese influence in Burma and Ceylon increases and has been going on increasing, as you all know? In Indonesia it has been increasing all alonge, as you know and with what disastrous results. We have seen that The former Indo-China, those three or four countries, that have come into there. existence they were to be swallowed up through her influence and if were to be brought under the paw of political her power and influence, what would be the fate Not only as a matter India? of status but even in the matter of the ultimate freedom of this country, it would not be possible to be complacent. How else have all those ten countries from Rumania, Bulgaria, Yugoslavia, Latvia, Lithuania and other countries in Europe came under the influence of the Communists? Did

the local Communists ever succeed in getting a majority in any decent democratic election? No. Sir: it was because the Russian Red Armies went into those countries, helped them. gave them the protection or umbrella of their power that they were able to establish themselves in power. Similarly, the second group of Indian communists are also hoping to get power in this country. I do not blame them for this. They are politicians, and they want power just as my hon. friends opposite have had power Therefore, it is natural them to look up to their spiritual mentor; namely the Chinese munists, so that they can also play . their part here. If we allow what would happen in this country?

Recently, there has been so much of propaganda against this Government all over the world, saying that after Jawaharlal Nehru, the country is going to pieces; five thousand to ten thousand men have already been taken into jail, and everybody says that poor Mr. Shastri is such a nice man and yet he is not well and he is not strong, and the Government of India is going to pieces. This is the atmosphere that our enemies have been spreading all over world. If that kind of atmosphere continues to be developed in years to come, and country country in our neighbourhood comes under the influence of the Chinese. then what would be the fate of our own democratic voters here in this country? Would they not be in danger of losing their souls? they not become unwilling to go and risk their votes for the ruling party or any of the other democratic parties including mine, and would they not go and vote in favour of the communists?

Of course, the communists may not come through elections in a majority all over India at the same time, but bit by bit they want to do it. They have already bored into Kerala and they have their place in Assam as well as in Bengal.

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Shri Indrajit Gupta (Calcutta South West): They have bored in Andhra Pradesh also.

Shri Ranga: Last time when there was the Chinese aggression, we know what happened. We know the really disastrous role, unpatriotic and disgusting role that so many of these communists played in all those areas. They were hoping to be able to capture power bit by bit, and they would like to do it also.

Therefore, it is in the interests of India to see that she should not be thinking only in terms of fighting China all by herself because she would not be in a position to do it. For the fighting China, we need the support of Pakistan, and we need the support of all our other neighbours, that is, Nepal, Sikkim and Bhutan, and then in addition to this, we need also the support of the other countries, active or passive, psychological or physical or political, in the whole of South-East Asia. Beyond that, we must go also to Africa.

Recently, I came into touch with some of the leaders from the parliaments of the African countries, when they came to the Inter-Parliamentary Conference and also at some other international gatherings. I found to my surprise and regret that quite a large number-I do not wish to say the majority of them, but quite a large number of them-of the newly liberated and independent African of the countries are not convinced justice of our cause, are not convinced that we should be supported, are not convinced that China is in the wrong and that China is going to be an enemy not only of us but also of them. Just as we have with China in the years past when Pdt. Jawaharlal Nehru was leading us, unfortunately wrongly, as have discovered now so also, those countries are now pursuing cherishing and nursing this impression that communist China is a very peace-loving nation, and a very

democratic nation and is really keen on the equality of races and continents and equality between backward and advanced countries and therefore, there is nothing wrong communist China. That is the threat to our peace. That is the threat to our place in the world. The sooner our Government make up their mind to gear their foreign policy as well as their foreign publicity in the direction of gaining more and more friendships in the democratic world also in the semi-democratic and also on the Soviet side of the world, as against communist China, the better it would be. Otherwise, it would be a very dangerous thing indeed for us to pursue the kind of goody-goody, peace-evoking general invocation of peace for everybody which seems to be the new atmosphere in reaction to the earlier tempestuous period that we have had.

श्री के ब वे नालवीय : उपाध्यक्ष महोदय, जब से सूनने श्रीर तर्जमा करने वाली मशीन का इंतजाम हम्रा है, तब से हमारे जैसे लोगों को यह प्रोत्साहन मिला है कि हम ग्रपने दोस्त लोहिया जी से प्रेरणा ले कर हिन्दी में बोलने की कोशिश करें। मैं न हिन्दी में अच्छा बोल सकता हूं भौर न ही श्रंग्रेजी में ग्र**च्छा बोल सकता है। लेकिन इस यंत्र** के ब्रा जाने के बाद जरूर यह मेरी कोशिश होगी कि मैं हिन्दी में बोला करूं। मेरा यह भो विश्वास है कि ग्रंग्रेजी भाषा ग्रभी बहुत वर्षों तक हमारे देश की एकता के लिए जरूरी है, इसलिए मैं डा॰ लोहिया से इस हद तक इत्तफाक नहीं करता कि उसका ायकाट कर दिया जाए। समय समय पर जब जरूरी होगा स्रौर स्रंग्रेजी में भी बोलना मुनासिब होगा तो उस में भी मैं बोला करूंगा।

जो भाषण ग्रभी सरदार साहब का हुंग्रा है, उसका मैं स्वागत करता हूं। उनहोंने हमें काफी सूचना दी है, जिससे ढाढ़स बंधाता 3819

Situation

है कि हमारी नीति ठीक तरह से चलेगी भौर जिस नीति का हम निश्चय कर जुके हैं, उसी नीति का श्राम तौर पर हम श्रन सरण करेंगे।

मेरा विश्वास है कि किसी देश की विदेश नीति श्रीर उसकी राष्ट्रीय नीति में भी बहुत परस्पर विरोधी संघर्ष नहीं हो सकता है। हां, जमाने के बदलने से ग्रौर तेजी से जो परिवर्तन हो रहे हैं, इस वक्त उनको देखते हुए यह जरूरी है कि स्राधनिक काल में हमारी विदेश नीति के ग्रन्दर स्वातंत्र्य हो, श्रीर नया रुख हो। इस नए रुख श्रीर इंडिपेंडेंस के विषय में बहुत पहले से हमने फैसला कर लिया है। ग्राजादी मिलने के पहले ही से इस पर फैसला हिन्दुस्तान कर चका है, हमारे देश की जनता कर चुकी है श्रीर देश की सरकार भी जो बाद में ग्राई, वह कटि-बद्ध हो चुकी है उन बनियादी स्तम्भों के ऊपर जिस पर ग्राज हमारी ग्रन्तर्राष्ट्रीय ग्रीर राष्ट्रीय नीति चल रही है। वह क्या है? शान्ति की, योजना की, समाजवाद की भ्रौर प्रजातंत्रवाद की। ये सब एक दसरे नत्थी हैं स्रौर स्राज चाहे कोई विरोधी पार्टी कम्यनिज्म के हौवे से डरे या ग्रीर कोई हौवा हमारे सामने रखे, हम इस नीति को छोड़ नहीं सकते हैं। हां, समय-समय पर परिधि के ग्रन्दर, ग्रस्थायी रूप में तबादला करने को जरूरत हो तो वह हम करते जा सकते हैं।

नान-एलाइनमेंट के डिनेमिक कंसैंट के बारे में बहुत बातें हम सुन चुके हैं। सदन में माननीय सदस्यों ने इस पर विचार किया है। हमारे स्वर्गीय नेता ने भी बताया है, इसलिए ग्राज कोई विशेष विश्लेषण करने की उसके सम्बन्ध में जरूरत नहीं है। सवाल तो यह है कि जैसा हमारे मित्र रंगा जी ने ग्रभी कहा है कि क्या ग्रब नान-एलाइनमेंट की जरूरत नहीं है? मैं बहुत जोरों से

उन से गैर-इत्तिफाकी का इजहार करता हुं भीर यह कहना चाहता हूं कि भ्रगर किसी वक्त भी जरूरत थी नान-एलाइनमेंट के ऊपर जोर देने की, तो वह श्राज है। नान-एलाइन-मेंट की नीति ने हमें फायदा पहुंचाया है। भ्रगर फायदा पहुंचा है भीर हम दुनिया में एक उचित बैलेंस कायम कर सके हैं उस नीति के अनुसरण से तो न पश्चिम में, न पूर्व में, न उत्तर में, न दक्षिण में कहीं भी हम उस नान एलाइनमेंट की पालिसी का परित्याग क्यों कर दें?

श्री विद्या चरण शुक्ल (महासमंद): चीन ग्रौर पाकिस्तान तो कहते हैं।

14 hrs.

श्री कें दे नालवीय: चीन ग्रीर पाकिस्तान के मसले पर मैं बाद में ग्राऊंगा चीन ग्रौर पाकिस्तान के प्रति जो हमारा रुख बना है, वह मजबूरन है, शांति की व्यवस्था कायम रखने की इच्छा के बावजुद उस में परस्पर कोई विरोध नहीं है, न होना चाहिये और न कोई चाहता है।

मैं बहुत थोड़े समय में दी ही चार चीजों की तरफ सदन का ध्यान दिलाना चाहंगा। एक तो मैं हिन्दुस्तान का सम्बन्ध ब्रिटिश कामनवैल्य के साथ क्या हो, कैसा रहा है, इस बारे में भ्रपनी राय बतलाना चाहता हूं। बडा मश्किल है तर्क और दलील में जाना, लेकिन पिछला इतिहास हमें बतलाता है कि सामृहिक तौर पर, यह कहना बड़ा मृश्किल है कि ब्रिटिश कामनवैल्य ऐसी बड़ी जमात में रह कर हमें कोई विशेष फायदा हुन्ना। इसलिये मैं अपने स्वर्गीय प्रधान मंत्री जी के समय में भी उन से यह कहा करता था कि एक समय भ्रायेगा जब भ्राप को जल्दी फैसला करना पडेगा कि ब्रिटिश कामनवैल्थ में रहने से हमें कोई विशेष फायदा नहीं है। जब गोमा का हादसा हुआ तब अंग्रेज सरकार की नीति

[श्रो के दे मालबीय] साफ तौर पर प्रकट हो गई। उस वक्त हम में से बहुत से घादमी बैचेन हए, घौर हम ने तब भी यही कहा कि यह प्रमाण सामने मा गया है कि जब हमें फैसला कर लेना चाहिये कि कामनवैल्य में हम क्यों रहें। हम शान्ति चाहते हैं, हम दोस्ती चाहते हैं, ईमानदारी से दोस्ती चाहते हैं, किसी से लड़ना नहीं चाहते, लेकिन इस न ति के परिणाम यह ग्रर्थ नहीं है कि किसी क्लब के मेम्बर हम बने ही रहें। इसलिये मेरी यह निश्चित धारणा है कि क्या गोन्ना, क्या दक्षिण श्रफ़ीका में जो हम ने देखा नजारा पिछली कांफरेंस में, क्या पाकिस्तान के सम्बन्ध में जो हमारे साथ व्यवहार हो रहा है, किसी श्रौर मौलिक कारण से, जिस पर मैं बाद में म्राऊंगा, इन सब चीजों को देखते हुए हमें चाहिये कि हम ग्रपने पैरों पर खड़े होने का विचार करें। ग्रपने पैरों पर खड़े होने के कभी भी यह म्रर्थ नहीं हो सकते कि हम किसी से नाराज हैं या हम से कोई नाराज है। हमारी किस्मत पर हम को छोड़ दिया जाये तभी डाइनेमिक लीडरिशप इस देश में पैदा हो सकती है। जब तक भीख मांगने की प्रवृत्ति, भीर दूसरे के कन्धे पर हाथ रख कर चलने की प्रवृत्ति हमारी रहेगी तब तक हम एक मजबूत कौम नहीं हो हैं सकते । मैं भ्राप के विचार के लिये यह बात रखना चाहता हुं। इस लिये जरूरत है कि हम ग्रपनी बेबसी स्रौर बेकसी को दूर करने स्रौर भ्रपनी नई दुनियां कायम करने के लिये, स्रौर नया सम्बन्ध दूनियां के सारे राष्ट्रों से कायम करने के लिये यह फैसला करें कि ग्रव कामनवैल्थ में रहना हमारे लिये जरूरी नहीं हूँ। स्राज हमारी प्रतिभा श्रन्तर्राष्ट्रीय स्तर पर कम है। यह स्वाभाविक है। एक हमारा बहुत बड़ा इन्सान हमें छोड़ कर चला गया। उस ने हमारी एक छटा बनाई थी। उस में कुछ खामियां ग्रीर कमियां बर्दाश्त हो सकती थीं, लेकिन ग्रभी पिछली कामनवैल्य कांफरेंस की प्रोसीडिस को देखने का मौका हमें मिला।

वहां जो कुछ हुआ वह हमें अच्छा नहीं लगा। इतना ही कह कर इस सम्बन्ध में मैं अपनी राय देना चाहूंगा कि बिटिश कामनवैल्थ में रह कर हमें कोई विशेष फायदा नहीं है। खास तौर पर जो चुनाव वहां आने वाले हैं उनमें अगर कंजवेंटिव पार्टी फिर जीत गई, तब तो आप को फौरन फैसला करना हो पड़ेगा कि अपने देश के फायदे के लिये हम उस के सदस्य न रहें।

एक माननीय सबस्य: ग्रगरलेबर गवर्नमेंट ग्रागई तो हमें वहां रहना चाहिये।

भी कें बें मासवीय: तब भी मेरी राय वहीं हैं।

काश्मीर के बारे में मैं बड़े घादर से यह कहना चाहंगा कि जो कोशिशें इधर हुईं, किसी के जरिये हुईं, मैं समझता हूं कि वह कुछ इलटाइम्ड थीं, वेवक्त थीं । हमारी कोशिश हमेशा से रहे है पाकिस्तान से समझौता हो ग्रौर ग्राज भी है। कोई ऐसा मौका मुझे याद नहीं म्राता है जब हम ने साफ़ तौर से ऐलान न कर दिया हो कि हम पाकिस्तान से दोस्ती रखना चाहते हैं, भाई चारे का रिश्ता रखना चाहते हैं। हमारी भूगोल, हमारा इतिहास, हमारी संस्कृति सब बतलाती हैं कि हम मिल कर ही उनसे रहना चाहते हैं। लेकिन ऐसा नहीं हुग्रा। कुछ लोग नहीं चाहते थे कि हमारे ग्रौर पाकिस्तान के बीच में मैत्री सम्बन्ध हों, बुनियादि कारणों की वजह से। दुनियां दो गुटों में बटी थी इस लिये एक गट को यह पसन्द नहीं था कि हम स्रीर पाकिस्तान नजदीक स्रायें यूनाइटेड नेशन्स के ग्रन्दर, जिस के इतिहास में जाने की मुझे जरूरत नहीं है, ग्राप जानते हैं कि बराबर कोशिश इस बात की हुई कि हिन्दुस्तान का मामला ठीक तौर से दुनियां के सामने न आये। पीछे पीछे प्रचार किये जाते थे, ग्रीर छिपे छिपे लोग ब्राज भी कहने लगे हैं कि काश्मीर के मामले में ग्रब इस सरकार को ग्रपना रुज बदलना चाहिये । मैं ग्राप से कहना चाहता हं कि ग्रगर हमारी पालिसी काश्मीर के बारे में बदली, पहले तो यह सम्भव नहीं है, लेकिन भगर बदली, तो हम एक बहुत खतरनाक दौर में पड़ जायेंगे और फिर हम आसानी से उससे निकल नहीं सकेंगे।

मजहब के नाम पर इमोशनल इंटेग्रेशन की बात करना बिल्कुल कृत्रिम है, गलत है, झूठ है। जब नागरिकों को सोशल जस्टिस नहीं मिलेगी तो झगड़े होंगे। देश के अन्दर भी झगड़े होंगे। भ्राज पाकिस्तान में क्या हो रहा है । क्या म्राज ईस्ट पाकिस्तान भौर वेस्ट पाकिस्तान के भ्रन्दर टालेरेशन है, समन्वय है, इंटेग्रेशन है। ग्राखिर क्यों नहीं है। वे एक ही मजहब के मानने वाले तो हैं, एक ही मुल्क है, लेकिन बात यह है कि ग्राज ईस्ट पाकिस्तान में रहने वालों को यह घहसास है कि उन्हें सोशल जस्टिस नहीं मिल रही है। बुनियादी चीज है कि जिस मुल्क के ग्रन्दर सोशल जस्टिस का ग्रहसास कम हो जायेगा, उस मुल्क की मजबूती, एकता, सब खतरे में पड़ जायेगी। भ्राज मजहब के नाम पर काश्मीर के हमारे नागरिकों को भुनावा दिया जा रहा है। मैं उन को ग्रागाह करना चाहताहूं कि वे इस गलती में न पड़ें। मजहब के नाम पर मुल्क कभी एक नहीं हुए हैं। ग्रफगानिस्तान ग्रौर पाकिस्तान ग्राज एक नहीं हैं, ग्रगर ऐसा होता तो सारे वेस्टर्न एशिया के मुल्क आज एक हो गये होते। सब मुसलमान हैं। सारे योरप के रहने बाले ईसाई जो हैं वे एक हो गये होते। क्या ऐसा हो सका। ज्याग्रफी भीर हिस्ट्री का इम्पैक्ट मजहब के इम्पैक्ट से हर मुल्क में ज्यादा हुन्ना करता है, वह कभी भी कम नहीं हो सकता। काश्मीर में भौर हिन्दुस्तान में ज्यामाकीकल भौर हिस्टारिकल इंटीग्रेशन है। उस सम्बन्ध में किसी का प्लेवीसाइट, डिवीजन या बातचीत का सवाल उठाना नितान्त गलती होगी, बुनियादी गलती होगी और प्रपने मुल्क को 1229 (Ai) LS-5.

कमजोर करना होगा । इसलिए, सुरक्षा परिषद की तमाम कार्रवाइयों को ग्रन्छी तरह समझते हुए मैं कहना चाहता हूं कि वहां म्राप के साथ ज्यादती की गयी भ्रौर हमारे देश के साथ ज्यादती की गयी।

Situation

सन् 1954 में डा० ग्राहम को यह मसला सुपुदं किया गया कि वह हिन्दुस्तान भ्रौर पाकिस्तान के झगड़े को सुलझाने का रास्ता निकालें, तो उन्होंने सिफारिश की कि जो फौजें पाकिस्तान की ब्रा गयी हैं ब्रौर जो फौजें हिन्दुस्तान की मा गयी हैं उनका प्रोपोरशन कायम कर दिया जाए । उनकी सिफारिश थी कि तीन हजार फौज पाकिस्तान की रहे ग्रौर चूंकि हिन्दुस्तान बड़ा है इसलिए 12 हजार फौज हिन्दुस्तान की रहे। इस तरह से उन्होंने उस एग्रेशन को, उस पाप को लीगलाइज कर दिया, पाकिस्तानी पाप को धोने की कोशिश हुई। ग्राहम साहब ने कहा कि जो हो गया है तो उसे ऐसे ही रखा जाए, ग्रीर भारत की वह सब जमीन हज्म । उनकी निगाह में भाकमण नहीं रहा।

इसलिए मैं समझता हूं कि ये सब बातें गलत हैं। चार पांच महीने से, मेरी राय में, गलती की जा रही है। शेख साहब को छोड़ दिया तब हमें उसका कारण मालूम नहीं श्रौर ग्रब बन्ध्शी गुलाम मृहम्मद को गिरफ्तार किया गया उसके बारे में भी हमें मालूमात नहीं है। ऐसी कम दिलचस्पी काश्मीर के मसलों में हमें नहीं होनी चाहिए, वह हमारी सरहद की स्टेट है। मैं समझता हूं जल्दी ही इस मसले पर हमें गवनंमेंट भीर बताएगी जिससे हमें इत्मीनान हो, ढाढस हो ।

भौर शेख भ्रब्दुल्ला साहब को मैं सलाह देना चाहता हूं कि वह हमारी समस्याओं में भीर उलझन न डालें। धर्म निरपेक्ष राज्य के लिए यह जरूरी नहीं है कि वे ऐसारुख अक्तियार करें जो भाज शेख साहब ग्रहितयार कर रहे हैं। वह काश्मीर के प्रश्न को हिन्दुस्तान के

[श्री के ॰ दे ॰ मालवीय]

सिक्यूलर कान्सेप्ट के साथ नाता जोड़ने की कोशिश ठीक से करें। घ्राज जो उनका रुख है उसकी कोई जरूरत नहीं है।

हमारे देश के अन्दर धर्म निरपेक्ष राज्य जल्दी, भौर श्रासानी से तभी भ्रा सकता है भौर हम उस भवस्था को तभी प्राप्त कर सकते हैं जब मुल्क के ग्रन्दर हिन्दू ग्रीर मुसलमान सभी को सोशल जस्टिस का धाश्वासन मिल जाए । घाज उन्हें ऐसा ग्राम्बासन नहीं है । भाज हर गरीब हिन्दू भीर मुसलमान के लड़के को यह इत्मीनान नहीं है कि ठीक तरह शिक्षा पाने के बाद उसकी बेकारी नहीं रहेगी, उसको मकान मिलेगा, उसके बच्चों को दवा मिलेगी । आज हमारा सारा एटेंशन डाइवर्टेंड है। इसलिए मैंने शुरू में कहा था कि मगर हमारी विदेशी पालिसी मौर देशी पालिसी के ग्रन्दर परस्पर विरोध हो गया तो कनफ्युजन बढ़ेगा श्रीर दुनिया में हमाी मोर से गलतफहमी भी होगी। इसीलिए समाजवाद की रफ्तार को देश के अन्दर तेज करना है। धर्म निरपेक्ष राज्य को कायम करने के लिए शेख भ्रब्दुल्ला साहब को ऐसा नेतृत्व हिन्दुस्तान भर का लेना चाहिए कि हिन्दुस्तान के ग्रन्दर रेडीकल सोशलिज्म जल्दी ग्रा जाए। वह जब तक नहीं होता तब तक सारे मसले फंसे रहेंगे। कोई भी रास्ता ग्राप ग्रस्तियार करना चाहें, हम सब सब्ध से या बेसन्नी से इन्तजार करेंगे क्योंकि इस सरकार के मलावा भौर कोई इस मुल्क को मजबूत नहीं कर सकता। काग्रेस की महान पार्टी का एक मेम्बर होते हुए मैं यह कहने की जुर्रत करता हुं कि हमें जल्दी करनी है, बेसन्नी दिखानी है भीर उस रेडीकल सोशलिज्म के प्रोग्राम की तरफ तेजी से कदम उठाना है। भ्राज देरी नहीं की जा सकती। माज हम ने मफीका के नए उभरते हए मल्कों के साथ नाता जोड़ा है एशिया के नए उभरते हुए मल्कों के साथ, हम चाहते हैं कि वह हमें ठीक समर्शे । हम माज ईजिप्ट की कानकेंस में जा रहे हैं। हम बाहते हैं कि हम लोगों को समझा सकें घौर उनको बता सकें कि जिस पालिसो को हम ने बलाया है, हम उस तरफ तेजी से बढ़ेंगे । यही है विदेशी पालिसी की सफलता की कि हम अपने देश के अन्दर जिस प्रोग्राम और कार्यक्रम पर कटिबढ़ हैं उसे तेजी से आगे बढ़ाएं । इसमें हैटरोजिनिटी की कोई गूंजाइश नहीं है, न प्रोग्राम की सहो कूंजी है हैटरो-जिनिटो की और न व्यक्तियों की । इतना ही कह कर मैं इस मसले को खत्मकर देना चाहता हूं ।

मैं ग्रपने दोस्त फारिन मिनिस्टर को बड़े ग्रदब से कहना चाहता हं कि हमारे विदेशी दफ्तरों का तेजी से पूनर्गठन होना चाहिए इस दुष्टिकोण से कि ग्रादर्शवादी राजनीतिक विचार रखने वाले लोग पूरी तरह से उन हमारे एम्बेसीज को नेतृत्व करें। माफ कीजिए, कुछ पेंशन याफ्ता लोगों का ग्रार मगाह बनाने की वह जगह नहीं है। उसे डाइनेमिक बनाना है। हमको ऐसे नौजवान राजनीतिक पुरुषों को उन दफ्तरों में सिखा पढ़ा कर भेजना है जो उसे सफल बनायें। जब तक ऐसा नहीं होगा तब तक स्टेगनेशन नहीं जाएग। । भ्राज ये द्रतावास डाकखाने हैं, जीते जागते दफ्तर नहीं है। ग्रगर भ्राप उनको डाकखाना बनाए रहेंगे तो भ्रापके पास कुछ खत भ्रायेंगे, कुछ नहीं भ्रायेंगे, कुछ खो जायेंगे, जैसकि डाकखानों में होता है।

प्राखिर में मैं चीन के सम्बन्ध में दो शब्द कहना चाहता हूं। मैं समझता हूं कि स्व० प्रधान मंत्री जी का रुख इस सम्बन्ध में सही था। एक जमाना था जब मैं कहता था मैं यह धापके सामने स्वीकार करता हूं मेरा सपना था कि एशिया के सभी धच्छे नागरिक रूस, पाकिस्तान, हिन्दुस्तान धौर चीन के नागरिक शान्तिपूर्वक रहें धौर धपनी गरीबी को दूर करने के लिए मिल जुलकर काम करें। एशिया के सभी मुल्क एक ब्लाक में धाकर धपने भविष्य का निर्माण करें। चीन ने उस सपने को तोड़ दिया धौर शांति धौर जनसेवा के पथ से विमुख हो गया। इसीलिये

Situation

मैं नहीं मानता कि चीन ग्राज कम्युनिस्ट चीन है। मुझे कम्यूनिज्म से कोई डर नहीं है जैसा हमारे दोस्त स्वतंत्र पार्टी के नेताओं को है, जो कि रात दिन उससे डरा करते हैं, उनको उसके कारण पूरी नींद भी नहीं भाती। कम्युनिज्म क्या है इसे हमको सोचना भ्रौर देखना चाहिए । उसका रूप, रंग, ग्राकार, विचार सभी बदल गए हैं। सन् 1956 में जब बीसवीं अन्तर्राष्ट्रीय कांग्रेस कम्युनिस्टों की हुई थी, उस दिन उसूलों पर चीन ग्रौर रूस का मौलिक मतभेद तीन प्रत्यक्ष हो गया । स्त्रु श्चेव ने कहा कि छोटी मोटी पालिसी और नीतियों की बातों को छोड़ कर ग्राज के युग में कम्युनिज्म को एग्जिस्टेंस के ग्राधार पर ही दुनिया में कायम रह सकता है। याद रहे कि हम प्रणुशक्ति के युग में (धरमो न्यूकंलियर युग में) म्रा गए हैं, युग में कायापलट हो गया है ग्रीर क्वालिटेटिव चेंज ग्रा गया है जिससे कम्युनिस्ट फिलासफी पर बड़ा ग्रसर पड़ा है। वर्गवाद को सहग्रस्तित्व के उसूल को ग्रपनाना पड़ा, यह स्त्राप्टचेव ने कहा।

International

दूसरे श्री खुश्चेव ने कहा कि जो यह कहते हैं कि साम्यवाद के प्रसार के लिए युद्ध ग्रनिवार्य है, तो यह मिध्या है। उन्होंने कहा कि छोटी 2 लड़ाइयां क्रांति को सफल बनाने के लिए तो हो सकती हैं लेकिन संसारयुद्ध ग्रब साम्यवाद की सफलता के लिए ग्रनिवार्य नहीं है, उस मनिवार्य युद्ध की धारणा को भी नए कम्युनिस्ट विचार ने त्याग कर दिया है।

तीसरे श्री स्युष्चेव ने यह भी कहा कि शान्तिमय ढंग से किसी भी मुल्क में समाजवाद मा सकता है । इस को उन्होंने कम्युनिस्ट पालिसो का एक मौखिक विश्वास मान लिया है।

इन तीन मौलिक खंडों पर उन्होंने भ्रपना महल बनाया। वह गलत है या सही इसकी फिलासफी में मैं नहीं जाना चाहता । मैं केवल धापका व्यान कस भीर चीन के उस गहरे

मतभेद की भोर दिलाना चहता हूं जो कि उनके बीच में सन् 1956 के बाद पैदा हो गया भौर जो भ्रागे जाकर परमानेंट होता जाता है। चीन भ्रौर से वियत झगड़ा बढ़ गया है, भ्रौर म्राज एक तथ्य है, भीर ये झगड़े म्राज बड़े गंभीर हो गये हैं। इसकी गहराई का अनुमान एक सिकय राजनैतिक को भ्रवश्य करना चाहिए। हमारी गवर्नमेंट को उस का जितना म्रनुमान होगा उसी म्रनुपात से हमारी मौर सोवियत यूनियन की मैत्री बढ़ती जायेगी। कुछ लोगों को भले ही डर लगे पर वह मैती रुक नहीं सकती है। उस का बढ़ना संसार की शान्ति के लिए, ग्रपनी समृद्धि के लिए ग्रौर देश में समाजवाद को जल्दी से लाने के लिए श्रनिवार्य है।

मेरा निजी भ्रनुभव है कि सोवियट मैत्री का आधार ईमानदारी का आधार है। उस से हमारे वर्गवादी होने का कोई ताल्लुक नहीं है। इस देशमें कम्यूनिज्म नहीं श्रायेगा, ऐसा मेरा विश्वास है। पर इस देश में जल्दी से समाजवाद भ्रायेगा भ्रौर वह रुक नहीं सकता, एसा भी मेरा विश्वास है। ग्रीर उस में देर कर के हम ही ग्रपना नुक्सान कर सकते हैं।

म्रतएव यह जरूरी है कि हम खूब भ्रच्छी तरह से समझ लें कि दुनिया के दो गुटों से ग्रलग रह कर, ग्रौर देश में समाजवाद की तरफ तेजी से भ्रागे बढ़ कर ही हम भ्रपने पड़ोसियों के साथ ग्रन्छा ग्रीर मैत्री का सम्बन्ध तेजी से बढ़ा सकते हैं। इस में धोखा-धड़ी नहीं हो सकती है। इस में घोखा नहीं चल सकता है। नार्थ कोरिया का साउथ कोरिया से इमोशनल इन्टेग्रेशन हो जाये, जैसा कि भौर किन्हीं देशों का है, जिन की पालिसी एक है, वह बात नहीं मानी जा सकती है।

इसी लिए हमें शांति और प्रगति, शांति मज्जब्ती से भौर समाजवाद का म्राधार पकड़ना है और ऐसे ही अपनी विदेशं नित

[श्री के॰ दे॰ मालवीय]

की मागे चलाना है। इस में सुलह नहीं होगी भीर अगर होगी, तो उसी हद तक प्रगति में देर भी होगी, नुक्सान होगा और हम दुनिया के सामने अपनी स्थिति को साफ़ न कर सकेंगे। जो नये उभरते हुए देश हैं, अज वे हम से बहुत आशायें रखते हैं, क्यारे बुज़गीं ने उन को आशायें दी हैं, हमारे बुज़गीं ने उन को प्राशायें दी हैं, हमारी सरकार के निश्चयों ने आशायें दी हैं। हम उन निश्चयों को अब वापस नहीं ले सकते हैं।

उपाध्यक्ष महोदय, मुझे इता ही कहना है।

Mr. Deputy-Speaker: Shri Indrajit Gupta—he is not there. Then, Shri Hem Barua—he is also not there. Then, Shri U. M. Trivedi.

Shri U. M. Trivedi: Sir, in ten minutes I will not be able to cove all the points. On Monday I will not be here. So I am not speaking now.

Shri Heda: (Nizamabad): Deputy-Speaker, Sir, Professor Ranga was very harsh upon our policy of non-alignment. Unfortunately, has not studied the two major developments in the progress of our policy of non-alignment. When this policy was enunciated, at that time, we were almost the lonely voice of non-alignment. There was so much misunderstanding even in the West that, I remember very well, the American Press and American politicians insisted on calling this policy of alignment as the 'neutralist policy'. I was present when the American Ambassador here, Mr. Allen, addressed a meeting in Delhi, and when he was pin-pointedly asked even then he did not use the word non-alignment. This was the extent of misunderstanding at that time. But what has happened now? The policy has been accepted in slow measures and today we find that practically every country has accepted this policy to a smaller or greater measure and the word non-alignment has achieved respectability. That is why now the word non-alignment has been used by a number of countries, almost all the Asian and African countries and even Latin American countries. So, this development in the concept of the idea of non-alignment is a major development and that we have to take note of.

The second major development is that the world situation has changed very radically from what it obtained when this idea was mooted out. At that time the two power blocs of America and Russia were at loggerheads, the third world war was looming large and many times, to use the phrase of the American Secretary of State, they followed the "brinkmanship policy". Almost we were on the verge of a third world war. At that time we had a positive role to play and we did play it. Even today many politicians and historians in the west do admit that because of the policy that we followed, because of the great impact of the personality of our leader, many wars were avoided world has progressed ahead on the path of peace.

And, what is the development today? Russia and America have come much nearer. They are not at loggerheads as they were at one time. Not only, that, they have developed direct communication line the American President and Khrushchev. In this development, naturally, our positive role of nonalignment automatically gets changed and that is not a bad thing. It may be that we have nothing positive or more positive to achieve, yet should be happy, we should be joyful that we have achieved something substantial which will go into history and which will be written in golden letters. Therefore, these two developments, one that the policy of non-alignment has been accepted by world in some smaller or larger measure and, secondly, that the power blocs headed by Russia

America are not at loggerheads as they were earlier, are very major developments.

Now, which are the countries that are at loggerheads? If you look from that point, we find that it is China on one side and America on the other side-it is not Russia. This development has not come to the full but it is heading towards it. And, situated as we are, a victim of the Chinese aggression, naturally, our policy of non-alignment will have a little different connotation, a different context from what it was, because we are primarily concerned with the vacation of the aggression of one, let me say, head of a power bloc, a country which has drifted in a different direction than the free world.

Professor Ranga and Shri Malaviya also referred to the rift, to the split between Russia and China. Yes, that split has started. It started long age, about eight years before or earlier. But it is not yet complete, and till it is not complete let us not take any action, let us not show any attitude by which we would be helping the slowness or the stoppage of this rift. The rift is going to be there, and when it becomes complete I there will be another meaning, another context in the world and our policy of non-alignment will have to be adjusted towards it.

Therefore, my point is that it is not the policy of non-alignment needs to be changed; we have to interpret that policy of non-alignment in the changing times and from time to time as the context would be changed. From this angle, Professor Ranga was not right when he denounced policy of non-alignment and when he was asserting that this policy of nonalignment did not give us any dividends.

I will just give you an example to show how it benefited us. One of the major reasons, and this has been accepted by a number of columnists including Americans and others, that what stopped the Chinese forward march from Sela to Assam was great impact of the letter addressed by Nehru to the heads of States over the world.

Mr. Deputy-Speaker: The hon. Member may continue on Monday. We will take up Private Members' Business now.

14.30 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

Shri Hem Raj (Kangra): Sir, I beg to move:

"That this House agrees with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd September, 1964."

Mr. Deputy-Speaker: Motion moved.

"That this House agrees with the Forty-eighth Report of Committee on Private Members' Bills and Resolutions presented to the House on the 23rd September, 1964."

Shri S. M. Banerjee (Kanpur): Sir, I have to say something on this report, in regard to the time allotted Shri Raghunath Singh's Bill, which is only forty-five minutes. Now, amendments which have come Rajya Sabha are very important amendments, on which there was division in Rajya Sabha, and I hope that we shall get ample time to move our amendments and speak on them.

Shri Raghunath Singh (Varanaşi): There is already the Bill of

[Shri Raghunath Singh]

Prakash Vir Shastri, and one hour and thirty-five minutes is the time allotted for that; therefore, forty-five minutes have been allotted to my Bill.

Shri S. M. Banerjee: Sir, I beg to move:

"That in the Forty-eight Report of the Committee on Private Members' Bills and Resolutions, the time allotted for the Salaries and Allowances of Members of Parliament (Amendment) Bill be extended from forty-five minutes to an hour and a half."

Mr. Deputy-Speaker: I shall put it to the House. Is it the desire of the House that the time for this should be extended from forty-five minutes to an hour and a half?

Several Hon. Members: No, no.

Shri S. M. Banerjee: The 'Ayes' have it.

Mr. Deputy-Speaker: Do you want a division on this?

Shri S. M. Banerjee: Yes, Sir.

Mr. Deputy-Speaker: Let the Lobbies be cleared.

The Lobbies have been cleared. I will just explain what the division is for, as many Members were absent. The Committee on Private Members' Bills and Resolutions has in its Fortyeighth Report allotted forty-five minutes for the consideration of amendments that have been made by Rajya Sabha in Shri Raghunath Singh's Bill on Salaries and Allowances of Members of Parliament, Shri S. M. Banerjee has moved an amendment that the time of forty-five minutes be increased to an hour and a half.

Some Hon. Members: No. no.

Mr. Deputy-Speaker: Order, order.

I have not yet put it.

The question is:

"That in the Forty-eighth Report of the Committee on Private Member's Bills and Resolutions, the time allotted for the Salaries and Allowances of Members of Parliament (Amendment) Bill be extended from forty-five minutes to an hour and a half."

The Lok Sabha divided.

Division List No. 5]

Chakravartty, Shrimati Renu

Banerjee, Shri S.M.

[14.36 hrs.

Singh, Shri Y.D.

Warior, Shri

AYES

Daji, Shri Pandey, Shri Sarjoo

NOES

Abdul Wahid Shri, T.
Achuthan, Shri
Akkamma Devi, Shrimati
Alva, Shri A.S.
Alva, Shri Joschim
Aney, Dr. M.S.
Ankincedu, Shri
Babunath Singh, Shri
Bakliwal, Shri
Bal Krishna Singh, Shri
Barua, Shri R.
Basumatari, Shri
Bhagavati, Shri
Bhagavati, Shri C.K.
Bist, Shri J.B.S.
Boroosh, Shri P.C.

Brajeahwar Prasad, Shri
Brij Basi Lal, Shri
Chekravert; Shri P.R.
Chandrabhan Singh, Shri
Chaudhuri, Shri D.S.
Chavda, Shrimati
Chuni Lal, Shri
Das, Shri B.K.
Dasappa, Shri
Deshmukh, Shri B.D.
Deshmukh, Shri B.D.
Distram allogam, Shri
Dighe, Shri
Dixt, Shri G.N.
Doral, Shri G.N.

Dwivedi, Shri M.

Elayaperumal, Shri
Gahmari, Shri
Ganpati Ram, Shri
Gandhi, Shri V.B.
Ganga Devi, Shrimati
Gounder, Shri Muthu
Gupta, Shri Badshah
Hansda, Shri Subodh
Harvani, Shri Ansar
Heda, Shri
Hem Raj, Shri
Himatsingka, Shri
Jamunadevi, Shrimati
Jamunadevi, Shrimati

3835 Committee on Private ASVINA 3, 1886 (SAKA) Members Bills and Resolutions

Jha, Shri Yogendra Joshi, Shrimati Subhadra Jyotishi, Shri J.P. Kakkar, Shri Gauri Shanker Kamble, Shri Kandappan, Shri S. Kotoki, Shri Liladhar Koya, Shri Kripa Shankar, Shri Lalit Sen, Shri Laskar, Shri N.R. Laxmi Bai, Shrimati Maimoona Sukan, Shrimati Malaichami, Shri Malliah, Shri U.S. Mandal, Shri Yamuna Prasad Marandi, Shri Masuriya Din, Shri Matcharaju, Shri Mathur, Shri Harish Chandra Maurya: Shri Mehrotra, Shri Brai Bihari Mehta, Shri J.R. Mengi, Shri Gopal Datt Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mukane, Shri Mukerjee, Shrimati Sharda

Mr. Deputy-Speaker: The result of the division is:

Ayes: 6

Noes: 127

Shri Basappa (Tiptur): Sir my machine has not worked; I am for 'Noes'.

Mr. Deputy-Speaker: The amendment is lost.

The amendment was negatived.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd September, 1964."

The motion was adopted.

Mr. Deputy-Speaker: Bills to be introduced.

Film Industry Workers Bill

Munani, Shri David Sharma, Shri K.C. Muru, Shri M.S. Sheo Narain, Shri Nimpien Lal, Shri Shree Narayan Das, Shri Paliwal, Shri Siddenenjappe, Shri Pande, Shri K.N. Siddish, Shri Panna Lal, Shri Sidheshwar Prasad, Shri Pant, Shri K.C. Singh, Shri B.J. Singh, Shri D.N. Paramasivan Shri Sinha, Shrimati Tarkeshwari Patel Shri P.R. Patel Shri Rajeshwar Srinivasan, Dr. P. Pillai, Shri Nataraja Subbaraman, Shri C. Pretap Singh, Shri Subramanyam, Shri T. Raghunath Singh, Shri Swaran Singh, Shri Raju, Shri D, B, Swell, Shri Ram Sewak, Shri Tahir, Shri Mohammad Ramabadran, Shri Tantia, Shri Rameshwar Rane, Shri Tiwary, Shri D.N. Rao, Shri Ramapathi Tiwary, Shri K.N. Ray, Shrimati Renuka Tiwary, Shri R.S. Sadhu Ram, Shri Tripathi, Shri Krishna Deo Saha, Dr. S. K. Uikey, Shri Sahu, Shri Rameshwar Valvi, Shri Saigal, Shri A.S. Vecrappa, Shri Venkatasubbaiah, Shri P. Samenta, Shri S.C. Verma, Shri Balgovind Satyabhama Devi, Shrimati Wadiwa, Shri Shakuntla Devi Shrimati Shankaraiya, Shri Yadava, Shri B.P.

> Maharajkumar Dr. Vijaya Anandanot present. Shrimati Maimoona Sultan.

14.35 hrs.

FILM INDUSTRY WORKERS BILL*

Shrimati Maimoona Sultam (Bhopal): I beg to move for leave to introduce a Bill to provide machinery for fixation of wages and for improvement of working conditions of workers in the Film Industry.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide machinery for fixation of wages and for improvement of working conditions of workers in the Film Industry."

The motion was adopted.

*Published in the Gazette of India— Extraordinary—Part II, section 2 dated 25-9-64.

3837 Representation of the SEPTEMBER 25, 1964 People (Amendment) Bill

Shrimati Maimoona Sultan: I introduce the Bill.

Shri S. M. Banerjee (Kanpur): Let her realise how generous we are.

13.351 hrs.

CONSTITUTION (AMENDMENT)

(Insertion of new article 368A)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

REPRESENTATION OF THE PEO-PLE (AMENDMENT) BILL*

(Amendment of Section 144)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill. CONSTITUTION (AMENDMENT)
BILL

(Omission of article 370) by Shri Prakash Vir Shastri

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Prakash Vir Shastri on the 11th September, 1964:—

"That the Bill further to amend the Constitution of India be taken into consideration."

There is a motion in the name of Shri Kamath that this debate should be adjourned. Are you moving it, Mr. Kamath?

Shri Hari Vishnu Kamath (Hoshangabad): There is a motion standing jointly in the names of Dr. L. M. Singhvi, Sardar Kapur Singh, Shri Hem Raj and myself that the debate on the Constitution (Amendment) Bill which has been part-heard or part-discussed on the last day of the Private Members' day a fortnight ago be adjourned.

I beg to move:

"That the Debate on the Constitution (Amendment) Bill, 1964 be adjourned."

While moving this I will say a few words, and that is that the Bill next on the agenda has been reported by Rajya Sabha with certain amendments. and I strongly urge that the amendments made by Rajya Sabha should be considered by this House at the earliest opportunity, and if necessary, if possible, and desirable they should be resisted by the House; particularly about retrospective effect and all that, that must be resisted. In that case, there may be a joint session of the two Houses. Therefore, I do not want the House to shy away from the Bill which was moved by my hon. friend, Shri Raghunath Singh, in April last. It is already six months old and it will be in the interest of parliamentary traditions that a Bill pending for a long time should be disposed of as early as possible, one way or the other. I, therefore, move that the debate on the Constitution (Amendment) Bill, 1964, be adjourned.

Some hon. Members rose-

Mr. Deputy-Speaker: No speeches at this stage.

Shrimati Renu Chakravartty (Barrackpore): My point is that this motion has been brought forward in order to push out non-official business. Bill is coming from the Rajya Sabha. We should not create any sort of precedent whereby we just push out something from the agenda and take up for discussion something out of turn . . . (Interruptions).

Shri S. M. Banerjee (Kanpur): I only want to say that I have been

disillusioned by the amendment of Shri Kamath: The effect of the acceptance of Shri Kamath's amendment would be the postponement of this debate till the next session. As we are not getting any opportunity for a discussion on Kashmir, which is an explosive subject today, this is the only opportunity we have for referring toit. So, I would urge upon Shri Kamath to withdraw his amendment in order to allow a full-scale discussion on Kashmir.

Shri Raghunath Singh (Varanasi): Sir, I support the amendment of Shri Kamath.

Mr. Deputy-Speaker: The question is:

"That the debate on the Constitution (Amendment) Bill, 1964, beadjourned."

The Lok Sabha divided

AYES

[14.46 hrs.

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Abdul Wahid, Shri T. Achuthan, Shri Akkamma Devi, Shrimati Alva, Shri A.S. Alva, Shri Joachim Alvares, Shri Aney, Dr. M.S. Ankineedu, Shri Babunath Singh, Shri Bakliwal, Shri Bal Krishna Singh, Shri Barman, Shri P.C. Barua, Shri R. Basant Kunwari, Shrimati Basappa, Shri Basumatari, Shri Bhagavati, Shri Bhanu Prakash Singh, Shri Bhattacharyya, Shri C.K. Bist, Shri J.B.S. Boroosh, Shri P.C. Brajeshwar Prasad, Shri Brij Basi Lal, Shri Chakraverti, Shri P.R. Chandrabhan Singh, Shri Chaudhuri, Shri D.S. Chavda, Shrimati Johraben Chuni Lal, Shri Defie, Shri Delitt Singh, Shri

Days, Shri B.K

Division No. 6]

Deshmukh, Shri B.D. Deshmukh, Shri Shivaji Reo S. Dharamalingam, Shri Dighe, Shri Dixit, Shri G.N. Dorai, Shri Kasinatha Dubey, Shri R.G. Dwivedi, Shri M.L. Elayaperumal, Shri Gahmari, Shri Ganapati Ram, Shri Gandhi, Shri V.B. Ganga Devi, Shrimati Gounder, Shri Muthu Gupta, Shri Badshah Hansda, Shri Subodh Harvani, Shri Ansar Heda, Shri Hem Raj, Shri Himatsingka, Shri, Igbal Singh, Shri Jha, Shri Yogendra Joshi , Shrimati Subhadra Joti Saroop, Shri Ivotishi, Shri J.P. Kachhavaiya, Shri Hukam Chand Kakkar, Shri Gauri Shanker Kamath, Shri Hari Vishnu Kamble, Shri Kandappan, Shri S. Kapur Singh, Shri

Kesar Lal, Shri Khan, Shri Osman Ali Kotoki, Shri Liladhar Koujalgi, Shri H.V. Koya, Shri Kripa Shankar, Shri Lalit Sen, Shri Laskar, Shri N.R. Laxmi Bai, Shrimati Maimoona Sultan, Shrimeti Malaichami, Shri Malhotra, Shri Inder J. Malliah, Shri U.S. Mandal, Shri Yamuna Presed Maniyangadan, Shri Marandi, Shri Masuriya Din, Shri Matcharaju, Shri Mathur, Shri Shiv Charen Mehta, Shri J.R. Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mohanty, Shri Gokulananda Mukane, Shri Mukerjee Shrimati Shards Munzni, Shri David Murti, Shri M,S. Oza, Shri Paliwal, Shri Pande, Shri K.N. Panna Lai, Shri

SEPTEMBER 25, 1964 and Allowances of Members of Parliament

(Amendment) Bill

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Pant, Shri K. C. Paramasivan, Shri Patel, Shri P.R. Patel, Shri Rajeshwar Pillai, Shri Nataraja Prabhakar, Shri Naval Pratep Singh, Shri Kaghunath Singh, Shri Rajaram, Shri Rajdeo Singh, Shri Ram Sewak, Shri Ram Swarup, Shri Ramabadran, Shri Ramaswamy, Shri S.V, Rane, Shri Ranga Rao, Shri

Samanta, Shri S.C. Samnani, Shri Satyabhama Devi, Shrimati Shah, Shri Manabendra Shah, Shri Manubhai Shakuntala Devi, Shrimati Shankaraiya, Shri Sharma, Shri K.C. Sheo Narain, Shri Shree Narayan Das, Shri Shukla, Shri Vidya Charan Siddananjappa, Shri Siddiah, Shri Sidheshwar Prasad, Shri Solanki, Shri Srinivasan, Dr. P.

Sadhu Ram, Shri

Sahu, Shri Rameshwar

Saha, Dr. S.K.

Saigal, Shri A.S.

Subbaraman, Shri Subramanyam, Shri T. Swell, Shri Tahir, Shri Mohammad Tantia, Shri Rameshwar Tiwary, Shri D.N. Tiwary, Shri K.N. Tiwary, Shri R.S. Tripathi, Shri Krishna Deo Uikey, Shri Valvi, Shri Varma, Shri Ravindra Vecrappa, Shri Venkatasubbaiah, Shri P. Verma, Shri Balgovind Virbhadra Singh, Shri Vishram Presad, Shri Wadiwa, Shri Yadava, Shri B.P.

Banerjee, Shri S.M.
-Chaturvedi, Shri S.N.
Daji, Shri
Deo, Shri P.K.

Rao, Shri Jaganatha

Rao, Shri Rama pathi

Ray, Shrimati Renuka

Roy, Shri Bishwanath

Mr. Deputy-Speaker: The result of the Division is: Ayes 151; Noes 11.

The motion was adopted.

NOES

Elias, Shri Mohammad Goni, Shri Abdul Ghani Kar, Shri Prabhat Mengi, Shri Gopal Datt Pande, Shri Sarjoo Singh, Shri Y.D. Warior, Shri

from the place where the session of the House of Parliament or the sitting of the Committee is being held" be deleted.

14.43 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AM-ENDMENT) BILL

Shri Raghunath Singh (Varanasi): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

Clause 1

 That at page 1, for line 5, the following be substituted, namely:—

"(2) It shall be deemed to have come in force on the 1st day of June. 1964."

Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilo-metres by rail or road

Clause 4

3. That at page 2, clause 4 be deleted.

Mr. Deputy-Speaker: Motion moved:

That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

Clause 1

1. "That at page 1, for line 5, the following be substituted, namely:

"(2) It shall be deemed to have come in force on the 1st day of June, 1964"."

Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilo-metres by rail or road

from the place where the session of the House of Parliament or the sitting of the Committee is being held" deleted.

Clause 4

3. "That at page 2, clause 4 be deleted."

Shri Daji (Indore): Mr. Deputy-Speaker, I would like to point out to the House that after we passed the Bill and sent it to the Rajya Sabha, the economic situation in the country has worsened considerably. There is acute food shortage, prices are continuously rising and in many of the country there is near-famine conditions. It is a fact that the Government has not been able to rectify the situation, and we sitting in this Sovereign House have a very direct and substantial responsibility to people. Even at the time when Bill was passed by the Lok Sabha, we had definite reasons for not passing it; but I would only wish to point out that not only do those reasons apply now but they apply with re-doubled force. At a time when the country is passing through near economic crisis, when the rise in prices of every conceivable commodity is agitating the minds of the people and ironically may I point out that we are considering this 25 per cent increase in our salary from June 1964 on the very day when in many places there is going to be a strike against the rise in prices? About 2,000 workers have been arrested in U.P. Hundreds of workers have been detained in Calcutta; about a thousand workers have been detained in Calcutta, because 25th, today, is the day for the strike.

Shri Sheo Narain (Bansi): We are not discussing the strike here.

Shri S. M. Banerjee (Kanpur): That should not be the attitude, Sir.

Shri Daji: Even in Delhi, when we are sitting here, many shops are closed.

भी स॰ भी॰ वनर्जी: भीख मांगो जाकर। Shri Raghunath Singh: He should withdraw his words. It is most unparliamentary.

(Amendment) Bill

Mr. Deputy-Speaker: Order, order. When one hon. Member is on his legs, hon. Members should not stand up and start talking.

Shri Daji: Before I proceed further, may I request all sections of the House, that whatever you have to do with the Bill you may do but at least let us discuss it in a little dignified way?

Shri Sheo Narain: He should withdraw his words first.

Shri Daji: Unless we are able to discuss it in a dignified way....

Mr. Deputy-Speaker: Order, order; I will find out what his words are.

Shri Sheo Narain: He has said भ ख मांगों ा कर।

Mr. Deputy-Speaker: Order, order. Please sit down. I will look into it.

Shri Daji: I will only say this that the decorum of the House is always important but never so important as when we are discussing our own salary. Therefore, let not the discussion be so flippant as to give an impression that we were over-anxious to vote it. Please bear with me. Do whatever you want to do. You can reject my amendment.

So, I was submitting that today even in the City many shops are closed and by this time workers must have started a huge procession to protest against the failure of the Government to hold the price-line and demanding adequate food, adequate dearness allowance and bonus. In the evening there are rallies everywhere in the City. So, it is a real anomaly that when the working people of the country are today fighting against the price rise and for a petty increase in the dearness allowance, we are unable to give even a petty increase of Rs 3.50

Members of Parliament

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[Shri Daji]

to our own employees whereas on the same day we are meeting to vote ourselves not only a 25 per cent increase in our salary and a 50 per cent increase in our daily allowance but also to vote it retrospectively. Therefore there is added reason today that we should pause and reconsider the Bill as it has been sent back with amendments from the Rajya Sabha. This is the most unfitting time for pushing through this legislation. do not deny that the cost of living index has gone up. But how is it that when we discuss prices for the people, dearness allowance for the employees and bonus for the working people, the price rise seems to be a little less to us; but when we sit to discuss our own pay rise, our own DA and TA rise, suddenly we remember with great consciousness this spurt prices? Is it that prices are different for Members of Parliament and for the common people? I do not say that Rs. 500 is going to make a big difference. That is not the point. The point is not Rs. 100; the point is about the psychological climate in the country. Having failed to give even the pettiest relief to the common working toiling people, who sweat, toil and starve, having addressed them the gospel of having patience and of tightening their belts, as leaders of the nation, as representatives of the people do we set a good example, an inspiring example before the people by saying "No, your DA can wait; your relief can wait, but we, the representatives of the people, must get relief here and now"? I submit with all humility that whatever be the logic at the time when we passed itthen too I-had my reservations when the country today is in the throes of a severe economic crisis, when hundreds of thousands are marching against the price rise and are looking up to this august House to give an inspiring lead and to force the hands of the Government to stop the price rise so that the whole nation can be taken forward on the path of prosperity, this is the most wrong time that we

(Amendment) Bill should vote this. Therefore I submitand I submit it with all humility-and sense of dignity-let us also add to the dignity of the House. Let us consider this question with some dignity, not merely the question whether we should get somthing more or not but also the psychological effect that it will have. I do not want to count the effect in terms of rupees, annas and pies. It is not a question of so many rupees. After all, it may be a question of a few lakhs of rupees in a budget of crores of rupees; but the crucial point is not rupees, annas and pies but the psychological impact of this, I most respectfully say, most obnoxious, wrong measure that we we are going to pass, of the measure of voting ourselves higher salary, of the measure which will be taken by the people almost as an insult to their own misery and dereliction of duty beyond compare. Let us not be a party to this.

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Deputy-Speaker, I rise to oppose all the three amendments made by the Rajya Sabha to this Bill. I will be very brief. I dotelieve in all sincerity....

An Hon, Member: Not three, only one.

Shri Hari Vishnu Kamath: I am sorry. I rise to oppose the first amendment that has just now been moved by my hon. colleague, Shri Raghunath Singh.

Mr. Deputy-Speaker: All the three have been moved,

Shrimati Benu Chakravartty (Barrackpore): They will be taken up separately.

Shri Hari Vishnu Kamath: I will in that case oppose all the three. As regards the first one, we have always questioned the wisdom of having retroactive or retrospective legislation in other fields and sectors. I do think that where a Bill concerning ourselves is concerned, we should set a noble, a better example than would be set by this amendment if we are to pass it. I think, it will be in the

fitness of things not to accept an amendment which seeks to make the provision regarding salaries retroactive.

Salaries

As regards the second amendment, I think, the Bill as moved by Shri Raghunath Singh was very apt and adequate. I do not think that this amendment seeking to delete the distance limit of 700 kilometres or something like that should be accepted. The limit is necessary and we should stick to the provision of the original Bill as moved by Shri Reghunath Singh.

Lastly, I think, the optional clause should remain. We do not wish to delete it. The only amendment that might be made to clause 4 should be to insert the word "Chairman" also along with the Speaker. The Chairman of the other House was forgotten with reference to clause 4 by Shri Raghunath Singh. That amendment might also be made here if the House is willing.

I therefore oppose all the three amendments made by Rajya Sabha.

श्री स० मो० बनजी: उपाध्यक्ष महोदय, मैं पहले ध्रमेंडमेंट का विरोध करने के लिए खड़ा हमा हं, वैसे मैं विरोध तो सब का करता हूं। माज देश के सामने जो स्थिति है, मेरे खयाल में उसे हमारे तमाम मिन्न जो यहां बैठे हैं भ्रच्छी तरह जानते हैं। उनको मालुम है कि माज देश की क्या हालत है, नेकिन ऐसे वक्त में भी रिटास्पेक्टिव इफेक्ट से, यानी पहली जुन, सन् 1964 से घपना महंगाई भत्ता 21 रुपये से 31 रुपये करने की, यानी दस रुपवे रोज बढ़ाने की. धीर वेतन में सौ रुपये की बढोतरी की मांग सदस्य कर रहे हैं, जब कि 22 लाख सरकारी कर्मचारियों की यह मांग स्वीकार नहीं की जाती कि दास भायोग के टर्म्स भाफ रेफरेंस में डियरनेस एलाउंस के फारमुले को अशामिलं कर दिया जोए**ा**

मैं भ्रापके सामने सिर्फ यह चीज रखना चाहता हूं कि भ्राज इस देश में 27 करोड़ लोग साढ़े तीन भ्राना रोज पर गुजारा कर रहे हैं भौर जब भ्राज उत्तर प्रदेश में एक सेर से भी कम चावल भौर गेहूं मिल रहा है, भौर जब भ्राज लाखों की तादाद में लोग सरकार से मांग कर रहे हैं कि चीजों के दाम कम किए जाएं या रोके जाएं, उस वक्त हम जम्हूरी उसूलों के पुजारी भौर प्रजातांत्रिक उसूलों की रखवाली करने वाले इस सदन में भ्रापने ही भत्ते भौर वेतन में वृद्धि करना चाहते हैं। भ्राज इस सदन की तरफ देश के 45 करोड़ लोगों की भांखें लगी हैं कि चीजों के दाम घटाये जाएं भौर ऐसे वक्त में हमने भ्रानी तनखाह भौर भत्ते का सवाल उठाया है।

मैं निवेदन करूंगा कि यह तो बढा ही लीजिएगा ग्रपने बहमत के ग्राधार पर, लेकिन कम से कम इतनी जल्दी तो न कीजिये भ्रौर हमारी बात सुन लीजिये कि बाहर किस तरीके से जनता सोचती है। उपाध्यक्ष महोदय, जब यह बिल सदन में पास हम्रा तो स्टेट्समैन के एडीटोरियल को पृत्विये, हिन्दस्तान स्टैंडर्ड के एडीटोरियल को पढिये भौर सारे भखबारों के एडीटोरियल को पढिये। हर एक ने कहाथाकि महंगाई को देखते हुए यह ठीक है कि पालियामेंट के मेम्बरों के प्रखरा-जात बढ़े हैं, लेकिन समय को देख कर, देश की हालत को देखा कर. देश की गरीबी भौर भवमरी फाकाकशी को तथा देख कर यह शोभा नहीं देता कि संसद संसद सदस्य भ्रपनी तनखाह को बढ़ा लें भीर डियरनेस एलाउंस के बारे में डिसकशन एलाऊ न किया जाए ग्रीर कहा जाय कि सेशन इन्तिजार सकता है। इसलिए मैं यह कहंगा कि माज भी समय है कि इस बिल को वापस ले लिया जाये। हमारे प्रधान मंत्री श्री लास बहादर शास्त्री, ने, जो कि पंडित जवाहर लाल नेहरू की खड़ाऊं लेकर भरत की तरह राज्य

[श्रो स॰ मी॰ बनर्जी]

कर रहे हैं, इस सदन में घपने भाषण में यही कहा है कि देश की खाद्य स्थिति बहुत खराब है और वह और ख़राब होने वाली है। उन्होंने देश के किसानों की बात भी कही और मजदूरों के लिए भी ग्रांसू बहाये। नेकिन उसका कोई मसर नहीं हुआ।

भाज जो राज्य कर रहे हैं, मैं उनसे यही कहूंगा कि बहुमत के आधार पर, अपनी ताकत आधार पर वे अपनी तन्छवाहों में वृद्धि को पास करा लेंगे, लेकिन उनको देश की आम जनता की हालत को भी अपने सामने रखना चाहिए । मैंने एक अमेंडमेंट दिया था, लेकिन बदकिस्मती से बहु नहीं आ सका, क्योंकि मैं लेट हो गया । उस अमेंडमेंट का मकसद यह था कि जून, 1967 से मेम्बरों की तन्छवाहों में वृद्धि की जाये, ताकि उस समय हम इलेक्ट्रेट के पास आकर यह कहें कि हम अपनी तन्छवाह बढ़ाना चाहते हैं । उस वक्त पता लगेगा कि कितने सोग हमको बोट देते हैं ।

भाज इस सरकार की नीति से साफ़ तौर से यह मालूम होता है कि वह चाहती है कि हमारी हालत तो सुधर जाये भौर देश की जनता भुखमरी भौर फाकाकशी में भवर मरघट की तरफ भी चली जाये, तो कोई गुरेज नहीं है। मेरे भाइयों को 1600 क्पये के एरियर्ज मिलेंगे। वे भ्रमी से प्लान बना लें कि उस रकम को कैसे इस्तेमाल करेंगे

भी रखनाय सिंह : 1600 रुमये के एरियर्ज कहां से मिलेंगे ?

भी स॰ मी॰ बनर्जी: 1600 रुपये न सही, 1200 रुपये या 1000 रुपये तो मिलेंगे। माननीय सदस्य जो कहते हैं वही सही।

मैं इस बिल का विरोध करता हूं भौर मैं केवल यहां ही विरोध नहीं करूंगा, में बाहर 22 लाख गवर्नमेंट सर्वेन्ट्स को कहूंगा कि वे इस सरकार के खिलाफ धपने महंगाई भत्ते के लि ; हड़ताल करें।

Shri Hanumanthaiya (Bangalore City): I have great pleasure in responding to the call made by my hon. friend Shri S. M. Banerjee that the discussion should continue on this matter with dignity. It is a very delicate matter. It is easy under the circumstances to lose not only one's temper but also lay an axe at the dignity of this House. So, let us forbear from doing so. I would appeal to my hon, friends to see the reasonableness of the proposition with an impartial mind.

I agree with them that merely because we are in a majority here we should not take personal advantage of it. I concede that straightway. Nor should they take advantage of it for party purposes. May I appeal to my hon. friends to see that by pitting the Members of Parliament against the Central Government employees and inciting their feelings, by implication they want to egg on the Central Government employees more and more to demand more and more?

Shri S. M. Banerjee: We never said that. Kindly listen to me. Their only demand was that the terms of reference should include the revision of the dearness allowance formula. That was the only meagre thing which they wanted. But even that has been refused by this Government.

Shri Hanumanthaiya: I am coming to that. In this discussion, the proper comparison would be what Members of Parliament are paid in other countries. To compare the salaries and emoluments of Members of Parliament with those of other classes of Government employees is neither pertinent nor proper. If my hom. friends sitting to my right had taken the examples of salaries of Members of Parliament in other countries and

shown that this Bill proposed to pay much more than what was warranted under the circumstances, I, for one, would agree with them. But to take Government employees and their dearness allowances into consideration and then argue against this proposition would be somewhat far fetched.

My hon. friend Dr. Ram Manohar Lohia is not here, at the moment. I would appeal to him,—and also to my hon. friend Shri S. M. Banerjee,—to remember that he himself has said that 26 crores of people are getting less than seven annas a day. I concede that proposition. If that be so, then with what logic can my hon. friend ask for the Central Government employees much more than seven annas per day?

Shri S. M. Banerjee: I had mentioned about that also. I have said that in this country there is actually a race between starvation and hunger.

Shri Hanumanthaiya: My hon. friend takes up a convenient argument when it suits his party purposes. If my hon. friend is so sympathetic to the whole people, I shall put forward a proposition which must be accepted by him, and it is this. Let there be a wage commission for all professions in India..

Shri S. M. Banerjee: Yes, including Members of Parliament.

Shri Hanumanthaiya: Yes, including Members of Parliament and Ministers and the ICS people and others, and let the wage be fixed with reference to the per capita income and the comparative quantity and quality of work turned out. If such a thing is done, there will be no heart-burning in any quarter. On the other hand, according to statistics, organised labour is taking more than 200 to 300 times the per capita income, more than 26 crores of people. It is for those 26 crores of people that we have to feel, and I do feel for them.

Therefore, until that commission is appointed let us come to this honourable and dignified agreement. Let the salaries and allowances of Members of Parliament be judged on the basis of those that are paid in other countries. Let us not bring in the Central Government employees into this discussion. Then, one can bring in the ICS people and also the others. All that will confuse the argument. Let not other things be brought into it.

So far as the electorate is concerned, they are equally familiar or conversant with the opinions of MPs. I say today that I can go to my constituency and convince them that this salary is properly paid and get elected. I shall give you this challenge here and now. But really, it is not a question for any challenge, but it is a question of being reasonable. Here, we must go on the plane of a principle, instead of taking advantage of it for party purposes.

Shrimati Renu Chakravartty: What is the principle?

Shri Hanumanthaiya: The pitting of organised labour and the Central Government employees against the rest of India and Parliament in particular should not be done. That is my appeal to my hon. friends,

Mr. Deputy-Speaker: Now, Shri Hukam Chand Kachhavaiya.

Shri S. N. Chaturvedi (Firozabad): We have not been given any chance. Those who had spoken on this Bill previously are being given a chance to speak now also. I was denied a chance last time. This time, I wanted to speak and I had given my name two days before.

Mr. Deputy-Speaker: The hon. Member may please await his chance.

Shri S. N. Chaturvedi: The time allotted for this is only 45 minutes and already about 30 minutes are over.

[Shri S. N. Chaturvedi]

The voice of those who want to oppose these amendments should not be suppressed in this House.

श्रो हुक्स क्व क्षडवाय (देवास) : उपाध्यक्ष महोदय, मुझे इस बिल के सम्बन्ध में केवल इतना ही कहना है कि यदि प्राज हम इस बिल को पास कर देते हैं, तो हम प्रपने देश की गरीब जनता के सामने किस प्रकार से मुंह उठा कर बात कर सकते हैं। यह कितनी सज्जा की बात है कि हम प्रपनी तन्छ्वाह तो बढ़ा लें, लेकिन छोटे कर्मचारियों ग्रीर दूसरे गरीब लोगों की तन्छ्वाह के बारे में विचार भी न करें।

इस बिल को लाते समय श्री रघुनाथ सिंह ने सब से पहले ये शब्द कहे थे कि चार सौ क्यये में कोई भी मेम्बर ईमानदारी से काम नहीं कर सकता है। उनके कहने का श्रयं यह है कि सौ रुपये लेने के बाद हर एक सदस्य ईमानदार बन जायेगा श्रीर झब तक वह चईमान था। मैं इस बात का विरोध करता हं आज हमारे देश में श्रधिकांश लोग ऐसे हैं, जो चार सौ रुपये से कम तन्ख्वाह पाते हैं। इसका श्रयं यह हुआ कि व सब बेईमान हैं श्रीर जो ज्यादा तन्ख्वाह पाने वाला व्यक्ति है, वह ज्यादा ईमानदार है।

इस सम्बन्ध में मैं इतना ही कहना चाहता हूं कि हमें स्वयं ही विचार करना चाहिए कि हम अपने कर्मचारियों की तन्ख्वाह नहीं बढ़ाते हैं और अपनी तन्ख्वाह बढ़ा लेते हैं, यह लज्जा की बात है। ऐसा नहीं होना चाहिए। इस लिए मैं इस बिल का विरोध करता हूं।

श्री श्र० ना० चतुर्वेदी: उपाध्यक्ष महोदय, कर्तव्य भावना से वशीभूत हो कर ही धाज इस बिल का ग्रीर जो एमेंडमेंट्स राज्य सभा से पास होकर श्राए हैं, उनका मैं विरोध करता हूं। मैं समझता हूं कि इस बिल को जिस रूप में प्रस्तुत किया गया या वह तो खराब था ही, लेकिन मब इसमें जो संशोधन किये गये हैं, उनसे यह भौर भी खराब हो गया है

Shri P. R. Patel (Patan): Sir, on a point of order. Can an hon, Member say that the Bill, after its passing, is bad? Once it was passed by the other House, can he say it? Is it not contempt of the House?

Shri S. N. Chaturvedi: I have every right to say what I have said.

Mr. Deputy-Speaker: He can speak only on the amendments. The principles of the Bill have been accepted by both the Houses.

श्री झा० ना० चतुर्वेबी : जो स्पीनिच हुई हैं, उन पर कोई ग्रापित किसी ने नहीं की है ग्रीर ग्रव जब मैं स्पीन करने के लिए खड़ा हुग्रा हूं तो ग्रापित्यां की जा रही हैं।

म्राज जब देश में भूख की वजह से वाहि वाहि मची हुई है उसको देखते हुए भी अगर हम अपनी तनख्वाह और एलाउंसिस बढ़ा लें तो यह ठीक बात नहीं होगी। मैं मानता हं कि भ्राज महंगाई बहुत श्रधिक है। लेकिन वह सब के लिए समान रूप से है। पालिमेंट के मेम्बरों के ऊपर भी उसका ग्रसर हुन्ना है, यह भी मैं मानता हूं। लेकिन मैं यह कहे बगैर भी नहीं रह सकता हूं कि शायद सारे देश में दिल्ली में ही हालत सब से भ्रच्छी है जहां तक प्राइसिस का ताल्लुक है। यहां पर फिर भी चीजें सस्ती मिल रही हैं। ब्रागरा में या दूसरे स्वानों में जाकर **ग्राप** देखें, वहां पर यहां से कम से कम दुगुने दामों में गेहूं श्रीर गल्ला लोगों को मिल रहा है। वह भी कभी कभी नहीं मिलता है। इस सब को देखते हुए मैं निवेदन करना चाहता हुं भौर भापसे ही पूछना चाहता हुं कि क्या यह वक्त था कि इस बिल की लाया जाता । देश में जब प्राइसिस बढ़ती हैं तब व्यापारी वर्ग तो फायदा उठाते ही हैं, लेकिन केवल दी तरह के लीग भपनी तनखा भीर भरी

बढ़वा पाते हैं। एक तो वे लोग हैं जिनके हाय में सत्ता है या शासन की बागडोर है या वे लोग हैं जो हड़तालें, प्रदर्शन म्रादि कर समाज को नुकसान पहुंचा सकते हैं या धाँस दे सकते हैं। लेकिन ज्यादातर वे लोग हैं, जो धसंगठित हैं उनकी कोई पूछ नहीं होती, उनको ज्यादा मिलने की कोई ग्राशा नहीं होती है । महालोनिवीस कमेटी की रिपोर्ट में यहां तक कहा गया है कि जो लैंडलेस लेंबरर्ज हैं उनको एक रुप्या नौ पैसे से मजदूरी पांच साल में घट कर 96 पैसे रह गयी है। उन लोगों का भी हमें खयाल करना चाहिये, क्या उन से भी हमारी हीन दशा है ? भ्रपने भ्रापको हम किस से ब्राइडेंटिफाई कर रहे हैं, उस महान जन समृहं से जो कि वस्त है या जो कि किसी न किसी तरह से ग्रपने हितों की पूर्ति कर लेते हैं ? उनके हाथ में एक प्रकार की शक्ति है, ताकत है इस वास्ते वे ऐसा कर सकते हैं, लेकिन पालियामेंट को सभी पहलुखों

प्रभी तक हम एमरजेंसी के नाम पर नोगों को अपनी बैलट्स टाइटन करने के लिए कहते रहे हैं। अब हम अपनी बैल्ट्स लूज या बीलों कर रहे हैं। चीन प्रीर पाकिस्तान के हमले का खतरा अभी भी बना हुमा है, जैसा प्रधान मंत्री जी ने कई बार कहा है। देश पर काली घटायें अभी भी छाई हुई हैं। भीर भी परेशानियां देश के सामने हैं। लाखों की संख्या में शरणार्थी आ रहे हैं वित्त मंत्री ने सत्तर करोड़ रुपये की बजट में कमी करने के लिए भी कहा है। क्या इसी सत्तर करोड़ में से हम अपने लिये कुछ ले लेना चाहते हैं, यह ठीक नहीं

पर व्यान देकर ही ऐसा करना चार्_{टि}ये।

ग्रगर महंगाई है तो इसका यह इलाज नहीं हैं कि ग्रपने वेतनों में हम वृद्धि कर नों । योंकि इससे इनफ्लेशन ग्रीर भी बढ़ता है । यह मान लिया गया है कि, पैसा बढ़ा कर हम इनफ्लेशन की दूर नहीं 1229 (Ai) LSD—7. कर सकते हैं। ऐसी हालत में हमारा को कर्तेंग्य है, उसको हमें पहचानना चाहिये। हम लोगों के, म्राम जनता के एजेंट हैं, मुनीम हैं, जनता ही हमारी मालिक है। वही ग्राज मुसीबत में मुबतला है। ऐसे समय में उसकी तिजोरी में से हम बढ़ा कर पैसा ले लें यह बड़े ही दु:ख की बात होगी।

पेपर की कटिंग्ज मेरे पास हैं। इतनी बार्ते इस बिल के विरोध में छपी हैं कि कुछ कहना नहीं। जनता की तकलोफों को देखते हुए अगर हम इस बिल को आज वापस ले लें तो कितना अच्छा प्रभाव जनता पर पड़ेगा, एक उदाहरण हम देश के सामने रख सकेंगे। यह एक ऐसा आदर्श होगा जो कि औरों के लिए अनुकरनीय होगा। नहीं तो वही बात जो कि अंग्रेजों के जमाने में कही जाती थी आज हम पर भी लागू हांगी कि:

कौम के गम में डिनर खाते हैं हुक्काम के साथ रंज लीडर को है मगर ब्राराम के साथ।

श्री हुक्त चन्द कछ इत्यः ग्राप इसर ग्राकर वैठिये।

श्रीमती सुभद्रा जोशी (बलरामपुर) : उपाध्यक्ष महोदय, जो श्रमेंडमेंट्स राज्य सभा से पास हो कर श्राई हैं, उनका श्रनुमोदन करने के लिए मैं खड़ी हुई हूं । जो माननीय सदस्य इस का विरोध कर रहे हैं, वे ध्रगर पालियामेंट के मेम्बर को ध्रनश्रागेंनाइज्ड लेबर समझ लें तो कोई बुराई की बात नहीं हैं। ध्रफसोस भीर दुर्भाग्य की बात यही है कि न तो हम डैमस्ट्रेशन कर सकते हैं श्रीर न ही जलूस निकाल सकते हैं श्रीर न ही हड़ताल कर सकते हैं । दूसरा दुर्भाग्य यह है कि हमको सैलरीज का खुद ही फैसला करना पड़त. है । इससे ज्यादा दुर्भाग्य की बात हमारे लिये श्रीर कोई नहीं हो सकती है।

मैं उन सदस्यों की तरफ से भाप से निवेदन करना चाहती हूं जिनका भौर कोई

[श्रीमती सुषद्रा जोशी]

मामद्रनी का जरिया नहीं है। माप इसका विरोध न करें। पालियामेंट के मैम्बरों को भी कहीं न कहीं से ग्रपना गजारा करना पडता है, बाप दादा की सम्पत्ति हो, श्रपनी सम्पत्ति हो, लोगों की कमाई हो, चोरी का पैसा हो, रिश्वत का पैसा हो, कहीं न कहीं से हर एक को लेकर काम करना पडेगा। यह बात मैं बहुत ही सफाई से कहना चाहती हूं। हमारा दुर्भाग्य है कि हम भीर किसी से नहीं कह सकते हैं कि हमारी तनख्वाहें बढाग्रो, हमें बुद बढ़ानी पड़ती हैं। हमारे माननीय सदस्य ने हार्डशिप्स का वर्णन किया है भ्रोर बताया है कि किस तरह से से भ्रनाज महंगा है, किस तरह से काम महंगा है। जिस तरह से भीर जिस स्पीड से ये चीजें चल रही हैं उसी तरह से पोलिटिकल काम भी महंगाई में भागे बढ रहा है, उतना ही मधिक काम हम को करना पड़ता है। ग्रफसोस यही है कि ग्राज हमारी कोई युनियन नहीं है । ग्रगर हमारी भी युनियन होती भीर मिस्टर बनर्जी या मिस्टर दाजी उसके प्रेजीडेंट होते तो हम गरीब लोगों की जो मसीबतें हैं, लोगों के पैसे से चन्दा मांग कर इलैक्शन लड़ कर जो हम भ्राते हैं, तो वे भी हमारी तरफ से बोलते । भाज भी मैं उनसे एक प्रार्थना करना चाहती हूं वे जुलूसों का नेतृस्व करते हैं, बहुत ऊंचा बोलते हैं कि तनस्वाहें बढ़नी चाहिनें, उनको इतना भी पूछ लेना चाहिये कि जो उनकी सेवा करने के लिए पालियामेंट के मेंम्बर हैं या कोई भीर भी सियासी वर्कर्ज हैं चाहे वे किसी भी पार्टी के हैं, उनकी मश्किलात श्रीर मांगें क्या हैं ग्रीर उन मांगों को भी वे ग्रपनी हडताल या डैमंस्टेशन्ज में शामिल कर लें।

Mr. Deputy-Speaker: Before I call upon Shri Raghunath Singh, I shall call the Minister. Shri Bhagavati—does he want to say anything?

The Deputy Minister in the Department of Communications (Shri Bhagavati): No, Sir.

Mr. Deputy-Speaker: Shri L. N. Mishra—you do not want to say anything.

(Amendment) Bill

The Deputy Minister in the Ministry of Home Affairs (Shri L N. Mishra): No, Sir.

Shri Hanumanthaiya: The Ministers are not participating in this.

An Hon. Member: They are neutral.

Mr. Deputy-Speaker: All right.

Shri Raghunath Singh.

श्री रघनाय सिंह : उपाध्यक्ष महोदय, मैं भ्रपने विरोधी पक्ष के बन्धुग्रों को बहुत धन्यवाद देता हं भ्रीर साथ साथ यह भीं कहना चाहता हूं कि सब की ग्रामदनी ग्रधिक हो, सब की तनख्वाह बढ़े, ग्राप लोग सुखी हों, ग्रच्छे हो । हमारी सुभद्रा बहन ने जो भावनायें व्यक्त की हैं, वही भावनायें हम सब की हैं। उनसे ज्यादा मैं कुछ नहीं कहना चाहता हूं, इसलिए कि सब की भावनायें भौर सब की परिस्थितियां उन्होंने ग्रापके सामने लाकर रख दी हैं। कांग्रेस वाले भ्रौर श्राप लोग भी सोशल वर्कर, राजनीतिक वर्कर हैं, कार्यकर्ता हैं। जो सदस्य यहां है उनमें से 70 प्रतिगत सदस्य ऐसे होंगे जिन्होंने प्रपने जीवन में सामाजिक सेवा करने के अलावा और कुछ किया ही नहीं है। उन्होंने कांग्रेस वर्क या भ्रपनी भपनी पार्टी का वर्क, समाज की सेवा देशभक्ति या राज्य कान्ति में भाग लेने के सिवा कुछ ग्रीर किया ही नहीं हैं। प्रपना जीवन उन्होंने इसी में लगा दिया है। भ्राप समझ सकते हैं, जो लोग इलैक्शन जीत कर भाते हैं भीर इलैक्शन में मान लीजिये ब स हजार रुपया खर्च होता है, वह रुपया कहां से भ्रायेगा ?

एक माननीय सदःय : पार्टी से ।

श्री रघ् गः व हिं । पार्टी के पास कहां से ब्रायेगा ? पार्टी पूंजीपतियों से लेगी । क्या श्राप चाहते हैं कि हम पूंजीपतियों के हाय ़ में चले जायें... श्री इन्द्रजीत गुप्त (कलकत्ता-दक्षिण पश्चिम) : श्राईम को बदलिये । श्राईन श्रापने ही बनाया हश्रा है.।

श्री शिव नारांयण : रिशया से नहीं भ्राता है हमारे पास पैसा ।

श्री दाजी : सोशल वर्कर हैं तो पब्लिक से इकट्ठा क्यों नहीं करते हैं।

श्री रघुनाथ सिंहः ग्राप भी तो सोशल वर्कर हैं।

श्री दाजी: पब्लिक से इकट्ठा करते हैं।

श्री रघुनाथ सिंह: श्रगर हमें हिन्दुस्तान में डैमोकेसी को रखना है, लोकतन्त्र को रखना है तो हमें भी इंडिपेंडेंट होना चाहिये, हम लोगों में भी इतनी शक्ति होनी चाहिये, इतनी ताकत होनी चाहिये कि श्रपने पैसे से इलैंक्शन लड़ कर यहां श्रा सकें। पूंजीपतियों या किन्हीं दूसरे वर्गों के अनुयायी हम न हों। क्योंकि जिसके पैसे से इलैंक्शन लड़ कर हम ग्रायेंगे, हम उसके लिए ाथ उठायेंगे। श्रगर यह व्यवस्था हिन्दुस्तान में रहेगी तो हिन्दुस्तान में लोकतन्त्र सफल नहीं हो सकता है, लोकतन्त्र जल नहीं सकता है।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूं और प्रार्थना करता हूं कि इन एमेंडमेंड को मान लिया जाए।

Mr. Deputy-Speaker: The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act; 1954. betaken into consideration:—

Clause 1

1. That at page 1, for line 5, the following be substituted, namely:—

"(2) It shall be deemed to have come into force on the 1st day of June, 1964."

Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilometres by rail or read from the place where the session of the House of Parliament or the stiting of the Committee is being held" be deleted.

Clause 4

That at page 2, clause 4 be deleted."

The Lok Sabha divided.

Division No. 7]

Abdul Wahid, Shri T. Achuthan, Shri Alva, Shri A.S. Alva, Shri Joachim Aney, Dr. M.S. Ankineedu, Shri Babunath Singh, Shri Bakliwal, Shri Bla Krishna Singh, Shri Barman, Shri P.C. Barrow, Shri Barua, Shri R. Basumatari, Shri Bhanu Prakash Singh Shri Bhattacharyya, Shri C.X. Bhawani, Shri Lakhmu Brij Basi Lal, Shri Chakraverti, Shri P.R. Chandrabhan Singh, Shri Chaudhuri, Shri D.S. Chavda, Shrimati Jorabon

AYES

Chuni Lal, Shri Defle, Shri Daljit, Singh, Shri Das, Shri B.K. Deshmukh, Shri B.D. Dharamalingam, Shri Dighe, Shri Dorai, Shri Kansinatha Dubey, Shri'R.G. Dwivedi, Shri M.L. Gahmari, Shri Ganapati Ram, Shri Gandhi, Shri V.B. Ganga Devi, Shrimati Goni, Shri Abdul Ghani Gupta, Shri Badshsh Hanumanthaiya, Shri Harvani, Shri Ansar Hem Raj, Shri Himatsingka, Shri Igbal Singh, Shri

[15.24 hrs.

Jamunadevi, Shrimati Jha, Shri Yogendra Joshi, Shrimati Subhadra Kakkar, Shri Gauri Shankar Kamble, Shri Kedaria , Shri C.M. Khan, Shri Osman Ali Katoki, Shri Liladhar Koujalgi, Shri Kripa Shankar, Shri Lalit Sen, Shri Laskar, Shri N.R. Laxmi Bai, Shrimati Mahishi, Shrimati Sarojini Malaichami, Shri Malhotra, Shri Inder J. Malliah, Shri U.S. Mandal, Shri Yamuna Prasad Maniyangadan, Shri Marandi, Shri Masuriya Din, Shri

(Amendment) Bill

Matcheraju, Shri Mathur, Shri Shiv Charan Mehrotra, Shri Braj Bihari Mehta, Shri Jash : Mengi, Shri Gopal Datt Mirza, Shri Bahar Mishra, Shri Bibhuti Mohanty, Shri G. Mukane, Shri Mukerjee, Shrimati Sharda Munani, Shri David Murti, Shri M.S. Niranjan Lal, Shri Paliwal, Shri Pande, Shri K.N. Panna Lal, Shri Pant, Shri K.C. Paramasivan, Shri Patel, Shri P.R. Patel, Shri Rajeshwar Pillai, Shri Nataraja Prabhakar, Shri Naval Pretap Singh, Shri

Rajdeo Singh, Shri Raju, Shri D.B. Ram Sewak, Shri Ram Swarup, Shri Rane, Shri Ranga Rao, Shri Rao, Shri Ramapethi Reddiar, Shri Roy, Shri Bishwanath Sadhu Ram, Shri Saha, Dr. S.K. Sahu, Shri Rameshwar Saigal, Shri A.S. Sementa ,Shri S.C. Samnani, Shri Shah, Shri Manabendra Shakuntala Delvi, Shaimati Shankaraiya, Shri Sharma, Shri K.C. Sheo Narain, Shri Shivananjappa, Shri Shree Narayn Das, Shri Siddiah, Shri Sidheshwar Prasad, Shri

Singhvi, Dr. L.M. Sinha, Shrimati Ramdulari Sinha, Shrimati Tarkeshwari Soy, Shri H.C. Srinivasan, Dr. P. Subramanyam, Shri T. Sunder Lal, Shri Swell, Shri Tahir, Shri Mohammad Thomas, Shri A.M. Tiwary, Shri D.N. Tiwary, Shri K.N. Tiwary, Shri R.S. Tombi, Shri Tripathi, Shri Krishna Deo Uikey, Shri Upadhyaya, Shri Shiva Dutt Valvi, Shri Veerappa, Shri Verma, Shri Balgovind Virbhadra Singh, Shri Wadiwa, Shri Yadava, Shri B.P.

NOBS

Banerjee, Shri S.M. Chakravartty, Shrimati Renu Chaturvedi, Shri S.N.

Raghunath Singh, Shri

Daji, Shri Homi Blias, Shri Mohammad Gupta, Shri Indrajit Kar, Shri Prabhat Mukerjee, Shri H N. Warior, Shri

Mr. Deputy-Speaker: The result of the Division is:

Ayes 134; Noes 9.

The motion was adopted.

Mr. Deputy-Speaker: I will now put the amendments. There is an amendment by Shri Chaturvedi to the first amendment. Is he moving

Shri S. N. Chaturvedi: Yes, Sir. I beg to move:

That in amendment No. 1, for subclause (2) of clause 1, substitute--

"(2) It shall come into force on the 1st day of June, 1965."

मेरे कहने का तात्पर्य यह है, कि आज सबके ऊपर प्राइसेस का प्रसर हो रहा है, लेकिन ऐसी हालत में जनता के दुःख दर्द में हुमें शामिल होना चाहिये। इसी वजह से मैंने यह संशोधन रक्खा है कि प्रगर हमें तनखा, मता बढ़ाना ही है, तो जो बातें यहां कहीं गईं उसमें न जाते हुए, हम उसे जून सन् 1965 से लें। ऐसा करने से इस वक्त कम में कम जो देश में मुसीबत है उसका झहसास हम में है ऐसा प्रतीत होता है। अगर हम इसे पिछली जून से बढ़ायेंगे तो हमारे समाजवाद की यह बिल्कुल कलई खोल देगा।

श्री रघुनाय सिंह: मैं इस संशोधन का विरोध करता हूं। विरोध इस लिये करता हूं कि यह विल अप्रैल में यहां पास हुमा था फिर वह मई में राज्य सभा में गया। लेकिन पंडित जी के देहान्त के सबब से वहां उस समय पास नहीं हो सका। उसके बाद ग्रव पास हो सका है। इसलिये इसमें कोई फर्क नहीं पड़ता। जून के बाद पालियामेंट का कोई सेशन भी नहीं हुग्रा है। ग्राप इसको सिद्धान्ततः तो स्वीकार करते हैं लेकिन चाहते हैं कि सन् 1965 से लागू होना चाहिये। जब ग्राप इस बिल के सिद्धान्त को स्वीकार करते हैं ग्रीर इसका समर्थन करते हैं तो जिस दिन बिल

हम लोग पास करें, उसी दिन से इसे लागू होना चाहिये।

Mr. Deputy-Speaker: I shall now put Mr. Chaturvedi's amendment to the House. The question is:

That in amendment No. 1, for subclause (2) of clause 1, substitute—

"(2) It shall come into force on the 1st day of June, 1965."

The Lok Sabha divided:

Division No. 8]

AYES

.[15.27 hrs.

Banerjee, Shri S.M. Chakravartty, Shrimati Renu Chaturvedi, Shri S.N. Daji, Shri Bilas, Shri Moha Gupta, Shri Indrajit Shah, Shri M Hansda, Shri Subodh Shukla, Shri Kar, Shri Prabhat Srinivasan, D Kachhavaiya, Shri Hukam Chand Warior, Shri Mukerjee, Shri H.N.

Shah, Shri Manabendra Shukla, Shri Vidya Charan Srinivasan, Dr. P. Warior, Shri

NOES

Achuthan Shri Alva, Shri A.S. Alva, Shri Joechim Aney, Dr. M.S. Bebuneth Singh, Shri Bakliwal, Shri Bal Krishna Singh, Shri Berman, Shri P.C. Barrow, Shri Barua, Shri R. Basumatari, Shri Bhanu Prakash Singh, Shri Bhattacharyya, Shri C.K. Bril Basi Lal, Shri Chakraverti, Shri P.R. Chandrabhan Singh, Shri Chavda, Shrimati Joraben Daffe, Shri Daljit Singh, Shri Des, Shri B.K. Deshmukh, Shri Shivaji Rao S. Dharamalingam, Shri Dighe Shri Doral, Shri Kasinatha Dwivedi, Shri M.L. Ganapati Ram, Shri Ganga Devi, Shrimati Hanumanthaiya, Shri Harveni, Shri Ansar Himatsingk a, Shri Igbal Singh, Shri Jamunadevi, Shrimati 4 The, Shri Yogendre Joshi, Shrimati Subhadra Kakkar, Shri Gauri Shanker

Kamble, Shri Kedaria, Shri C.M. Khan, Shri Osman Ali Katoki, Shri Liladhar Koujelgi, Shri H.V. Koya, Shri Kripe Shankar, Shri Lasker, Shri N.R. Laxmi Bei, Shrimati Mahishi, Shrimati Sarojini Malaichami, Shri Malhotra, Shri Inder J. Malliah, Shri U.S. Mandal, Dr. P. Maniyangadan, Shri Marandi, Shri Masuriya Din, Shri Matcharaju, Shri Mathur, Shri Shiv Charan Mehrotra, Shri Braj Bihari Mirza, Shri Bakar Ali Mishra, Shri Bibhuiti Mohanty, Shri G. Mukane, Shri Mukerjee, Shrimati Sharda Murti, Shri M.S. Niranjan Lal, Shri Pande, Shri K.N. Panna Lal, Shri Pant, Shri K.C. Paramasivan, Shri Patel, Shri Rajeshwer Pillai, Shri Nataraja Prabhakar, Shri Naval Raghunath Singh, Shri Raju, Shri D.B.

Ram Sewak, Shri Ram Swarup, Shri Ramabadran, Shri Rane, Shri Ranga Rao, Shri Rao, Shri Ramapathi Reddiar, Shri Saha, Dr. S.K. Sahu, Shri Rameshwar Saigal, Shri A.S. Samanta, Shri S.C. Samnani, Shri Shakuntala Devi, Shrimeti Shankaraiya, Shri Sheo Narain, Shri Shivananjappa, Shri Shree Narayan Das, Shri Siddish, Shri Sidheshwar Prasad, Shri Singhvi, Dr L.M. Sinha, Shrimati Ramdulari Sinha, Shrimati Tarkeshwari Subramanyam, Shri T. Sunder Lal, Shri Swell, Shri Tiwary, Shri K. N. Tiwary, Shri R.S. Tombi, Shri Tripathi, Shri Krishna Deo Upadhyaya, Shri Shiva Dutt Valvi, Shri Veerappa, Shri Verma, Shri Belgovind Virbhadra Singh, Shri Wadiwa, Shri Yadava, Shri B.P.

(Amendment) Bill

Mr. Deputy-Speaker: The result of the Division is:

Ayes 14: Noes 107.

The motion was negatived.

Mr. Deputy-Speaker: I shall now put the main amendment No. 1 to the House. The question is:

"That the following amendment made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1964, be taken into consideration:—

'Clause 1

- 1. That at page 1, for line 5, the following be substituted, namely:—
- (2) It sha! be deemed to have come into force on the 1st day of June, 1964."

The Lok Sabha divided.

Dr. M. S. Aney (Nagpur): I have voted wrongly, Sir.

Mr. Deputy-Speaker: It does not materially affect the result. The result* of the division is as follows:

Ayes 130; Noes 11.

The motion was adopted.

Mr. Deputy-Speaker: The question is:

That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven aundred kilometres by rail or road from the place where the session of the House of Parliament or the sitting of the Committee is being held" be deleted.

Clause 4

3. That at page 2, clause 4 be deleted.'

The Lok Sabha divided:

Shri C. K. Bhattacharyya (Raiganj): It looks like misuse of the procedure of the House—what they are doing. Of course, they are making the proceedings lively, but I think it is misuse of the procedure.

Shri Daji: Sir, I rise to a point of order. He must withdraw the words "misuse". We are using our right to claim a division.

Mr. Deputy-Speaker: They have the right to demand a division. There is no misuse of procedure.

Shri Daji: He must withdraw those words.

Shri Hanumanthaiya: They are not unparliamentary.

Shri Vidya Charan Shekla (Mahsamud): There cannot be any proceedings when the lobbies are being cleared.

Mr. Deputy-Speaker: I hold that it is no misuse of procedure.

Shri Vidya Charan Shukla: When the lobbies are being cleared, the House is not in regular session.

Mr. Deputy-Speaker: The lobbies are already cleared; the doors are locked and nobody can enter now.

Shri Daji: If they want a wage rise let them be more modest, not so shameless.

Mr. Deputy-Speaker: I learn that there is a failure in the voting system. Therefore, I would request those son. Members who are in favour of these amendments to stand up.

^{*}The names of the Members could not be recorded due to mechanical defect in the voting machine.

Shri S. M. Banerjee: Sir, I rise to a point of order. Why not we wait for another day to pass this?

Several Hon, Members rose-

Mr. Deputy-Speaker: They may resume their seats.

Shri S. M. Banerjee: Has it been counted?

Mr. Deputy-Speaker: It is a huge majority.

Shri S. M. Banerjee: Sir, it is against parliamentary procedure. The votes will have to be recorded.

Mr. Deputy-Speaker: All right I will count. Those in favour of the amendments may again rise in their seats.

Several Hon, Members rose-

Mr. Deputy-Speaker: There are 129. Now, those against these amendments may rise in their seats.

Some hon. Members rose-

Mr. Deputy-Speaker: There are 10. So, the result of the division is as follows: Ayes 129, Noes 10.

The motion was adopted.

Shri Raghunath Singh: Sir, I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

Shri H. N. Mukerjee (Calcutta Central): Sir, I am very sorry indeed Shri Raghunath Singh has thought fit to bring before the House this rather grievous motion which in reality holds up this House to very well deserved ridicule and obloquy before the country. In the last occasion also, on our behalf, it was made very clear that whatever might be the difficulties felt by a few individual members, it was undignified and indecent on the part of Members of this House to give themselves a wage increase in the manner in which

it has been sought to be done. When we were young we used to study at school rules of English composition and we would be asked occasionally to amplify the saying "charity begins at home", but we had never an idea that "charity begins at home" is a maxim which is applied by the majority in this House, which means the Congress Party, in the manner in which Shri Raghunath Singh and his friends have sought to do. It is a most extraordinary thing, and I wish the majority in this House which has already expressed its opinion, gave its mind a little more earnestly to this matter.

It is nothing short of a calumny that at a time when people all over the country are suffering under the most grievous blows on account of the rise in prices, at a time when the employees of government in the Centre as well as in the States, not to speak of the public sector undertakings, are asking for a certain increase in their incomes because of the rise in the cost of living, at a time when the Government is turning a deaf ear to all sorts of demands, in regard to bonus for instance, at that very particular time, the two Houses of Parliament are coming together in a most vicious fashion in order to give themselves a pay rise. It is a most amazing thing. If this House can behave in this fashion, if this House can put the interests of a handful of Members who are not even a microscopic minority in this country, if this House places the interests of a few Members of the House above the interests of the people of this country, what right have we to call ourselves the representatives of our people? That is a point of view which we have tried to present, and I think it is a sheer scandal if this kind of thing is forced down our throats. I do not know, as I have said before, maybe, footling little reasons could be put forward regarding the difficulties in making both ends meet which some of our Members might have experienced, but for that reason to give away a whole principle is something which is not

(Amendment) Bill

[Shri H. N. Mukerjee] understandable. When we should try to represent the feelings of our people when we should try to represent in some measure the life and aspirations of our people, we betray that trust, we are doing something which goes against the whole grain of human decency, not to speak of parliamentary democracy. In the name of majority which is ruling the roost in this place, if this kind of measure is put on the statute book and members

of both Houses of Parliament get just a pat on the back and also an additional package of wages, that is something against which we ought to raise our voice, and that is exactly what I am trying to do.

Mr. Deputy-Speaker: The question-

"That the amendments recommended by Rajya Sabha be agreed to."

The Lok Sabha divided

Division No. 10]

AYES

15.44 hrs.

Abdul Wahid, Shri T. Achuthan, Shri Alva, Shri A.S. Alva, Shri Joachim Aney, Dr. M.S. Ankineedu, Shri Babunath Singh, Shri Bakliwal Shri Bal Krishna Singh, Shri Barman, Shri P.C. Berrow, Shri Baseppe, Shri Basumatari, Shri Bhanu Prakash Sngh, Shri Bhattacharyya, Shri C.K. Bhawani, Shri Lakhmu Birendra Bahadur Singh, Shri Bist. Shri J.B.S. Brij Besi Lal Shri Brij Raj Singh Kotah, Shri Chakraverti, Shri P.R. Chandrabhan Singh, Shri Chaudhuri, Shri D.S. Chavda, Shrimati Johraben Chuni Lal, Shri Daffe, Shri Das, Shri B K. Dass, Shri G. Deshmukh, Shri B.D. Deshmukh, Shri Shivaji Rao S. Dharamalingam, Shri Dighe, Shri Dorai, Shri Kasinatha Dubey, Shri R.G. Dwivedi, Shri M.L. Blayaperumal, Shri Gahmari, Shri Ganapeti Ram, Shri Gandhi, Shri V.B. Ganga Devi, Shrimati Goni, Shri Abdul Ghani Gounder, Shri Muthu Gupta, Shri Badahah Hanumenthaiya, Shri

Harvani, Shri Ansar

Hem Rai, Shri Iqbal Singh, Shri Jamunadevi, Shrimati Jha, Shri Yogndra Joshi, Shrimati Subhadra Kajrolkar, Shri Kamble, Shri Kedaria, Shri C.M. Keishing, Shri Rishang Koujalgi, Shri H.V. Kripe Shanker, Shri Lasker, Shri N.R. Laxmi Bai, Shrimati Mahishi, Dr. Sarojini Malhotra, Shri Inder J. Malliah, Shri U.S. Mandal, Shri Yamuna Presed Maniyangadan, Shri Marandi, Shri Masuriya Din, Shri Matcharaju, Shri Mathur, Shri Harish Chandra Mathur, Shri Shiv Charan Mehrotra, Shri Braj Bihari Mehta, Shri J.R. Melkote, Dr. Mengi, Shri Gopal Datt Mirza, Shri Bakar Ali Mishra, Shri Bibhuti Mohanty, Shri Gokalananda Mukane, Shri Mukerjee, Shrimati Sharda Munzni, Shri David Murti, Shri M.S. Niranjan Lal, Shri Paliwal, Shri Pande, Shri K.N. Panna Lal, Shri Pant, Shri K.C. Paramasivan, Shri Patel, Shri P.R. Patel, Shri Rajeshwar Pillai, Shri Nataraja Prabhakar, Shri Naval Pratap Singh, Shri

Raghunath Singh, Shri Rajdeo Singh, Shri Raju, Shri D.B. Ram Sewak, Shri Ram Swarup, Shri Rane, Shri Ranga Rao, Shri Rao, Shri Mathyal Rao, Shri Ramapathi Reddiar, Shri Roy, Shri Bishwanath Sadhu Ram, Shri Saha, Dr. S.K. Sahu, Shri Rameshwar Saigal, Shri A.S. Samanta, Shri S.C. Samnani, Shri Satyabhama Devi, Shrimati Shah, Shri Manabendra Shakuntala Devi, Shrimati Shankaraiya, Shri Sharma, Shri K.C. Sheo Narain, Shri Shree Narayan Das, Shri Siddiah, Shri Sidheshwar Prased, Shri 2 Singh, Shri S.T. Sinha, Shrimati Tarkeshwari Srinivasan, Dr. P. Subramanyam, Shri T. Sunder Lal, Shri Swell, Shri Tahir, Shri Mohammad Tiwary, Shri D.N. Tiwary, Shri K.N. Tiwary, Shri R.S. Tripathi, Shri Krishna Dee Uikey, Shri Ulaka, Shri Upadhyaya, Shri Shiva Dutt. Valvi, Shri Veerappa, Shri Verma, Shri Balgovind Virbhadra Singh, Shri Wadiwa, Shri Yadava, Shri B.P.

NOES

Bade, Shri Banerjee, Shri S.M. Chakravartty, Shrimati Renu Chaturvedi, Shri S.N. Daji, Shri Elias, Shri Mohammad Gupta, Shri Indrajit Kar, Shri Prabhat Mukerjee, Shri H.N. Warior, Shri

Mr. Deputy-Speaker: The result of the Division is: Ayes 136; Noes 10.

The motion was adopted.

Shri H. N. Mukerjee: In view of what has happened, we leave the House as a gesture of protest against the passing of this measure.

(Shri H. N. Mukerjee and some other hon. Members then left the House).

15.47 hrs.

INCOME-TAX (AMENDMENT) BILL

(Amendment of Section 2) by Shri C. K. Bhattacharyya.

Mr. Deputy-Speaker: We will now take up the next item of business. Shri C. K. Bhattacharyya.

Shri C. K. Bhattacharyya (Raiganj): What about the Constitution (Amendment) Bill of Shri Prakash Vir Shastri?

Mr. Deputy-Speaker: It has been postponed.

श्री प्रकाशवीर शास्त्री (विजनीर) : इससे पहले कि श्री भट्टाचार्य अपना भाषण प्रारम्भ करें, में आप से यह निवेदन करना चाहता हूं कि पिछले विधेयक के लिए जो 45 मिनट का समय निर्धारित किया गया था, उससे अधिक जा समय लग गया है, वह समय आज ही बड़ा लिया जाये । जो पन्द्रह बीस मिनट अधिक लग गए हैं, वे भाज ही पांच बजे के बाद ले लिये जायें, क्योंकि काश्मीर की स्थिति ऐसी है कि गवनेमेंट का प्वायंट आफ़ ब्यू भी सदन के सामने भा जाना चारिए। Mr. Deputy-Speaker: No.

Shri C. K. Bhattacharyya: I beg to move:

"That the Bill further to amend the Income-tax Act, 1961, he taken into consideration."

This Bill says that in section 2 of the Income-tax Act, the following clause shall be inserted, namely:

"Hindu undivided family means a Hindu undivided family governed by the mitakshara law."

15.49 hrs.

[Dr. SAROJINI MAHISHI in the Chair]

I had introduced a Bill for this purpose in the Second Lok Sabha but the Bill lapsed when the Lok Sabha . . .

श्री हुकम चन्द कछवाय (देवास) : यह कौनसाबिल चल रहाहै ?

श्री प्रकाशवीर शास्त्री: समानेती जी, मैं ग्रापसे यह व्यवस्था चहिता हूं कि इसके बाद वह विधेयक ग्राना चाहिए, जिस को "ए" कैटेगरी में रखा गया है। इसके बाद दूसरे विधेयक किस तरह से ग्रा सकते हैं—— "बी" ग्रीर "सी" कैटेगरी के बिल किस तरह चर्चा का विषय हो सकते हैं?

Mr. Chairman: Once the Deputy-Speaker has given a ruling, I cannot have any say in the matter.

श्री प्रकाशवीर शास्त्री : रूलिंग का सवाल नहीं है। "

Mr. Chairman: According to the procedure it is indefinitely adjourned. There is no special time fixed for taking up the discussion again.

श्री प्रकाशवीर शास्त्री : डिप्टी स्पीकर साहब से जो बातच त हुई है या जो फैसला उन्होंने दिया है वह केवल इतना ही है कि 45 'मि: उन बिल के लिए दे दिये जायें पहले जो राज्य सभा से पास हो कर झाया है और उसके बाद काश्मीर वाला विशेयक ले लिया जाए। अगर विधान बीच में बाधक होता है तो हाउस की राय ले ली जाए और...

ह **भाषित महोदय**ः राय लेने का प्रश्न नहीं है । डिप्टी स्पीकर ने एक बार निर्णय .ले **लिया है । ग्रब** यही बिल चलेगा ।

श्री प्रकाशवीर शास्त्री : उन्होंने निर्णय नहीं लिया है। हाउस से कभी नहीं पूछा गया है इस विषय में। ग्राप हाउम से पूछ लीजिये। हाउस सुप्रीम है।

Mr. Chairman: The question of taking the vote of the House does not arise at all. The motion has been adopted, namely,—

"That the Debate on the Constitution (Amendment) Bill, 1964, be adjourned."

Therefore it is indefinitely adjourned and it has been decided by the Deputy-Speaker that Shri Bhattacharyya's Bill be discussed.

श्री प्रकाशवीर शास्त्री : मैं दुवारा प्रस्ताव उपस्थित करता हूं कि इस विधेयक को जो पहले से चला श्री रहा है, पहले ले लिया जाए श्रीर हाउस की राय इस सम्बन्ध में जान ली जाए । हाउस मुश्रीम है श्रीर जो न्याहे, निर्णय ले सकता है । सारा हाउस इस पक्ष में है श्रीर हाउस के निर्णय को श्रापको मानना पडेगा ।

Mr. Chairman: Once the ruling has been given . . .

त्री प्रकाशबीर शास्त्री : रूलिंग नहीं दिवा गया है । निर्णय या कि उस विधेयक को जिसमें राज्य सभा ने एमेंडमेंटस सुझाई हैं, पहले ले लिया जाए। वह रूलिंग नहीं था।

सभाषित महोदय : नया बिल जो है, उसको ले लिया...

श्री प्रकाशांचीर शास्त्री: नया बिल इसके बाद लिया जा सकता है। इसी वास्ते मैंने कहाथा कि हम थोड़ी देर और बैठ जायें भीर इस पर डिस्कशन खरम कर लें।

Mr. Chairman: Once the decision has been taken by the Deputy-Speaker I cannot do anything in the matter. He has requested Shri Bhattacharyya to proceed with his Bill. Yes, Shri Bhattacharyya.

श्री प्रकाशबीर शास्त्री : निर्णय केवल इतना था कि यह विधेयक बीच में ग्रा गया है, राज्य सभा वाला, और इसको पहले ले लिया जाए और इसके बाद इस मेरे विधेयक को ले लिया जाए । इसको सभी ने माना है । ग्रगर कोई किटनाई है तो हाउस की राय ले ली, जाए । हाउस का निर्णय हमेशा सुप्रीम होता है ।

Mr. Chairman: For your information I may say that this motion has been adopted by the House last time, that is, today, namely—

"That the Debate on the Constitution (Amendment) Bill, 1964, be adjourned."

Under rule 338.

"A motion shall not raise a question substantially identical with one on which the House has given a decision in the same session."

It has been adjourned.

So I request Shri Bhattacharyya to continue his speech.

The Minister of Planning (Shri B. R. Bhagat): The ruling is very sound.

श्री प्रकाशवीर शास्त्री: साउण्ड की सवाल नहीं है। जो मैं कह रहा हूं इससे सभी महमत हैं। सवाल सबसे बड़ा यह है कि हाउस का जो निर्णय होता है वह सबसे उच्च होता है, वह हमेशा ही मान्य होता है। हाउस का निर्णय इस प्रकार का था कि इस राज्य सभा वाले विश्वेयक के बाद इस मेरे काश्मीर विश्वेयक को ले लिया जाए। गवनेंमेंट अपनी जिम्मेदारियों से क्यों भागती है प्रोसीजर का बहाना ले करके या दूसरे तरीके में? सारा हाउस इसके पक्ष में है। तब प्रोसीजर का बहाना क्यों लिया जा रहा है। जब इसको स्थांत किया गया था तब कहा गया था कि इसके बाद इस मेरे विल को ले लिया जाएगा।

श्री हुकम चन्द कछवाय : मत विभाजन इसी विषय पर हुग्रा था कि उस बिल के बाट इसी को लेंगे । इसी पर मत विभाजन हुग्रा था ।

श्री प्रकाशवीर शा त्री: श्रापको ध्यान हांगा कि एक बार इसी प्रकार लोक सभा की यह जो प्रक्रिया है इसके विपरीत कुछ निणय लेना था तो उस समय स्पीकर ने हाउस के सामने उसको रखा था श्रीर जब हाउस ने मान लिया तो उस चीज को ले लिया गया था। इसको भी श्राप हाउस के सामने रख दीजिये। श्रगर हाउस सहमत हो तो इस मेरे विश्वेयक को ले लिया जाए।

Mr. Chairman: Today only the motion has been adopted that this particular thing should be adjourned. The rules are framed by the House and therefore it is nothing going against the rules of the House. I request Shri Prakash Vir Shastri not to interrupt and to allow the discussion to continue.

Dr. M. S. Aney (Nagpur): My submission is that when the motion for adjournment was moved there was general understanding that it was being postponed to be taken up after the Bill about salaries. I do not know what the exact wording of that motion is, but if there is a doubt on this point,

it is open to you to put the matter to the vote of the House and get it cleared.

Shri Gauri Shankar Kakkar (Fatehpur): I was present here when the motion was moved by hon. Member, Shri Kamath. It was decided that it would be postponed and would be taken up after that Bill. Even the hon. Deputy-Speaker had taken it in that light. It was implied that this will be taken up after the Salaries and Allowances of Members of Parliament (Amendment) Bill. That was impliedly meant. I think, there some misunderstanding somewhere and I shall request that on such a special occasion the opinion of the House which is supreme over the rules be taken. There is no bar to taking the opinion of the House under these circumstances, when the House had dealt with it and it was made by the House.

Shri C. K. Bhattacharyya: Though my Bill comes after Shri Prakash Vir Shastri's Bill, I believe, I should make some observation on this. The procedure that you have adopted today is rather unusual. His Bill was first in the list and we took up Shri Raghunath Singh's Bill first and it was adjourned. He is right that the understanding in the House was that Shri Prakash Vir Shastri's Bill will come up after Shri Raghunath Singh's Bill. That is why when the hon. Deputy-Speaker called upon me to speak, I at once asked, "What about Shri Prakash Vir Shastri's Bill?" That understanding was in the mind of everyone of us. Otherwise, it would look like stifling the discussion of Shri Prakash Vir Shastri's Bill just in the middle of the way. It is an important matter. I do not know whether there is any way out of it, but the question that is raised by Shri Prakash Vir Shastri appears to me to be a very valid question.

Shri Shree Narayan Das (Darbhanga): I think, the hon. Member will have to give another notice for the consideration of his Bill; otherwise, it cannot come up today. Only if the sponsor of the Bill gives notice

[Shri Shree Narayan Das]

to the House and that notice is accepted, that will be considered.

Shri Gauri Shankar Kakkar: Now I formally move:—

"That the Bill moved by Shri Shastri which was adjourned, be taken into consideration."

Then, Shri Bhattacharyya's Bill may be taken up.

An Hon Member: That cannot be done.

Mr. Chairman: I am extremely thankful to hon. Members for their kind advice and observations in this matter, but the thing is that a motion has been adopted by the House today only and therefore under rule 338 this cannot be taken up today. The rules have been framed by the House and once the rules have been framed by the House-of course, the House can go against the rules also as the House is a supreme body—the convention is that as far as possible we should resort to the rules that the supreme body has framed. Therefore, once the hon. Deputy-Speaker has decided in this matter that the discussion of Shri Prakash Vir Shastri's Bill is being adjourned-of course, that will be discussed in course of time-he need not be afraid that it will altogether be put an end to-therefore I now request Shri Bhattacharyya to continue with his speech and request Shri Prakash Vir Shastri not to interrupt.

श्री प्रकाशवीर शास्त्री: श्रापने हाउस की इच्छा को जान कर कई बार रूज्य स्थिगत किये हैं ग्रीर हाउस ने जिस प्रकार इच्छा जाहिर को, ग्रापने निर्णय लिया है। यह पहले हो चुका है इसी लोक सभा के ग्रन्दर। ग्रव भी सारे हाउस की इच्छा है कि काश्मीर वाले मेरे बिल को ले लिया जाए। इसलिए ग्रगर ग्रापका विधान बीच में ग्राता भी है, तो उसको स्थागत करने के बारे में हाउस की इच्छा जान ली जाए। 16 hrs.

Mr. Chairman: The motion has been adopted only today by this House for the adjournment of the debate on Shri Prakash Vir Shastri's Bill. Once the House has adopted that particular motion, I do not think that the House would like to go back upon what it has adopted.

Shri Prakash Vir Shastri: The House is supreme.

An Hon. Member: That rule may be suspended.

Shri Gauri Shankar Kakkar: May I be permitted to move a formal motion that the application of rule 338 be suspended in relation to Shri Prakash Vir Shastri's Bill? That has been done on previous occasions also. I formally move that the operation of rule 338 which comes in the way be suspended by the House in connection with the consideration of Shri Prakash Vir Shastri's Bill?

Shri Shree Narayan Das: As regards the motion which the hon. Member wants to move, I would submit that that has to be given notice of first. Unless notice is given and it is included in the Order Paper, the discussion cannot continue.

Mr. Chairman: There are so many other technical difficulties also which come in the way. We are laying down certain good conventions and we should follow them. Once the hon. Deputy-Speaker has taken this decision, we shall proceed with the discussion on Shri C. K. Bhattacharyya's Bill now, and the discussion on Shri Prakash Vir Shastri's Bill can be resumed in course of time.

श्री प्रकाशकार झास्त्री: मैं ग्राप के इस निर्णय के विरोध में ग्राज पहली बार सदन का त्याग कर रहा हूं।

श्री हुकमचन्द कछ्छाय: मैं इसका र मर्थन करता हं। मैं भी सदन का त्याग करता हं।

(Shri Prakash Vir Shastri and Shri Hukum Chand Kachhavaiya left the House). Shri C. K. Bhattacharyya: This is rather a confusing situation for discussing such a technical matter as for which I have brought forward this amending Bill. In fact, we were preparing for the discussion of the Bill seeking to delete article 370 of the Constitution, and the whole House was getting ready for that and was remaining in suspense. Anyway, it has come about that this Bill should come

The amendment which I am suggesting is this, that—

"In section 2 of the Income-tax Act, 1961,....the following clause shall be inserted namely—

"(23A) 'Hindu undivided family' mean; a Hindu undivided family governed by the Mitakshara law."."

This is not the first time that I have taken up this point. I took it up in 1961, and then again in 1962, while the Finance Bill was being moved for consideration. When Dr. B. Gopala Reddi was the Minister of State in the Ministry of Finance, I moved my amendment to the Finance Bill, if I remember aright

श्री गौरी झंकर कक्कड : मुझे कोरम सम्बन्धे श्रापत्ति है।

Mr. Chairman: The bell is being rung . . .

Now, there is quorum. Shri C. K. Bhattacharyya may continue his speech now.

Shri C. K. Bhattacharyya: At that time, Dr. B Gopala Reddi was so much impressed with the arguments that I had put forward in support of my proposal that he suggested to me that I might bring it forward in the form of a Bill seeking to amend the Act. Later, I put forward that proposition again when Shri Morarji Desai was the Finance Minister. I had put it forward in the form of a Bill as well as in the

form of an amendment to the Finance Bill which the hon. Finance Minister was moving for consideration at that time. In fact, when his Bill was being referred to a Select Committee, I suggested that my Bill for amending this section might also be referred to the same Select Committee so that Select Committee might take cognisance of both the Finance Bill and also the amendments suggested by me. I do not know what happened in the Select Committee. But the amendment suggested by me was not considered by them; at least in the form in which the Bill came up to the House again, my amendment was not there.

But when the Finance Bill WAS being discussed, I put forward my arguments and Shri Morarji was at that time almost in favour of accepting my amendment. But then, again, he stopped. At one moment, he said to the Speaker-I hope it is rein the proceedings of the House—"I am prepared to accept the amendment". Then, he said to the Speaker that it might be suggested to me to consult legal experts whether the acceptance of the amendment would be to the good of the parties for whom I was pleading. And then he hesitated, and the amendment was not accepted.

That is why I have brought up this point again before the House in the form of a Bill. The term 'Hindu undivided family' is nowhere defined in the Income-tax Act. As a result, it is extended to families that should not considered as Hindu undivided families; I am referring to the Dayabhaga families of the eastern region, particularly of Bengal, I hope that as a result of the studies which you. Mr. Chairman, have made, proofs of which often come out in the speeches that you make, you would be inclined to accept my proposition that the Dayabhaga families are radically different from the Mitakshara families.

In the Mitakshara families, the coparcenary comes into existence 38BI

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the birth of the When the child is born, it gets a coparcenary interest or co-tenancy interest in the Hindu undivided family. The difference in the case of the Dayabhaga family is that the rights come into existence on the death of father. So long as the father is living, the children have no right to the property, in the case of the Dayabhaga family, while in the Mitakshara family, a child gets a share of the property the moment he is born, the only thing being that his share remains undefined. That is why Mitakshara families can be called Hindu undivided families. But so far as the Dayabhaga families are concerned, the share of each child, after the death of the father, is defined; the only thing is that they enjoy their shares together so long as they live jointly.

In these circumstances, the application of the Income-tax Act to them is a great defect. That is why I insist that it should be an essential condition that the term 'Hindu undivided family' should be defined somewhere in the Income-tax Act.

That is not done. What I find is that e expression "Hindu undivided the undivided family," as applied to the Dayabhaga family, leads to injustice. The "Hindu undivided family" is put in the cate-gory of "person". In this way like the Mitakshara fami'y in which the individuals are assessed together, the Dayabaga families are also assessed as "persons" so that they pay higher assessment than what they should pay if individuals were assessed separately.

On the other hand, practically such assessment enforces a breaking up of the Dayabhaga family, that is joint family is broken up, the brothers having to separate from each other so that they will be assessed, each one of them, and whatever relief they might claim wou'd be allowed to each them. It is from the unwarranted extension of the term "Hindu undivided family" that the Dayabhaga family should be spared in anyway possible and it should not come under the same and should not be taken into consideration when the income-tax ment is made on such a family.

The main question to be considered is what constitutes a family which can be called an undivided family and what kind of income or property belonging to such families should be assessed, as distinguished from the individuals who compose it. Under the general law, as I have stated, the main features of a Hindu undivided family is that it is a coparcenary or tenancyin-common; only the coparcenary tenancy-in-common arises within certain relations. So, it exists only among families in which those relations obtain. What I want is to make it clear in the Act that where those relations do not obtain, this term will not be extended.

The concept of Hindu undivided family essentially is that the family property or the family is divisible but has not been actually divided. This can apply, as I have stated, to one kind of families governed by Mitakshara law but not to the families governed by Dayabhaga law. The characteristics of the Mitakshara law is first, the right by birth and second the right or passing of that right by survivorship. Compare the Dayabhaga family with the Mitakshara family. I have stated that a child in the Mitakshara family, the moment it is born, becomes a partner in the family property, but not in the Dayabhaga family. The father in the Dayabhaga family is a dictator, so long as he lives. None of his sons has any share to the property. The idea is completely different from the Mitakshara family property.

Then again, when it is a joint family, the brothers live jointly in the Dayabhaga family. If any of them dies, his share passes to his issues, but not to the other partners. Take the case of the Mitakshara family. When one coparcener dies, by right of survivorship,

share passes to the next of the coparceners and not to his children only, but to the co-parceners. In that way, I have been trying to distinguish the Dayabhaga family from the Mitakshara family. As I said, the coparcenery starts with the birth of the son and when one coparcener dies, his share passes to the rest of the coparceners to that extent only. These are the characteristics of the Hindu undivided family as held by the courts. These do not exist in the Dayabhaga family, as I have stated.

In the courts also, it has been held that the Mitakshara family after a preliminary decree of partition comes to the position of a Dayabhaga family, because, then, the shares have been defined, but the shares have not been partitioned. That is the position of the Dayabhaga family always; shares are already defined; only they are being enjoyed in common. After the preliminary decree for partition has been made, where only shares are defined and before actual partition, persons are in the same position as the Dayabhaga family and can be assessed in respect of their shares only. This is the view of the courts. So. I have been trying to prove that characteristics of the Davabhaga family do not bring it under the term "Hindu undivided family," as put in the Income-tax Act. And that is why I want that the term should be clearly defined in order to exclude the Dayabhaga family from them.

I may give an example which will make it clear. Supposing A, B and C are three brothers constituting a Dayabhaga family. If A sells away property to a non-Hindu and the term "Hindu undivided family" be applied to that family, so long as the property is held in common, the non-Hindu gets a title to be included in the Hindu family, because the shares are defined already. It is not that the shares are defined after partition; the shares are

defined by inheritance; they inherit the shares separately and it is not so in the case of the Mitakshara family. as I have stated.

In fact, I am not merely speculating. The Bengal Agricultural Income-tax Act has accepted and followed true and correct position of the Hindu law. Under the same Act, the Bengal Agricultural Income-tax Act, Hindu undivided family has clearly defined as the Hindu undivided family governed by the Mitakshara law. What I want is that the definition given in the Bengal Agricultural Income-tax Act be accepted in our Income-tax Act itself.

That is the suggestion that I make.

In the above Act every member of the Dayabhaga family is treated as an individual from before the partition of the family and each member is assessed for his share of the income from the property as an individual, but the case becomes different in the Incometax law; in spite of the shares and the members of the Dayabhaga being defined, they are treated as a Hindu undivided family. That is a great injustice. This should not be so. On the one hand, it gives the advantage to persons belonging to the Mitakshara family. On the other hand, it puts a disadvantage to the persons belonging to the Dayabhaga family. In that view of the matter, the income-tax law should be amended in accordance with principle of Hindu law.

This, I maintain, is against the spirit of the Hindu law itself. The spirit of the Hindu law is that the term "Hindu Undivided Family" should not be applied to the Dayabhaga family and it is because of this spirit inherent in Hindu law that I want that when the Income-tax Act uses the term "Hindu Undivided Family, it should go by the spirit of the Hindu law itself and not put forward its own interpretation upon it and apply it to cases to which it should not be applied. That is the

[Shri C. K. Bhattacharyya]

position I am trying to explain, namely, that persons governed by the Dayabhaga school of law should be always treated as individuals and not as Hindu Undivided Family. injustice is done to them. Each one of them owns family property and they should be assessed individually, because the family property does exist as undivided property. The property is already . inherently divided. But under the come-tax law, the assessment is made on the property as undivided property. That is the wrong that the Income-tax Act does and that is what I want to be remedied

The term 'partition' has different meanings when it is applied to Mitakshara school and to the Dayabhaga school. When the term is applied to the Dayabhaga school, it means the splitting up of joint possession and assigning specific portions of property to the several coparceners. Only joint possession is split up; the shares are already known. But under the Mitakshara school, partition means breaking up of the joint ownership. The ownership is joint. Partition breaks it up, defining the shares of the coparceners. In the case of Dayabhaga school, the shares are already defined; the ownership is known. joint ownership is broken into individual ownership whereas in the case of Mitakshara family, the ownership itself has to be defined and split up. The share of each coparcener has to be defined before partition can take effect. This already exists Dayabhaga school. That is why maintain that the characteristics the two schools of Hindu law are so different that the term "Hindu Undivided Family" should not be applied to the Dayabhaga school and it may be applied only to the Mitakshara school.

Moreover there are certain properties, like tank, bazar, hatt etc. which and can by nature are indivisible by never be partitioned or divided meets and bounds; they can be parti-

tioned only by defining the share among the members. This definite share always exists with the members of the Dayabhaga law since the day of inheritance of such properties. So far as the income of such properties is concerned, why should the members of Dayabhaga law be treated as Hindu Undivided Family and not as individuals and why should they be assessed as belonging to an Hindu Undivided Family?

I would draw the attention of the Government to the fact that if the proposed amendment is made, much revenue will be lost. But apart from the question of revenue, equity, propriety and justice demand that the two types of families, when they differ in their characteristics and basically in their conception according to the Hindu law, should not be regarded as one. The cardinal difference of inheritance, enjoyment and ownership of property under the two schools should not be ignored in the way that the income-tax law does.

In fact, I would go a little further and say that the term "Hindu Undivided Family is a misnomer as applied to Dayabhaga. It is high time that this anomaly should be removed. That is why I have brought in this Bill. That is why I have been attempting since 1961 to bring this to the notice of Government. It is a great injustice that is being done to one section of the Hindus by applying to them a concept of Hindu law which is not applicable to them. It is due to a sheer misunderstanding of the income-tax authorities and sheer obsession their part that they are doing it. Government should itself move to amend the income-tax law according to the lines I have indicated.

(Kozhikode): In U. K. Shri Koya quorum is not challenged during nonofficial days. May I know what is the practice here?

Mr. Chairman: If he wants to raise the question of quorum, he may do

Shri C. K. Bhattacharyya: I suggest to the Government that they should themselves take into consideration the provision in the Bengal Agricultural Income-tax Act and move for the modification of the Income-tax Act according to those lines. The very fact that the Bengal Legislature has realised this anomaly and has limited the expression Hindu Undivided Family to families governed by the Mitakshara law is a strong argument in my favour and I request the Government to amend the Central Act according to those lines.

I request the Finance Minister to accept my amendment. As I said, the acceptance of this amendment not cause any loss of revenue to the Government. It is not just and proper that the Act should leave open such loopholes. This is a loophole the Act has left open by roping in families which should not come under the Act and making assessment upon them, which assessment should not be made and should not have been made up till now. I do not why this expression has been left vague. It can be easily defined. Only in two places in the Income-tax Act it occurs. The Minister himself may move for making it more definite, so that it may not be extended to cases which should not come under it.

that this amendment I request should be accepted and relief afforded to the families on whose behalf I have been pleading before this House, trying to remove an injustice which has been done to them so long. If it were possible. I would request the Government to accept the amendment even with retrospective effect, just as they apply the Income-tax Act retrospectively for assessing the people and realising taxes from them. This is a case where taxes have been realised in the most unwarranted fashion. If sary, they should consult experts on Hindu law.

There are experts on Hindu Law. Take their opinion whether this term is actually applicable to the Dayabhaga families as has been done by the Income-tax Act so long.

Mr. Chairman: Motion moved:

"That the Bill further to amend the Income-tax Act, 1961, be taken into consideration."

Now, before I proceed further I would like to inform the House that the hon. Finance Minister will making a very important statement at five o' clock today.

Shri Harish Chandra Mathur: Can we know the subject of the statement?

The Minister of Planning (Shri B. R. Bhagat): You will know it at five o' clock,

Mr. Chairman: I find no hon Member rising to participate in this debate. The hon. Minister may reply.

16.32 hrs.

Shri B. R. Bhagat: Madam Chairman, I am sorry to say that I am not inclined to agree with the hon. Member. As he himself has said, a similar Bill was moved in the year 1961 by way of an amendment to the Income-tax Act and it was negatived by the Lok Sabha.

Shri C. K. Bhattacharyya: If he goes through the proceedings he will find that the Finance Minister was almost on the point of accepting it.

Shri B. R. Bhagat: But it was not accepted by Lok Sabha.

[Shri B. R. Bhagat]

The Income-tax Act is a fiscal legislation applicable to all schools of Hindu law and it will not be proper to single out only the Mitakshara school of law as conforming to the concept of a Hindu undivided family. It had been pointed by hon. Members that the proposed amendment would not benefit the persons governed by the Dayabhaga school of Hindu law. If a Dayabhaga family is not assessed as a Hindu undivided family, the owner of the property would be taxable as an individual and after his death, the persons succeeding to or inheriting the property would be assessable as an association of persons or a body of individuals. They would, thereby, be deprived of the benefits of larger initial margin-I think it will affect them adversely-of income exempt from income-tax, and a higher ceiling for rebate of incometax on account of insurance premia now enjoyed by the Hindu undivided family. In this connection, I may metion that the question as to the justifiability of the assessment of Hindu undivided families, governed by the Mitakshara or the Dayabhaga law, as a unit was examined by the Income-tax Investigation Commission and the Taxation Enquiry Commission. Both these commissions were of the view that the assessment of a Hindu undivided family as a unit was not only consistent with but substatially agreed with the legal position under the Hindu law. The hon. Member said it is a matter of equity. Here is the opinion of experts, the opinion of two bodies which went into this question. Then, a Member of Lok Sabha, the late Pandit Thakur Das Bhargava, had suggested the appointment of a Committee to go into the question of taxation of Hindu divided families. The matter was examined in consultation with the Law Ministry but it was considered that in the existing state of Hindu law, no useful purpose would be served by the appointment of a Committee to examine such a question, and Member was informed the hon. accordingly.

So long as the institution of Hindu undivided family continues to hold the present peculiar position in law, no useful purpose would be served by defining it through an amendment of the Income-tax Act as proposed by the hon. Member, and making a distinction between families governed by one of school of Hindu law and another. Incidentally, I may say, the amendment in the present form is also defective because if only distinguishes between Mitakshara Dayabhaga schools and leaves out Marumakkattayam and Aliyasanthana. In view of this position, it is not possible to accept the amendment in form or to send it for the present eliciting public opinion or to a Select Committee. Sir, I oppose this Bill.

Shri C. K. Bhattacharyya: Madam, I have heard the hon. Minister. One unfortunate matter in relation to this Bill is that it has come up at the fag end of the day after the House has been exercised by repeated calls to divisions, the Members are irritated and are not inclined to go into a technical matter like this. The atmosphere was not favourable for consideration of a Bill like this what we had experienced over the amendments by Rajya Sabha and Shri Prakash Vir Shastri's insistence that his Bill should be taken up again. In any case, I tried to put up the case in this atmosphere as best as I could.

What I suggested to the Minister was not to make distinction between different types Hindu families as conceived the Hindu law. What I suggested to him was not to apply a term to a family to which it does not belong. The term "Hindu undivided family" as used in the Income-tax Act is not applicable to the Dayabhaga families. That is my contention. I do not want him to make any favouritism, discrimination or any distinction in favour of the Dayabhaga family.

Shri B. R. Bhagat: The amendment does.

Shri C. K. Bhattacharyya: I did not mention Dayabhaga family at all. I only want him to clarify what, at the moment, the Income-tax Act has left unclarified. They say: "Hindu undivided family" while they could have said "Hindu undivided family as defined in the Mitakshara law". saying this, as I said I am not speculating, I am not speaking in the air or standing in the air. The hon. Minister mentioned about commissions and committees on the Income-tax Act and also Pandit Thakur Das Bhargava's motion to have a committee. These committees must have been composed of eminent persons with enough knowledge of things and of what they were doing. But I took my stand on the Act adopted by the West Bengal Legislative Council. The West Bengal Legislative Council while applying the same definition to the Agricultural Income-tax Act defined it as "Hindu undivided family as defined in the Mitakshara law". Therefore, someone is in the wrong; either the West Bengal Legislative Council in adopting that definition in the Agricultural Income-tax Act is wrong or the committees to which the hon. Minister has made a reference just now must have been in the wrong. If the term "undivided family" does mean only "Hindu undivided family as defined in the Mitakshara law" for the Agricultural Income-tax Act passed by the West Bengal Legislative council, it should have been taken objection to by the Centre. They have not done so. It has been passed about ten years back. Therefore, my stand is not as shaky as the hon. Minister would like to make it appear. There is a precedent. That is why, when the West Bengal Legislative Council had adopted that definition. I wanted to bring it before the notice of the Central Government. That is the only thing I have done and nothing more than that.

He mentioned about Marumakkattayam families and others. I am not

familiar with the smritis of those families. My knowledge is limited. My knowledge of the Hindu law in this respect is limited only to Mitakshara families and Dayabhaga families only. I can speak about these two and not about other types of Hindu families obtaining in the west and south of India. I do not know about them; he might find that out. That is why I had suggested to him, in the end, that some expert opinion on Hindu law might be taken as to whether the term "Hindu undivided family" has to be extended to the Dayabhaga school. I am demanding justice to the Dayabhaga. By no injustice is meant to Mitakshara. I do not know whether anybody can take it to the court and challenge the income-tax law in that way. Some may or may not do it. But why should Government not remove an injustice which is being perpetuated?

The hon. Minister referred to the Taxation Enquiry Committee report. With all respect to him, I do not accept that Committee as authority on Hindu law. That can be decided only by experts on Hindu law. In connection, the hon. Minister referred to Mitakshara, Dayabhaga, Marumakkattayam and Aliyasanthana laws. It is Dr. Ambedkar who referred to all the laws obtaining in India and it is through him that we came to know of them when he brought in the Hindu Code to make the Hindu law consistent and harmonious. That is not my concern. Neither do I want to make any discrimination or show favouritism to any particular school. I want only to make it clear in the definition as to what a Hindu undivided family means. Why is the Minister not prepared to define Hindu undivided family in the Income-tax Act? Why do the Government not make a move in that direction? If you leave it undefined, leaving unlimited scope of the income-tax authorities to proceed in whatever way they like, either to the right or to the left, it will create all sorts of difficulties to the people and there is no remedy. That is why I am suggesting that the law may be made clearer.

there

Shri B. R. Bhagat: I said that the income-tax legislation is a fiscal legislation and this concept relating to Hindu law cannot be incorporated

Shri C. K. Bhattacharyya: I do not dispute what the hon. Minister has stated. But when a term is used in the Bill, it should be clearly defined; either in the Act itself, or in the General Clauses Act or somewhere else. An Act cannot go on using a definition which is vague, which is capable of many interpretations.

Secondly, the essence of the meaning of Hindu undivided family should be found out from experts on Hindu law, who alone can say how far the scope of that term should go and whether it should include all types of Hindu families.

These are the two suggestions I want to make to the hon. Minister. I have been trying for it all these years, and I would be trying for it again. I find the hon. Minister is not in a frame of mind to accept it, but in the expectation....

Shri B. R. Bhagat: The House has also to accept it.

Shri C. K. Bhattacharyya: The Minister should accept it first. Then the House will automatically accept it. That goes without saying.

16.44 hrs.

[Mr. Speaker in the Chair]

My first object is the hon. Minister and then the House. If he is not in a frame of mind to accept it, I would rather have the Bill withdrawn. I will bring it again at a more suitable time, when there is a more favourable climate for the consideration of such a Bill and when the hon. Minister is in a mood for the acceptance of the Bill.

Mr. Speacker: Has the hon. Member the permission of the House to withdraw his Bill?

Some Hon. Members: Yes.

The Bill was, by leave, withdrawn.

16.45 hrs.

STATEMENT RE: ENHANCEMENT OF BANK RATE, MODIFICATION OF CREDIT CONTROL, ETC.

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Speaker, when I spoke in the Lok Sabha little over a week ago I referred to the concern with which Government viewed the deterioration in the price situation. The general index was 156.7 on September 5, an increase or not less than 14 per cent over year. The deterioration in the price situation and the vulnerablility particular of food prices are basically tne symptoms of increasing under which the economy is currently operating.

A policy of utmost economy in governmental expenditure and a drastic pruning down of non-essential expenditure is called for urgently to reduce the strain of excess demand on the economy. A few weeks ago I had announced that the Central Government had decided to effect economies in expenditure of over Rs. 70 crores. I would like to reiterate, however, that this figure must be regarded as the absolute minimum.

It was also my hope that the States would be able to prune down their expenditure substantially. I earnestly appeal to the States to review their expenditure position in the light of the current serious supand price situation. plyfinancial position of several States despite substantial Central continues to cause cern. In the interest of over all stability and successful planning there is no alternative to the maintenance of utmost vigilance in limiting overall expenditure to available resources.

In particular we should seek to keep the level of deficit financing to the absolute minimum. This is all the more necessary as the capacity of the economy to bear deficit financing has been weakened by continuous recourse to this form of finance and

Enhancement of Bank Rate Modification of Credit Control, etc.

additional doses of deficit financing in the light of the tight position on the supply side would only aggravate an already serious situation.

I had mentioned earlier that operations of the private sector were no less significant in bringing about the present imbalance between rate of monetary expansion and real output growth. This also calls has corrective action. This engaging the Reserve Bank's attention and on a review of the present situation the Reserve Bank has decided to raise the Bank rate to 5 per cent with immediate effect.

In addition, the existing mechanism of credit control is being modified. Hitherto the borrowings of scheduled banks from the Reserve Bank were being regulated through a system of quotas. The Reserve Bank has now decided to introduce a system under which the cost of commercial banks' borrowings from the Reserve Bank will be linked to the actual level of credit extended by the commercial in relation to their own resources. Thus, the emphasis will be on increased cost, rather than a direct restriction of the availability of credit from the Reserve Bank, to secure the restraint. In this needed genuine productive requirements of the economy will not be affected.

The capacity of the banking system to meet the growing credit demands of an expanding economy will essentially depend on the success with which it can increase deposits. The present narrow spread between the interest rates on short and longer terms deposits is not conducive to the process of deposit mobilisation. The Reserve Bank is, therefore, taneously taking steps to introduce a more orderly deposit rate structure under which the rates on longer term deposits will become relatively more attractive to the holders and thus assist deposit mobilisation.

16.49 hrs.

DELHI CORNEAL GRAFTING BILL

श्री नवल प्रभाकर (दिल्ली करोल-बाग) : म्रध्यक्ष महोदय, में प्रस्ताव करता

> "िक मृत व्यक्तियों की ग्रांखों का चिकित्सीय प्रयोग करने व्यवस्था करने वाले बिल पर विचार किया जाये।"

मेरा जो विधेयक है वह एक बहुत ही म्रावश्यक विधेयक है और जनकल्याण की भावना को लिये हुए हैं सब से बड़ी बात तो यह है कि जिन के ग्रांखों नहीं हैं, जिन की ग्रांखों में प्रकाश नहीं है उन्हें यह प्रकाश देने वाला है इसीलिये मैं कहना चाहता हूं कि मैंने इस इस विधेयक को बहुत ही जनकल्याण की भावना से रक्खा है। ग्राप कल्पना कीजिये उन लोगों की जो अपनी भांखें खो देते हैं भीर उन के सामने ग्रन्धकार ही ग्रन्धकार रहता है। जीवन के ग्रावश्यक कार्यों को भी वे पूरा नहीं कर सकते हैं ग्रीर एक प्रकार से उन का जीवन एक शून्य जीवन होता है। मैं यह कहना चाहता हूं कि मैंने जो विधेयक रक्खा है उस के अन्दर मैंने यह मुझाव दिया है कि यदि कोई व्यक्ति स्वेच्छा से चाहे तो भ्रपनी ग्रांखों की पुतलियों का दान कर सकता है।

ग्रीर वे ग्रांखों की पुतलियां दूसरों में बिठायी जा सकती हैं भीर उन से दूसरे व्यक्ति को जोकि ग्रांखों को खो चुका है, फिर नए सिरे से म्रांखें मिल जायेंगी।

कहा जाता है कि म्रांखें हजार नियामत हैं, ग्रांखों के बराबर कुछ नहीं हो सकता । ग्रांखों से बढ़ कर जीवन में कोई चीज नहीं है। यों जीवन में बहुत सी बातें हैं ग्रीर हम बहुत से काम करते हैं, लेकिन ग्रांखों का महत्व सब से ग्रधिक है।

[श्राः नवल प्रभाकर]

जब में यह विधेयक लाया उस वक्त दिल्ली के ग्रन्दर कोई ऐसा विधेयक नहीं था। मैं ने मद्रास ग्रौर ब बई तथा पंजाब के विधेयकों को देखा, श्रीर उन को देख कर मैंने इस विधेयक में दिल्ली के लिए उपयुक्त शब्दावली रखी है मुझे यह मालूम है कि दिल्ली में बम्बई का विधेयक नोटिफिकेशन के जरिए लागु कर दिया गया है। लेकिन माप जानते हैं कि कोई चीज जोकि नोटिफि-केशन के द्वारा रखी जाय वह किसी प्रदेश के लिए उतनी उपयुक्त नहीं हो सकती जितना कि संसद के द्वारा पास किया गया कानून हो सकता है। मैंने इस विधेयक को बहुत सोच समझ कर रखा है, मेरा निवेदन है कि इस को स्वीकार कर लिया जाय। मैं ने इस के सम्बन्ध में डाक्टरों की राय ली। उन का कहना है कि बम्बई, पंजाब ग्रीर मद्रास के जो कानन बने हैं उनसे यह ज्यादा अच्छा हैं तो मेरा माननीय मंत्री से यही निवेदन है कि इस विधेयक को स्वीकार कर लें। इस चीज को कानुन के रूप में रखा जाना जरूरी है क्योंकि अधिसूचना के रूप में किसी चीज को निकाल देना उतना प्रभावकारी नहीं होता । उसमें उतनी शक्ति नहीं रहती जितनी कि एक विधिवत् पास किए गए कानून में होती है।

एक बात मुझे और याद म्रा गयी। दिल्ली के ग्रस्पतालों की सलाहकार समिति में—जिस का मैं भी सदस्य हूं—डाक्टरों ने कहा कि उन्होंने इस बारे में बार बार भारत सरकार को और दिल्ली प्रशासन को लिखा, लेकिन इस मोर कोई घ्यान नहीं दिया गया यह एक विशेष महत्व की बात है कि म्रगर किसी को मांख की पुतली विठायी जाय तो उसे बैठाने दिया जाय। म्रभी तक ऐसा रहा है कि मगर कोई प्रपनी मांखें देना बाहता था तो उस को किठनाई थी। लेकिन मैंने म्रपने विघेयक में यह रखा है कि जो म्रपनी मांखों की पुतलियां दान करना बाहता

है वह किसी जिम्मेदार डाक्टर के सामने बयान दे दे तो वह यह दान कर सकता है। भौर फिर उसकी घांखों की पुतलियां घ्रस्पताल में बैंक बना कर उसमें मुरक्षित रखी जा सकती हैं।

एक माननीय सदस्य : मरने के बाद या पहले ।

श्री नवल प्रभाकर : मरते समय, जब उसको जीने की ग्राशा नहीं रहती तो उस समय वह ग्रपनी ग्रांखों की पुतलियां दान कर सकता है ।

तो मैं ने इस विधेयक में यह प्रबन्ध किया है कि वह डाक्टरों के सामने एक बयान दे दे और इस बात को कहे कि मैं अपनी भ्रांखों की पुतलियां दान करना चाहता हूं, तो वह ऐसा कर सकता है।

म्राध्यक्ष महोदय : ग्रगर दान करने के बाद वह बच जाय तो फिर?

श्री नवल प्रभाकर : श्रीमन्, डाक्टरों की राय है कि उस के प्राण निकल जायें उसके बाद उन पुतिलयों को निकाला जाय तो भी वे उसी प्रकार से काम करती हैं जिस तरह जिन्दे व्यक्ति की । प्रव तक जो किया जाता है वह भी यही किया जाता है । यह तो कोई नहीं चाहेगा कि उसकी जीवित भवस्था में उसकी भांखें न रहें । लेकिन भाज विज्ञान से यह सम्भव है भीर डाक्टरों की राय है कि जो इस प्रकार भ्रपनी पुतिलयां का दान कर देता है उस को सुरक्षित रखा जा सकता है भीर उपयुक्त मनुष्य में उन को लगाया जा सकता है ।

तो मैं मंत्री महोदय से प्रार्थना करना बाहता हूं कि मेरा विधेयक पूर्णतया पूर्ण है श्रीर जो बम्बई का विधेयक नोटिफिकेशन द्वारा लागू कर दिया गया है वह उपयुक्त नहीं हैं। मेरा विधेयक दिल्ली के जीवन के लिये उपयुक्त हैं। मेरी प्रार्थना है कि वे इस विधेयक को स्वीकार कर लें।

Mr. Speaker: Motion moved:

"That the Bill to make provision with respect to the use of eyes of deceased persons for therapeutic purposes, be taken into consideration."

श्री यशपाल सिंह (कैराना) : अध्यक्ष महोदय, यह जो विधेयक माननीय नवल प्रभाकर जी लाए हैं उसकी भावना का तो मैं स्वागत करता हूं, लेकिन जो जीने वाला है, जो संसार में जीवित रहेगा क्या वह मरे हुए ग्रादमी की ग्रांखें लगा कर सीना निकाल कर चल सकेगा । यह कितनी डिसग्रेसफुल बात है कि एक जिन्दा ग्रादमी एक मरे हुए ग्रादमी की ग्रांखें लगा कर चले, सैंकिड हैंड ग्रांखें ऐसे ग्रादमी की लगा कर चले जोकि परलोक को प्रान्त हो गया है । यह कितना डिसग्रेसफुल है ।

कुछ हमारे जमाने में यह दान की भावना बड़ी पैदा हो गयी है, स्रोर मैं ने पहले इस बारे में सदन में कहा भी है कि यह दान का तरीका मनुष्य के ग्रात्म सभ्मान को गिराता है, जैसे भूमि दान, ग्राम दान, या श्रर्थ दान ग्रादि । हमारे समाज के वे भ्रंग जोकि पहाड़ों को चीर कर उन में रेलें चलाते हैं, जो रेगिस्तान को एक चमन में बदल देते हैं उन को भूमि दान देने की बात करना उनका भ्रपमान है, उन को तो देश की मिल्कियत में हिस्सेदार मानना चाहिये। दान देना है तो लंगड़े लुले, ग्रपाहिज को दिया जाय । म्राज जो यह म्रांखों का बिल लाया गया है इस से मनुष्य के ब्रात्म सम्मान को चोट पहुंचती है। ऐसी ग्रांखों से क्या फायदा । हम।रे गीता में लिखा है :

> संभावितस्य चाकीर्तिमंरणादितिरि-च्यते

ग्रगर मुझ जैसे श्रादमी से कोई दूसरे की ग्रांख लगाने को कहे तो मैं ग्रंधा रहना ज्यादा पसन्द करूंगा बजाय दूसरे की ग्रांखें लगा कर जीवित रहने के। मैं मानता हूं कि हमारे नवल प्रभाकर जी जो यह बिल लाए हैं इस की मावना बहुत उंची है लेकिन समाज में जिसे हम मानव कहते हैं उस के लिए यह उपयुक्त नहीं है। वेद में कहा है:

ग्रहं इन्द्रो न परस्तात्

ग्रीर ग्रागे वेद में कहा है :

वेदाहंमतं पुरुषं मान्तं, श्रादित्यवर्णम् तमसः परस्तात्

कुरान में इन्सान को ग्रशरफुल मखलूकात कहा है, बाडबिल में इन्सान के लिए कहा गया है "बैस्ट ग्राफ ऋएशन" ।

तो मेरा कहना है कि ऐसा मानव यदि मरे हुए भ्रादमी की भ्रांखें लगा कर जिन्दा रहे तो यह उसके लिए ग्रपमान तथा तिरस्कार का प्रश्न है। गांधी जी ने कहा था कि दूसरे की गुलामी में रहने से मर जाना ग्रच्छा है। यह विधेयक उस ग्रादेश के ग्रनुरूप नहीं है। इस प्रकार ग्रांखें लगा कर जीवित रहने से तो अच्छा है कि आदमी निपट्ट ग्रंधा रहे। तो मैं फिर कहना चाहता हूं कि जो यह बिल लाया गया है इस की भावना का मैं जरूर स्वागत करता हूं। लेकिन हम लोग कहते हैं कि हमें ईश्वर ने श्रांखें नहीं दीं, हम भाग्य चक को मानने वाले हैं ग्रीर लोक परलोक को मानते हैं, तो ऐसी हालत में यह समझ में नहीं ग्राता कि क्यों इस प्रकार का बिल ला कर मानव जाति के स्टैंडर्ड को नीचा किया जाय । जिस को परमेश्वर ने ग्रांखें नहीं दी हैं, वह मरे हुए मनुष्य की ग्रांखें लगा कर संसार में सीना निकाल कर नहीं चल सकता । वह गरदन उठा कर नहीं चल सकता । हमारे स्वर्गीय प्रधान मंत्री कहा करते थे कि इस तरह शान के साथ ला कि श्राभास हो कि यह कुल स्थतंत्र देश के मिमानी नागरिक की तरह चल रहा है। भौर जब स्वाभिमान नष्ट हो

[श्री यशपाल सिंह]

जायेगा, जिस वक्त सेल्फ़-रेस्पेक्ट नहीं रहेगी, जब मनुष्य में खुददारी की भावना नहीं रहेगी, तो फिर जीवित रह कर मनुष्य क्या करेगा ?

17.00 hrs.

माननीय सदस्य, श्री नवल प्रभाकर, जिस भावना से यह बिल लाए हैं, उस के लिए मैं उन को मुबारकबाद देता हु, लेकिन जो विल उन्होंने पेश किया है, उस से मानव-जाति का स्टैंडर्ड गिरेगा, जीवन-स्तर गिरेगा। इतिहास इस बात का साक्षी है कि जिन को ग्रांखें नहीं थीं, उन्होंने ज्यादा निर्माण किया है। मिल्टन, विरजानन्द ग्रीर सुरदास ने ज्यादा निर्माण किया है। उन की ग्रन्तरात्मा जगी हुई थी। उन के ग्रन्तरचक्ष् खुले हुए थे। हम जैसे भ्रांखों वालों को भगवान ने दर्शन नहीं दिये, लेकिन वह सूरदास के सामने ग्रा कर प्रकट हुए ग्रीर उन को दर्शन दिये । भ्रन्धे होना संसार में किसी तरह का कोई ग्रपमान नहीं है, क्योंकि राप्ट्रों का निर्माण ग्रन्धों ने किया है। धृतराष्ट्र ग्रन्धे थे, किन्तु उन के सुपूत इतने बलवान ग्रीर तेजस्वी हुए । ग्रन्धे होना कोई ग्रपमान या ग्रवमान की बात नहीं है, बल्कि किसी मरे हुए की म्रांखें लगा कर जीवित रहना भीर देखना भ्रपमान श्रीर श्रवमान की बात है।

इसलिए मैं श्री नवल प्रभाकर से यह प्रार्थना करूंगा कि वह इस विधेयक को बापस लें श्रीर मानव-जाति को सीना निकाल कर चलने का मौका दें।

Shri Kapur Singh: Everybody is not a proud Thakur like Shri Yashpal Singh. There are poor unassuming people like myself who would not mind accepting a gift like that if they needed it.

अध्यक्ष महें बय : ठाकुर साहब समझते हैं कि निर्माण के लिए ग्रन्धे होना ग्रच्छा है। शायद ग्रन्धे होना इतनी बड़ी बात है कि जिस के पास ग्रांखें हों, ग्रगर वह खुद उन को निकाल ले, तो श्रच्छा हो।

श्री शिव नारायण (बांसं) : श्रध्यक्ष महोदय, माननीय सदस्य, श्री नवल प्रभाकर, ने यह बड़ा पवित्र प्रस्ताव इस हाउस में पेश किया है। जब श्रादमी मरने के करीब हं ता है, तो उस को ब्लड दिया जाता है।

भ्रष्यक्ष महोदय : माननीय सदस्य श्रगली दफ़ा सोच कर श्रायें कि क्या कहना है।

17.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, the September 28, 1964/Asvina 6, 1886 (Saka).

